Eighth Lok Sabha XIII Session (21/02/1989 to 15/05/1989)

LOK SABHA

BULLETIN---PART I [Brief Record of Proceedings]

Tuesday, February 21, 1989/Phalguna 2, 1910 (Saka)

No. 412

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1. President's Address-Laid on the Table

Secretary-General laid on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 21st February, 1989.

2. Obituary References

The Speaker made references to the passing away of Emperor Hirohito of Japan; Shri Virdha Ram Phulwariya, a Member of Seventh Lok Sabha; Shri Ratanlal Brahman, a Member of Fifth Lok Sabha and Shri Chapla Kanta Bhattacharya, a Member of Second, Third and Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy each of the following Proclamations (Hindi and English versions) under article 356(3) of the Constitution:---

(i) Proclamation dated the 24th January, 1989 issued by the President under Clause (2) of article 356 of the constitution revoking the Proclamation issued by him on the 7th September, 1988 in relation to the State of Mizoram, published in Notification No. G.S.R. 53(E) in Gazette of India dated the 24th January, 1989.

- (ii) Proclamation dated the 25th January, 1989 issued by the President under Clause (2) of article 356 of the constitution revoking the Proclamation issued by him on the 7th August, 1988 in relation to the State of Nagaland, published in Notification No. G.S.R. 55(E) in Gazette of India dated the 25th January, 1989.
- (iii) Proclamation dated the 27th January, 1989 issued by the President under Clause (2) of article 356 of the constitution revoking the Proclamation issued by him on the 30th January, 1988 in relation to the State of Tamil Nadu, published in Notification No. G.S.R. 56(E) in Gazette of India dated the 27th January, 1989.

(2) A copy of the Income-tax (Amendment) Ordinance, 1989 (Hindi and English versions) (No. 1 of 1989) promulgated by the President on the 24th January, 1989, under article 123(2) (a) of the Constitution.

- (i) G.S.R. 1148(E) published in Gazette of India dated the 5th December, 1988 making certain amendments to Notification No. 205/84-Customs dated the 20th July, 1984 so as to substitute the "14. Zip fasteners and parts thereof".
- (ii) G.S.R. 1149(E) published in Gazette of India dated the 5th December, 1988 making certain amendments to Notification No. 5|85-Cus. dated the 7th January, 1985 so as to substitute the words "Zip fasteners" by the words "Zip fasteners and parts thereof".
- (iii) S.O. 1205 published in Gazette of India dated the 27th December, 1988 together with an explanatory memorandum laying down the rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (iv) G.S.R. 1216(E) published in Gazette of India dated the 28th December, 1988 together with an explanatory memorandum making certain amendments to Notification No. 116/88-Cus. dated the 30th March, 1988 so as the holder of an Advance Licence can

transfer his resultant manufactured product to another Advance Licence holder who uses it as an intermediate product for export production.

- (v) G.S.R. 1230(E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum making certain amendment to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal 'l'reaty of Trade, 1978.
- (vi) G.S.R. 1231(E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum making certain amendments to Notification No. 132-Cus. dated the 2nd July, 1980 so as to add one more product of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.
 - (vii) G.S.R. 1232(E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add two more products of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo Nepal Treaty of Trade, 1978.
- (viii) G.S.R. 3(E) published in Gazette of India dated the 5th January, 1989 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.

(4) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:---

> (i) S.O. 182 published in Gazette of India dated the 28th January, 1989 regarding exemption to Maha

rashtra State Women's Council, Bombay' under section 10 (23C) of the income-tax Act, 1961 for the period covered by the assessment year 1988-89.

- (ii) S.O. 183 published in Gazette of India dated the 28th January, 1989 regarding exemption to "The Indian Silk Export Fromouon Council, Bombay" under section 10 (23C) of the income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (iii) S.O. 184 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Andhra Manila Sabna, Hyderabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (iv) S.O. 185 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Institute of Animal Health and Veterinary Biologicals, Hebbal, Bangalore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 and 1988-89.
- (v) S.O. 186 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Swami Ramananda Tirtha Memorial Committee, Hyderabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.
- (vi) S.O. 187 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Krishnamurti Foundation India, Madras' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (vii) S.O. 188 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Sangit Mahabharati, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (viii) S.O. 189 published in Gazette of India dated the 28th January, 1989 regarding exemption to "The Bharat Scouts and Guides' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.

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- (ix) S.O. 190 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Organisation of Pharmaceutical Producers of India' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (x) S.O. 191 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Sarat Samity, Calcutta' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xi) S.O. 192 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Jahangir Art Gallery, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1988-89.
- (xii) S.O. 193 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Divine Light Trust for the Blind, Bangalore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1988-89.
 - (xiii) S.O. 194 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Khelaghar Shishu Nivas O Shiksha Kendra, Calcutta' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
 - (xiv) S.O. 195 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Karnataka State Seed Certification Agency, Bangalore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
 - (xv) S.O. 196 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'West Zone Cultural Centre, Udaipur, Rajasthan' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.

- (xvi) S.O. 197 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Sanjay Gandhi Memorial Trust, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xvii) S.O. 198 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'The Tata Agricultural and Rural Training Centre for the Blind' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xviii) S.O. 199 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'The Children's Book Trust, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1988-89.
- (xix) S.O. 200 published in Gazette of India dated the 28th January, 1989 regarding exemption to "The Motilal Memorial Society, Lucknow' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89.
- (xx) S.O. 201 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'Shree Gadge Maharaj Mission, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (xxi) S.O. 202 published in Gazette of India dated the 28th January, 1989 regarding exemption to 'All Bengal Women's Union, Calcutta' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1988-89.

4. Resignations from membership of Lok Sabha

(i) The Speaker informed the House that he had received a letter dated 12 January, 1989 from Shri Rajmangal Pande, an elected member from Deoria constituency of Uttar Pradesh, resigning his seat in Lok Sabha and that his resignation had been accepted by him with effect from 12th January, 1989. (ii) The Speaker also informed the House that he had received a letter dated 30 January, 1989 from Shri R. Annanambi, an elected member from Pollachi constituency of Tamil Nadu, resigning his seat in Lok Sabha and that his resignation had been accepted by him with effect from 2 February, 1989.

5. Report of Joint Committee

Shri Arvind Netam presented the Report (Hindi and English versions) of the Joint Committee on the Bill to consolidate and amend the law relating to Railways.

6. Evidence Before Joint Committee

Shri Arvind Netam laid on the Table the record of evidence tendered before the Joint Committee on the Bill to consolidate and amend the law relating to Railways.

1.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd February, 1989)

SUBHASH C. KASHYAP, Secretary-General.

LOK SABHA

BULLETIN-PART I

Brief Record of Proceedings]

Wednesday, February 22, 1989/Phalguna 3, 1910 (Saka)

No. 413

11 A.M.

1. Starred Questions

Starred Questions Nos. 1-5 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1—6, 8—35, 37—43, 45—87, 89—115, 117—126 and 128—184 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

 A copy of the Apprenticeship (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 810 in Gazette of India dated the 8th October. 1988 under sub-section (3) of section 37 of the Apprentices Act, 1961.

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- (2) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1987 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1987.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital Sevagram, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 1987-88.
 - (4) A statement (Hindi and English versions) showing reasons for delay in laying the persons mentioned at (3) above.
 - (5) A copy of the Standards of Weights and Measures (National Standards) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1076 (E) in Gazette of India dated 16th November, 1988. under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976.
 - (6) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Stores Limited New Delhi, for the year 1986-87 along with Audited Accounts
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Stores Limited, New Delhi, for the year 1986-87.
 - (7) A conv each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952:---
- (i) The Employees' Deposit Linked Insurance (Amendment) Scheme, 1988 published in Notification No. G.S.R. 945 in Gazette of India dated the 3rd December, 1988.
- (ii) The Employees' Family Pension (Second Amendment) Scheme, 1988 published in Notification No. G.S.R. 946 in Gazette of India dated the 3rd December 1988.

4. Assent to Bills

(i) Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Tamil Nadu Appropriation (No. 3) Bill, 1988.
- (2) The Punjab Appropriation (No. 3) Bill, 1988.
- (3) The Forest (Conservation) Amendment Bill, 1988.
- (4) The Appropriation (No. 5) Bill, 1988.

(ii) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General of Rajya Sabha, of the following nine Bill's passed by the Houses of Parliament during the last Session and assented to:—

- (1) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1988.
- (2) The monopolies and Restrictive Trade Practices (Amendment) Bill, 1988.
- (3) The Commissions of Inquiry (Amendment) Bill, 1988.
- (4) The Banking, Public Financial Institutions and Negotiable Instruments Laws (Amendment) Bill, 1988.
- (5) The Sixth Schedule to the Constitution (Amendment) Bill, 1988.
- (6) The National Highways Authority of India Bill, 1988.
- (7) The Constitution (Sixtieth Amendment) Bill, 1988.
- (8) The Representation of the People (Amendment) Bill, 1988.
- (9) The Narcotic Drugs and Psycotropic Substances (Amendment) Bill, 1988.

5. Report of the Railway Convention Committee

Shri Subhash Yadav presented the Thirteenth Report (English and Hindi versions) of the Railway Convention Committee on 'Rate of Dividend for 1989-90 and other ancillary matters.'

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6. Matters Under Rule 377

(1) Dr. K. S. Bhoi raised a matter regarding need to amend the Mines and Minerals (Regulation and Development) Act to include only the atomic minerals and precious metals in the First Schedule thereof.

(2) Shri V. S. Vijayaraghavan raised a matter regarding need to set up electronic telephone exchanges in Palghat district (Kerala).

(3) Dr. G. S. Rajhans raised a matter regarding need to send another Central team to Bihar to assess the damage caused by the earthquake in August, 1988.

(4) Shri Sriballav Panigrahi raised a matter regarding need to boost export of iron ore from Orissa.

(5) Shri Kamodi Lal Jatav raised a matter regarding need to connect Etawah—Kota road with National Highway via Morena and Sheopur Kalan.

(6) Shri K. Ramachandra Reddy raised a matter regarding need to provide sufficient funds to ICRISAT for multiplication of ground-nut seed.

(7) Shri Basudeb Acharia raised a matter regarding need to bring parity in the pay and allowances of all para military forces.

(8) Shri Satyendra Narayan Sinha raised a matter regarding need for early discussions with parties demanding separate States to check agitational approach.

7. Government Bill—Under Consideration The Direct Tax Laws (Amendment) Bill, 1988.

The motion for consideration of the Bill was moved by Shri S. B. Chavan.

The following members took part in the debate:---

(1) Shri B. B. Ramaiah

(2) Dr. G. S. Rajhans

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.04 P.M.)

(3) Shri N. Tombi Singh

(4) Shri Amal Datta

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- (5) Shri Sharad Dighe
- (6) Shri Murli Deora
- (7) Shri Ramashray Prasad Singh
- (8) Shri Sriballav Panigrahi
- (9) Shri H. M. Patel
- (10) Shri Girdhari Lal Vyas
- (11) Shri Shantaram Naik
- (12) Shri Vijay N. Patil

Shri S. B. Chavan commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

8. Discussion Under Rule 193

Prof. Madhu Dandavate raised a discussion on the situation arising out of the settlement between the Government of India and the multinational company Union Carbide for payment of compensation to the victims of the Bhopal gas tragedy.

The following members took part in the debate:---

- (1) Shri Satyendra Narayan Sinha
- (2) Shri V. Sobhanadreeswara Rao
- (3) Shri K. N. Pradhan
- (4) Shri Saifuddin Chowdhary

The discussion was not concluded.

9. Report of Business Advisory Committee

Shrimati Sheila Dikshit presented the Sixty-fifth Report of Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23rd February, 1989)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART 1

[Brief Record of Proceedings]

Thursday, February 23, 1989/Phalguna 4, 1910 (Saka)

No. 414

11 A.M.

1. Starred Questions

Starred Questions Nos. 22, 24-26, 28, 30-32 and 34 were orally answered. Replies to Starred Questions Nos. 23, 29, 35-40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 185-207, 209-283 and 285-373 were laid on the Table.

3 Papers Laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust for the year 1987-88 along with Audited Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the New Mangalore Port Trust for the year 1987-88.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Historical Research, New Delhi, for the year 1987-88.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1987-88.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1986-87.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Delhi, Delhi, ior the year 1986-87.
 - (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Hyderabad for the year 1987-88.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the National Oilseeds and Vegetable Oils Development Board Regulations, 1988 (Hindi and English versions) published in Notification No. S.O. 990 (E) in Gazette of India dated the 27th October, 1988, under section 20 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

- (9) A copy of the Order, indicating the supplies of fertilisers to be made by domestic manufacturers of fertilisers to various States, Union Territories and Commodity Board during the period from 1st October, 1988 to 31st March, 1989 (Hindi and English versions) published in Notification No. G.S.R. 1189 (E) in Gazette of India dated the 21st December, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 1170(E) published in Gazette of India dated the 12th December, 1988 approving the Cochin Port Employees' (Conduct) Amendment Regulations, 1988.
 - (ii) G.S.R. 1172 (E) published in Gazette of India dated the 12th December, 1988 approving the Cochin Port Employees' (Leave Travel Concession) Amendment Regulations, 1988.
 - (iii) G.S.R. 1174 (E) published in Gazette of India dated the, 14th December, 1988 approving the Mormugao Port Employees' (Leave) First Amendment Regulations, 1988.
 - (iv) G.S.R. 1175(E) published in Gazette of India dated the 14th December 1988 approving the Mormugao Port Employees' (Superannuation and Age Retirement) (First Amendment) Regulations, 1988.
 - (v) G.S.R. 1176 (E), published in Gazette of India dated the 14th December, 1988 approving the Visakhapatnam Port Trust Employees' (Allotment of Residences) Amendment Regulations, 1988.
- (vi) G.S.R. 1185(E) published in Gazette of India dated the 19th December, 1988 approving the Tuticorin Port Employees' (Conduct) Fifth Amendment Regulations, 1988.
- (vii) G.S.R. 1186(E) published in Gazette of India dated the 19th December, 1988 approving the New Mangalore Port Trusts Employees' (Conduct) Second Amendment Regulations, 1988.

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(viii) G.S.R. 20(E) published in Gazette of India dated the 10th January, 1989 approving the Madras Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1988.

4. Report and Minutes of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Fifty-first Report (Hindi and English versions) of the Committee on Public Undertakings on Air-India-Fare aspect and Minutes of the sittings of the Committee relating thereto.

5. Statement by Minister

The Minister of State of Agriculture made a statement (i) correcting the answer given on 1 December, 1988 to Starred Question 295 regarding animal and bird sacrifice by Shri Parasram Bhardwaj and (ii) giving reasons for delay in correcting the answer.

6. Motion regarding extension of time for presentation of Report of Committee of Privileges

Shri Sharad Dighe moved the following motion:---

"That this House do further extend upto the last day of the first week of the next session the time for the presentation of the Report of the Committee of Privileges in regard to allegation made by Shri K. P. Unnikrishnan, M.P. against the Minister of State in the Ministry of Commerce (Shri Priva Raniar, Das Munsi) on 10th December, 1987 during discussion on 'No Confidence Motion'."

The following members spoke:---

- (1) Shri Suresh Kurup
- (2) Prof. Madhu Dandavate.
- Shri Sharad Dighe replied to the debate.

The Motion was adopted.

7. Motion regarding Sixty-Fifth Report of Business Advisory (... Committee

Shri H. K. L. Bhagat moved the following motion:____

"That this House do agree with the Sixty-fifth Report of the Business Advisory Committee presented to the House on the 22nd February, 1989."

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The motion was adopted.

8. The Budget (Railways)-1989-90

Shri Madhavrao Scindia presented a statement of the estimated receipts and expenditure of the Government of India for the year 1989-90 in respect of Railways.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2-20 P.M.)

9. Matters Under Rule 377

(1) Shri K. N. Pradhan raised a matter regarding need to withdraw the order abolishing the ad hoc posts created in the Directorate of Census in 1961.

(2) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to release more funds for drinking water projects.

(3) Dr. Chandra Shekhar Tripathi raised a matter regarding need to open a Cancer Institute in Khalilabad, Uttar Pradesh.

(4) Shri G. S. Basavaraju raised a matter regarding need to sanction the proposal submitted by the Government of Karnataka for strengthening the Ground Water Organisation.

(5) Shri Shantilal Patel raised a matter regarding need to ensure early payment of Crop Insurance claims of Gujarat farmers.

(6) Shri Ramashray Prasad Singh raised a matter regarding need for steps for removal of rural unemployment.

(7) Shri Somnath Rath raised a matter regarding need to send a team of agricultural experts from ICAR to study the feasibility of establishing an agricultural college in district Ganjam in Orissa. (8) Dr. Prabhat Kumar Mishra raised a matter regarding need to transfer the headquarters of BALCO from Delhi to Bilaspur or Korba in Madhya Pradesh.

10, Government Bill-Passed

The Direct Tax Laws (Amendment) Bill, 1988

Discussion on the motion for consideration of the Bill moved by Shri S. B. Chavan on the 22nd February, 1989, continued.

Shri S. B. Chavan concluded his reply to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clauses 6 and 7 were adopted, as amended.

Clauses 8 to 12 were adopted.

Clause 13 was adopted, as amended.

Clauses 14 and 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 and 18 were adopted.

Clause 19 was adopted, as amended.

Clauses 20 to 39 were adopted.

Clauses 40 and 41 were adopted, as amended.

Clauses 42 to 49 were adopted.

Clauses 50 and 51 were adopted, as amended.

Clauses 52 to 55 were adopted.

Clauses 56 and 57 were adopted as amended.

Clauses 58 to 67 were adopted.

Clause 68 was adopted, as amended.

Clause 69 was adopted.

Clause 70 was adopted, as amended. Clauses 71 and 72 were adopted. Clause 73 was adopted, as amended. Clauses 74 to 77 were adopted. Clauses 78 was adopted, as amended. Clauses 79 to 85 were adopted. Clauses 86 was adopted, as amended. Clauses 87 to 89 were adopted. Clauses 90 was adopted, as amended. Clauses 91 to 94 were adopted. Clause 95 was adopted, as amended. Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. B. Chavan.

The following members took part in the debates:---

- (1) Shri G. M. Banatwalla
- (2) Shri A. Charles
- (3) Shri S. B. Chavan

The motion was adopted and the Bill, as amended was passed.

11. Motion of Thanks on the President's Address

Shri V. N. Gadgil moved the following motion:---

- "That an Address be presented to the President in the following terms:—
 - 'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1989'."

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Shri R. L. Bhatia seconded the motion.

Two hundred forty-four amendments (Nos. 13, 20, 23, 33 to 42, 58 to 188, 190 to 207, 213 to 221, 232 to 273, 275 to 292 and 300 to 312) were moved.

The following Members took part in the debate:--

- (1) Shri C. Madhav Reddy
- (2) Dr. G. S. Rajhans
- (3) Shri Thampan Thomas
- (4) Shri N. Tombi Singh
- (5) Shri Abdul Rashid Kabuli
- (6) Km Mamata Banerjee (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th February, 1989)

> SUBHASH C. KASHYAP Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, February 24, 1989/Phalguna 5, 1910 (Saka)

No. 415

11.01 A.M.

1. Starred Questions

Starred questions Nos. 41, 42 and 45—47 were orally answered. Starred Question No. 58 was postponed to 10 March, 1989. Replies to Starred Questions Nos. 43, 44, 48—57, 59 and 60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 374-462, 464-530 and 532-566 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the 'Economic Survey, 1988-89' (Hindi and English versions).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:---
 - (i) The Central Excise (Seventh Amendment) Rules, 1988 published in Notification No. G.S.R. 1154(E) in Gazette of India dated the 7th December, 1988.

- (ii) G.S.R. 1173(E) published in Gazette of India dated the 13th December, 1988 together with an explanatory memorandum seeking to waive payment of Central Excise duty leviable on electrical grade insulating paper or paper board of types other than coated, impregnated or covered with plastic (excluding adhesives) falling under subheading No. 4817.90 of the Schedule to the Central Excise Tariff Act, 1985 during the period commencing on the 28th February, 1986 and ending with the 28th February, 1987.
- (iii) G.S.R. 1190(E) and G.S.R. 1191(E) published in Gazette of India dated the 21st December, 1988 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, so much of that portion of the excise duties on cotton fabrics falling under heading No. 52.06 and manmade fabrics falling under heading No. 55.08 of the Schedule to the Central Excises Tariff Act, 1985 read with the First Schedule to the Additional Duties of Excise (Goods of Special Importance) Act, 1957 respectively which were short levied during the period from 28.2.86 to 12.5.86 shall not be required to be paid.
- (iv) The Central Excise (Amendment) Rules, 1989 published in Notification No. G.S.R. 17(E) in Gazette of India dated the 10th January, 1989.
- (v) G.S.R. 78(E) published in Gazette of India dated the 3rd February, 1989 together with an explanatory Memorandum exempting kits for testing narcotic drugs and psychotropic substances and re-agents used therein, manufactured by Messers Hindustan Antibiotics Limited Pimpri, from the whole of the duty of excise leviable thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
 - (i) The Life Insurance (Corporation (Amendment) Rules, 1988 published in Notification No. G.S.R.

1116(E) in Gazette of India dated the 2nd December, 1988.

- (ii) G.S.R. 1166(E) published in Gazette of India dated the 9th December, 1988 making certain amendments to the Life Insurance Corporation of India (Staff) Regulations, 1960.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
 - (i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff), Amendment Scheme, 1988 published in Notification No. S.O. 1160(E) in Gazette of India dated the 9th December, 1988.
 - (ii) The General Insurance (Termination Superannuation and Retirement of Officers and Development Staff) Amendment Scheme, 1988 published in Notification No. S.O. 1161(E) in Gazette of India dated the 9th December, 1988.
- (5) A copy of the Notification No. S.O. 3350 (Hindj and English versions) published in Gazette of India dated the 12th November, 1988 specifying the exceptions, restriction and limitations specified in notification which shall apply to or in relation to the General Insurance Corporation of India under sub-section (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972.
- (6) A copy each of the following Annual Reports (Hindi and English versions):—
 - (i) Report of the Gomti Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (ii) Report of the Marathwada Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (iii) Report of the Malaprabha Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (iv) Report of the Ambala Kurukshetra Gramin Eank for the year ended the 31st December, 1937 together with the Accounts and the Auditor's Report thereon.
 - (v) Report of the Thar Aanchalik Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Sri Visakha Grameena Bank for the year ended the 31st December, 1987 together with une Accounts and the Auditor's Report thereon.
- (vii) Report of the Vaishali Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report increon.
- (viii) Report of the Basti Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (ix) Report of the Kosi Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (x) Report of the Bijapur Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xi) Report of the Jamnagar Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Chhindwara Seoni Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Bundelkhand Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Aligarh Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (xv) Report of the Surendranagar Bhavnagar Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xvi) Report of the Himachal Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xvii) Report of the Koraput Panchabati Gramya Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xviii) Report of the Rani Laxmi Bai Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xix) Report of the Bhojpur Rohtas Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xx) Report of the Thane Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xxi) Report of the Surguja Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xxii) Report of the Banaskantha Mehsana Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xxiii) Report of the Etawah Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xxiv) Report of the Chambal Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (xxv) Report of the Kalpatharu Grameena Bank for the year ended the 31st December, 1987 together

with the Accounts and the Auditor's Report there 'on.

- (xxvi) Report of the Jhabua Dhar Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxvii) Report of the Jammu Rural Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxviii) Report of the Kalahandi Anchalika Gramya Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxix) Report of the Mahakaushal Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxx) Report of Sri Rama Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxi) Report of the Cauvery Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxii) Report of the Sabarkantha Gandhinagar Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxiii) Report of the Kutch Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxiv) Report of the Kolar Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxv) Report of the Mizoram Rural Bank for the year ended the 31st December 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxvi) Report of the Gorakhpur Kshetriya Gramin Bank for the year ended the 31st December, 1987

together with the Accounts and the Auditor's Report thereon.

- (xxxvii) Report of the Nalanda Gramin Bauk for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxviii) Report of the Chitradurga Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xxxix) Report of the Langpi Dehangi Rural Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xl) Report of the Parvatiya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xli) Report of the Gwalior Datia Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xlii) Report of Ka Bank Nongkyndong Ri Khasi Jaintia for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon
- (xliii) Report of the Sree Anantha Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xliv) Report of the Sri Saraswati Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xlv) Report of the Rewa Sidhi Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xlvi) Report of the Krishna Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (xlvii) Report of the Nadia Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xlviii) Report of the Alwar Bharatpur Anchalik Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (xlix) Report of the Shivpuri Guna Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (1) Report of the Etah Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (li) Report of the Gurdaspur Amritsar Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lii) Report of the Ratnagiri Sindudurg Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (liii) Report of the Chikmagalur Kodagu Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (liv) Report of the Sahyadri Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon...
- (1v) Report of the Netravati Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lvi) Report of the Indore Ujjain Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lvii) Report of the Viveshvarayya Gramin Bank for the year ended the 31st December, 1987 together

with the Accounts and the Auditor's Report thereon.

- (lviii) Report of the Adhiyaman Grama Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lix) Report of the Vallalar Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lx) Report of the Chaitanya Grameena Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxi) Report of the Singhbhum Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (1xii) Report of the Kshetriya Kisan Gramin Bank, Mainpuri, for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon
- (lxiii) Report of the Kshetriya Gramin Bank, Hoshangabad, for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxiv) Report of the Bikaner Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (lxv) Report of the Hazaribagh Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (7) A copy of Amendments (Hindi and English versions) to the recommendations made in the First Report of the Ninth Finance Commission together with explanatory Memorandum giving reasons for making amendments.

(8) A copy of the Hundred Twenty-Ninth Report (Hind and English versions) of the Law Commission on Urban Litigation—Mediation as Alternative to Adjudication.

- (9) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1987-88 along with Audited Accounts.
- (10) A statement (Hindi and English versions) regarding

 (a) Review by the Government on the working of
 the Betwa River Board, Jhansi for the year 1987-88
 and (b) showing reasons for delay in laying the
 papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1987-88.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1987-88 along with Audited — Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1987-88.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1987-88.

- (ii) Annual Report of the Indian Railway Construction Company Limited. New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1987-88
- (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 27th February, 1989.

5. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri V. N. Gadgil and seconded by Shri R. L. Bhatia and the amendments thereto moved on the 23rd February, 1989, continued:—

- "That an Address be presented to the President in the following terms:----
 - 'That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1989'."

The following members took part in the debate:---

(1) Kum. Mamata Banerjee

- (2) Shri Sharad Dighe
- (3) Shri Dinesh Goswami

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)

- (4) Shri Somnath Rath
- (5) Shri Tarun Kanti Ghosh
- (6) Shri Kali Prasad Pandey
 - (7) Shri Ramswaroop Ram
 - (8) Shri Mewa Singh Gill

The discussion was not concluded

6. Private Members' Bills-Introduced

(1) The Fair Price Shop_s (Regulation) Bill, 1989, by Shri G. S. Basavaraju.

(2) The Agricultural Produce Prices Fixation Bill, 1989, by Shri Uttam Rathod.

7. Private Member's Bill-Under Consideration

The Unorganised Labour Welfare Fund Bill, 1985, by Shri Balasaheb Vikhe Patil.

Further discussion on the motion for consideration of the Bill moved on the 25th November, 1988, continued.

The following members took part in the debate:---

- (1) Shri Ram Pyare Panika
- (2) Shri V. Sobhanadreeswara Rao
- (3) Prof. N. G. Ranga
- (4) Shri N. Tombi Singh
- (5) Dr. (Smt.) Phulrenu Guha
- (6) Shri Sriballav Panigrahi

- (7) Shri Girdhari Lal Vyas
- (8) Shri Balwant Singh Ramoowalia
- (9) Shri Jagannath Patnaik
- (10) Shri Damodar Pandey
- (11) Shri Yogeshwar Prasad Yogesh (Speech unfinished).

The discussion was not concluded.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 27th February, 1989)

> SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-2535 LS-24-2-89-850,

LOK SABHA

BULLETIN-PART I

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[Brief Record of Proceedings]

Monday, February 27, 1989/Phalguna 8, 1910 (Saka)

No. 416

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 62, 63, 67, 79 and 80 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 567-593, 595-652, 654-658, 660-666, 668-684, 686-720 and 722-767 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Governors (Allowances and Privileges) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 70(E) in Gazette of India dated the 1st February, 1989 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (2) A copy of the Annual Report (Hindi and English versions) on the working of Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1987-88 (Volumes-I to III).
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for

the year 1987—Union Government (Commercial)— Part IX—Audit Observations on Individual Topics, under article 151 (1) of the Constitution.

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1987-88.
 - (ii) Annual Report of Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Rehabilitation Training and Research, for the year 1987-88.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at
 (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped. Secunderabad, for the year 1987-88.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta. for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1987-88.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1987-88.
- (13) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering and Nutrition. New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1987-88 along with Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year 1987-88 along with Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1987-88 along with Audited Accounts.
 - (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 1987-88 along with Audited Accounts.

- (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Ca tering and Nutrition, Ahmedabad, for the year 1987 88 along with Audited Accounts.
- (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1987-88 along with Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year 1987-88 along with Audited Accounts.
- (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition. Bhubaneswar, for the year 1987-88 along with Audited Accounts.
- (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 1987-88 along with Audited Accounts.
- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1987-88 along with Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Lucknow, for the year 1987-88 along with Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Foodcraft Institute, Patna, for the year 1987-88 along with Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Foodcraft Institute, Delhi, for the year 1987-88 along with Audited Accounts.
- (xv) A copy of the Annual Report (Hindi and English versions) of the Foodcraft Institute, Aligarh, for the year 1987-88 along with Audited Accounts.

- (xvi) A copy of the Annual Report (Hindi and English versions) of the Foodcraft Institute, Gwalior, for the year 1987-88 along with Audited Accounts.
- (xvii) A copy of the Annual Report (Hindi and English versions) of the Foodcraft Institute, Guwahati, for the year 1987-88 along with Audited Accounts.
- (xviii) A copy of the Annual Report (Hindi and English versions) of the Foodcraft Institute, Shimla, for the year 1987-88 along with Audited Accounts.
- (xix) A copy of Annual Report (Hindi and English versions) of the Foodcraft Institute, Visakhapatnam, for the year 1987-88 along with Audited Accounts.
- (xx) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1987-88 along with Audited Accounts.
- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition, New Delhi, Bombay, Madras, Calcutta, Srinagar, Ahmedabad, Bangalore, Bhopal, Bhubaneswar, Hyderabad, Goa and Lucknow and Foodcraft Institutes, Aligarh, Delhi, Guwahati, Gwalior, Patna, Shimla and Visakhapatnam for the year 1987-88.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Tourism and Travel Management, New Delhi, for the year 1987-88.
- (15) A copy each of the following Notifications (Hindi and English versions) issued under proviso to article 309 of the Constitution:—
 - (i) The Border Roads (Medical Officers Group 'A') Recruitment Rules, 1988 published in Notification No. G.S.R. 867 in Gazette of India dated the 5th November, 1988.

- (ii) The Border Roads Engineering Service Group 'A' (Amendment) Rules, 1988 published in Notification No. G.S.R. 868 in Gazette of India dated the 5th November, 1988.
- (iii) The Border Roads Engineering Service Group 'B' (Amendment) Rules, 1988 published in Notification No. G.S.R. 914 in Gazette of India dated the 19th November, 1988.
- (16) A copy of the Naval Ceremonial Condition of Service and Miscellaneous (Second Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. S.R.O. 363 in Gazette of India dated the 21st January, 1989, under section 185 of the Navy Act, 1957.
- (17) A copy of the Annual Administrative Report (Hindi and English versions) of the Cantonment Boards, 1987-88 along with Audited Accounts.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 15 of the Government Saving Banks Act, 1873:—
 - (i) The Post Office Savings Account (Amendment) Rules, 1989 published in Notification No. G.S.R. 5(E) in Gazette of India dated the 5th January, 1989.
 - (ii) The National Savings Scheme (Amendment) Rules, 1989 published in Notification No. G.S.R. 41(E) in Gazette of India dated the 19th January, 1989.
 - (iii) The Post Office (Monthly Income Account) (Amendment) Rules, 1989 published in Notification No. 46 (E) in Gazette of India dated the 20th January, 1989.
- (19) A copy of the Kisan Vikas Patra (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 81(E) in Gazette of India dated the 6th February, 1989 under section 12 of the Government Savings Certificates Act 1959.

- (20) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:—
 - (i) The Netravati Grameena Bank (Staff) Service Regulations, 1984.
 - (ii) The Malwa Gramin Bank (Staff) Service Regulations, 1987.
 - (iii) The Godavari Grameena Bank (Staff) Service Regulations, 1987.
 - (iv) The Vallalar Grama Bank (Staff) Service Regulations.
 - (v) The Kanaka Durga Grameena Bank (Staff) Service Regulations 1987.
 - (vi) The Thane Grameen Bank (Staff) Service Regulations, 1987.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
 - (i) A copy of the Hindon Gramin Bank (Meetings of Board) Rules, 1988 published in Notification No. S.O. 10 in Gazette of India dated the 7th January, 1989.
 - (ii) A copy of the Godavari Grameena Bank (Meetings of Board) Rules, 1988 published in Notification No. S.O. 11 in Gazette of India dated the 7th January, 1989.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1987-88.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1987-88 along with Audited Accounts.

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- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of the Geomagnetism, Bombay, for the year 1987-88.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Service Act, 1951:—
 - (i) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1988 published in Notification No. G.S.R. 58(E) in Gazette of India dated the 27th January, 1989.
 - (ii) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1989 published in Notification No. G.S.R. 59(E) in Gazette of India dated the 27th January, 1989.
 - (iii) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1989 published in Notification No. G.S.R. 60(E) in Gazette of India dated the 27th January, 1989.
 - (iv) The Indian Administrative Service (Recruitment) Amendment Rules, 1989 published in Notification No. G.S.R. 61(E) in Gazette of India dated the 27th January, 1989.
 - (v) The Indian Police Service (Recruitment) Amendment Rules, 1989 published in Notification No. G.S.R. 62(E) in Gazette of India dated the 27th January, 1989.
 - (vi) The Indian Police Service (Appointment by Promotion) Amendment Regulations, 1989 published in Notification No. G.S.R. 63(E) in Gazette of India dated the 27th January, 1989.
 - (vii) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1989 published in Notification No. G.S.R. 77(E) in Gazette of India dated the 3rd February, 1989.

- (25) A copy each of the following Notifications (Hindi and English versions) under section 148 of the Delhi Police Act, 1978:—
 - (i) The Delhi Police (Punishment and Appeal) (Amendment) Rules, 1988 published in Notification No. F. 5/132/81-Home(P) Estt. in Delhi Gazette dated the 22nd July, 1988.
 - (ii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 1988 published in Notification No. F.5 46 84-Home(P)Estt. in Delhi Gazecte dated the 13th May, 1988.
- (26) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Rehabilitation Plantations Limited, Punalur, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.

4. Matters Under Rule 377

(1) Shri Hafiz Mohd. Siddiq raised a matter regarding need to protect the interests of potate growers of Uttar Pradesh.

(2) Shri Jujhar Singh raised a matter regarding need to ban private tuitions by teachers.

(3) Shri Umakant Mishra raised a matter regarding steps to encourage hand-woven carpet industry in Mirzapur-Bhadoi (Uttar Pradesh)

(4) Dr. G. S. Rajhans raised a matter regarding need to construct dams and reservoirs with the agreement of the Government of Nepal over rivers originating in that country to save Bihar from floods.

(5) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to review the implementation of poverty alleviation schemes particularly in Uttar Pradesh.

(6) Shri Shanti Dhariwal raised a matter regarding need to declare Kota-Shivpuri state highway as National Highway.

(7) Shri K. D. Sultanpuri raised a matter regarding need to provide financial assistance to Himachal Pradesh for developmental work.

5. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri V. N. Gadgil and seconded by Shri R. L. Bhatia and amendments thereto moved on the 23rd February, 1989, continued:---

- - "That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver 'to both Houses of Parliament assembled together on the 21st February, 1989.'"

The following members took part in the debate:-

- (1) Dr. (Smt.) Phulrenu Guha
- (2) Shri Surendra Pal Singh
- (3) Dr. G. S. Dhillon
- (4) Shri Ram Pyare Panika

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

- (5) Shri P. Kolandaivelu
- (6) Shri Bipin Pal Das
- (7) Shri Virdhi Chander Jain
- (8) Shrimati Kishori Sinha
- (9) Shri Haroobhai Mehta
- (10) Shri R. Jeevarathinam
- (11) Shri Sriballav Panigrahi
- (12) Smt. Patel Ràmaben Ramjibhai Mavani
- (13) Smt. Basavarajeswari
- (14) Shri Shantaram Naik
- (15) Shri Yogeshwar Prasad Yogesh
- (16) Shri Janak Raj Gupta
- (17) Shri Jagannath Patnaik
- (18) Shri Shankarlal

The discussion was not concluded.

6. Statements by Ministers

*(1) The Deputy Minister of Railways made a statement regarding accidents involving:

- (i) 3 UP Nainpur-Howbagh-Jabalpur Narrow Gauge Passenger train on 26 February, 1989; and
- (ii) 413 UP Mokama-Patna Passenger and 328 Down Danapur-Howrah Fast Passenger trains on 26 February, 1989.

******(2) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Prime Minister's Office made a statement clarifying certain remarks made by the Prime Minister during the Question hour today.

6-04 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th February, 1989)

> SUBHASH C. KASHYAP, Secretary-General.

*Made at 4-10 P.M. **Made at 4-14 P.M.

MGIPMRND-LS-I-2556 LS-27-2-89-800.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, February 28, 1989/Phalguna 9, 1910 (Saka)

No. 417

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 82, 84-86 and 89-91 were orally answered. Replies to Starred Questions Nos. 81, 87, 88 and 92-100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 768-1000 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Bharat Bhari Udyog Nigam Limited. Calcutta, for the year 1987-88.

- (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society India, Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding (a) Review by the Government on the working of the Children's Film Society India, Bombay, for the year 1987-88 and (b) showing reasons for delay in laying the papers mentioned at (i) above.

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- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1987-88 along with Audited Accounts under sub-section (4) of Section 20 of the Oil Industry (Development) Act, 1974.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Notification No. G.S.R. 1169(E)
 (Hindi and English versions) published in Gazette of India dated the 12th December, 1988 containing corrigendum to Notification No. G.S.R. 812(E) dated the 26th July, 1988 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (7) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:
 - (a) (i) A statement regarding Review by the Government on the working of the Power Finance Corporation Limited, New Delhi, for the year 1986-87.

- (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Power Finance Corporation Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the Power Finance Corporation. Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, for the year 1987-88.
- (ii) Annual Report of the National Thermal Power Corporation Limited for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (7) above.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1987-88 together with Audit Report thereon under sub-section (5) of section 69 of the Electricity (Supply) Act, 1948 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
- (10) A statement (Hindi and English versions) showing, reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) A statement regarding Review by the Government on the working of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 1987-88.

- (ii) Annual Report of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 1987-88 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1987-88.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Design of Electrical Measuring Instruments. Bombay, for the year 1987-88.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad. for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1987-88.
- (15) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents. Designs and Trade Marks for the year 1987-88, under section 155 of the Patents Act, 1970.
 - (16) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Designs and Trade Marks for the year 1987-88, under section 126 of the Trade and Merchandise Marks Act, 1958.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1987-88.
- (18) A copy each of the following Statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Lok Sabha:—

(i) Statement No. XXIII—Fourteenth Session, 1984	Seventh Lok Sabha
 (ii) Statement No. XXI—Fifth Session, 1986 (iii) Statement No. XVIII—Sixth Session, 1986 (iv) Statement No. XV—Seventh Session, 1986 (v) Statement No. XV—Eighth Session, 1987 (vi) Statement No. XI—II part of Eighth Session, 1987 (vii) Statement No. X—Ninth Session, 1987 (viii) Statement No. VIII—Tenth Session, 1988 (ix) Statement No. IV—Eleventh Session, 1988 (x) Statement No. I—Twelfth Session, 1988 	Eighth Lok Sabha

4. Announcement by Speaker

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The Speaker announced that as was customary, the House would adjourn for half-an-hour at 4.30 P.M. that day to reassemble at 5 P.M. for the presentation of the General Budget.

5. Matters under Rule 377

(1) Shri Dharam Pal Singh Malik raised a matter regarding need to construct fly-overs or under-bridges at railway crossings in Sonepat.

(2) Shri Pratap Bhanu Sharma raised a matter regarding need to develop certain roads in Madhya Pradesh under E & I scheme of Government of India.

(3) Shri Uttam Rathod raised a matter regarding need to set up a committee to look into the functioning σ_i^2 the University Grant_s Commission.

(4) Shri Vijay N. Patil raised a matter regarding need to open a specialised Cancer hospital in Delhi with all modern equipments.

(5) Shri Jagannath Patnaik raised a matter regarding need for timely and effective measures t_0 meet the drought situation in certain districts of Orissa.

*6. Statement by Prime Minister

The Prime Minister made a statement clarifying certain remarks made by him during the Question Hour on 27th February, 1989.

7. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri V. N. Gadgil and seconded by Shri R. L. Bhatia and amendments thereto moved on the 23rd February, 1989, continued:—

- "That an Address be presented to the President in the following terms:—
 - 'That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1989.'"

The following Members took part in the debate:---

- (1) Shri Umakant Mishra
- (2) Shri Mohd. Ayub Khan (Udhampur-J&K)

^{*}Made at 12.57 P.M.

(3) Shri Girdhari Lal Vyas

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (4) Shri K. D. Sultanpuri
- (5) Shri Mohd. Ayub Khan (Jhunjhunu-Rajasthan)
- (6) Shri Nirmal Khatri
- (7) Shri Shanti Dhariwal
- (8) Shri Aziz Qureshi
- (9) Shri Jujhar Singh
- (10) Prof. Saif-ud-Din Soz
- (11) Shri A. Charles
- (12) Shri P. A. Antony
- (13) Shri Ram Singh Yadav

The discussion was not concluded.

(Lok Sabha adjourned at 4.30 P.M. and re-assembled at 5 P.M.)

8. The Budget (General)-1989-90

Shri S. B. Chavan presented a statement of the estimated receipts and expenditure of the Government of India for the year 1989-90.

9. Government Bill-Introduced

The Finance Bill, 1989.

6.35- P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st March, 1989)

SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND-I_SI-2574 LS-28-2-89-800.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, March 1, 1989/Phalguna 10, 1910 (Saka)

No. 418

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 101, 102, 105, 106 and 109 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1001—1155 were laid on the Table.

3. Question of Privilege

The Speaker informed the House that on 23rd February, 1989, Shri Chiranji Lal Sharma gave notice of a question of privilege against Shri Rajendra Mathur, Chief Editor, Shri Surendra Pratap Singh, Executive Editor, Shri Ramesh Chandra, Printer and Publisher and Shri Ramesh Gaur. City Correspondent of 'Navbharat Times' for allegedly publishing a false news item about him under the caption 'Sharaab peekar gadi chala raha Sansad giraftar, riha' on the front page of its issue dated 13th January, 1989.

The Speaker added that the Chief Editor, Executive Editor, Printer and Publisher and the City Correspondent of the said newspaper to whom the notice was referred for comments, in

their identical replies had tendered unconditional apology for the inadvertant mistake which had occurred due to similarity in the names of Hon'ble Member of Parliament and the offender and had also issued necessary clarification in the issue of 'Navbharat Times' of 15th January, 1989. The apology was published on the front page of their issue of 8th February, 1989 in compliance with the notice dated 16th January, 1989 given by the Member.

The Speaker observed that since the newspaper had already made adequate amends for the inadvertant lapse on its part and had expressed deep regret, he was treating the matter as closed.

Sharing the agony of the Member, the Speaker cautioned the press that they should be extremely careful while publishing news reports about the members and should confirm the authenticity thereof before doing so.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the North Eastern Handlooms Development Corporation Limited, Shillong, for the year 1987-88.
 - (ii) Annual Report of the North Eastern Handlooms Development Corporation Limited, Shillong, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council. Bombay, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay, for the year 1987-88.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
 - (i) G.S.R. 1152 (E) published in Gazette of India dated the 7th December, 1988 together with an explanatory memorandum regarding exemption to His Excellency Mr. Maumoon Abdul Gayoom, President of the Republic of Maldives and other members of delegation who visited India from 7th to 8th December, 1988, from the payment of Foreign travel tax.
 - (ii) G.S.R. 1153 (E) published in Gazette of India dated the 7th December, 1988 together with an explanatory memorandum regarding exemption to His Excellency Dr. Abdulaziz Al-Daly, Member of the Central Committee of the Yemeni Socialist Party and Foreign Minister of the People's Democratic Republic of Yemen and other members of the delegation who visited India from 6th to 14th December, 1988, from the payment of foreign travel tax.
 - (iii) G.S.R. 8(E) published in Gazette of India dated the 6th January, 1989 together with an explanatory memorandum regarding exemption to His Excellency Dr. Edward Fenechi-Adami, Prime Minister of Malta and other members of delegation who visited India from 7th to 13th January, 1989, from the payment of foreign travel tax.
 - (iv) G.S.R. 45(E) published in Gazette of India dated the 20th January, 1989 together with an ex-

planatory memorandum regarding exemption to His Excellency Mr. Nguyen Van Linh, General Secretary of the Central Committee of the Communist Party of Vietnam and other members of delegation who visited India from 23rd to 29th January, 1989, from the payment of foreign travel tax.

- (v) G.S.R. 65(E) published in Gazette of India dated the 31st January, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Francois Mitterrand, President of France and other members of delegation who visited India from 1st to 4th February, 1989, from payment of foreign travel tax.
- (vi) G.S.R. 66(E) published in Gazette of India dated the 31st January, 1989 together with an explanatory ______ memorandum regarding exemption to His Excellency Mr. Moumin Bahdon Farah, Minister of Foreign Affairs and Cooperation of Dijbouti and other Members of delegation who visited India from 28th January to 1st February, 1989, from the a payment of foreign travel tax.
- (vii) G.S.R. 82 (E) published in Gazette of India dated the 6th February, 1989 together with an explanatory memorandum regarding exemption to the Honourable R.J.L. Hawke, AC, MP, Prime Minister of Australia and other members of delegation who______ visited India from 9th to 12th February, 1989, from the payment of foreign travel tax.
- (viii) G.S.R. 83 (E) published in Gazette of India dated the 6th February, 1989 together with an explanatory memorandum regarding exemption to H's Highness the Aga Khan, and other members of delegation who visited India from 2nd February, 1989 to 14th February, 1989 from the payment of Foreign travel tax.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 1108(F) published in Gazette of India dated the 30th November, 1988 together with an expla-

natory memorandum extending the validity of Notification No. 127/82-Cus. dated the 1st May, 1982 and Notifications No. 513/86-Cus. and No. 516/ 86-Cus. dated the 30th November, 1988 upto the 31st December, 1988.

- (ii) G.S.R. 1110(E) published in Gazette of India dated the 1st December, 1988 together with an explanatory memorandum seeking to exempt Video cassettes and Video tapes of predominently educational character from the whole of the additional duty of customs.
- (iii) G.S.R. 1162(E) published in Gazette of India dated the 9th December, 1988 together with an explanatory memorandum seeking to exempt the items falling within Chapter 28,71 or 74 of the first schedule to the Customs Tariff Act, 1975 and produced out of copper reverts copper spent anodes or copper anode slime sent out in India for toll smelting or toll processing, when imported into India from so much of that portion of the duty of customs leviable thereon, in supersession of Notification No. 110/88-Cus. dated the 25th March, 1988.
- (iv) G.S.R. 1179(E) published in Gazette of India dated the 15th December, 1988 together with an explanatory memorandum seeking to exempt components required for the manufacture of power transmission system, for earth moving machinery, fork-lift trucks and locomotives from basic duty of customs in excess of 45 per cent ad-valorem subject to certain conditions.
- (v) G.S.R. 1183(E) published in Gazette of India dated the 16th December, 1988 together with an explanatory memorandum making certain amendments to Notification No. 136/88-Customs dated the 17th February, 1986.
- (vi) G.S.R. 1199(E) published in Gazette of India dated the 28th December, 1988 together with an explanatory memorandum making certain amendments so as to extend the validity of Notification No. 502/86-Cus. dated the 24th December,

1986 upto the 31st March, 1990, together with corrigendum thereto published in Notification No. G.S.R. 1219(E) dated the 28th December, 1988.

- (vii) G.S.R. 1200(E) published in Gazette of India dated the 28th December, 1988 together with an explanatory memorandum seeking to revise the fuel-efficiency norms of such motor vehicles and extends the validity of the Notification No. 503|85-Cus. dated the 24th December, 1986 upto 31st March, 1990, together with corrigendum published in Notification No. G.S.R. 1220(E) dated the 28th December, 1989.
- (viii) G.S.R. 1204(E) published in Gazette of India dated the 23rd December, 1988 together with an explanatory memorandum making certain amendments to Notification No. 208/81-Cus dated the – 22nd September, 1981 so as to include Vecuronium Bromide Injection in the Exempted category of drugs and medicines.
- (ix) G.S.R. 1227(E) published in Gazette of India dated the 29th December, 1988 together with an explanatory memorandum seeking to amend the Notification No. 341/76-Cus dated the 2nd August, 1976 and also to extend the validity thereof upto 31st March, 1993.
- (x) G.S.R. 1229(E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum extending the validity of Notification No. 13/85-Cus. dated the 16th January, 1985 upto the 31st December, 1993.
- (xi) G.S.R. 1234(E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum seeking to reduce the countervailing duty on Carbon Black Feedstock of certain specification to Rs. 800⁺ per kilolitre.
- (xii) G.S.R. 1237 (E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum extending the validity of Notification No. 1|88-Cus. dated the 1st January, 1988 upto 31st March, 1989.

- (xiii) G.S.R. 1238(E) published in Gazette of India dated the 31st December, 1988 together with an explanatory memorandum indicating goods which will attract basic customs duty of 20 per cent ad-valorem when imported for on-shore oil operations.
- (xiv) G.S.R. 1239(E) published in Gazette of India dated the 31st December, 1988 together with an explanatory memorandum indicating goods which will attract basic customs duty of 25 per cent advalorem when imported for off-shore oil operation.
- (xv) G.S.R. 1240 (E) published in Gazette of India dated the 31st December, 1988 together with an explanatory memorandum exempting goods covered by Notification_S No. G.S.R. 1238 (E) and G.S.R. 1239 (E) dated the 31st December, 1988 from the whole of the auxiliary duty of customs leviable thereon.
- (xvi) G.S.R. 1241 (E) published in Gazette of India dated the 31st December, 1988 together with an explanatory memorandum amending Notifications No. 127/82-Cus. dated 1st May, 1982, 210/82-Cus., dated 10th September, 1982, 513/86-Cus. and 514/86-Cus. dated the 30th December, 1986.
- (xvii) G.S.R. 4(E) published in Gazette of India dated the 5th January, 1989 together with an explanatory memorandum seeking to exempt tools, accessories and computer-software required for the purposes of Light Combat Aircraft Programme from the whole of the basic and additional duties of customs.
- (xviii) G.S.R. 21 (E) published in Gazette of India dated the 12th January, 1989 together with an explanatory memorandum seeking to provide concessional basic duty of 25 per cent and 'Nil' additional duty on specified components of button cells.
- (xix) G.S.R. 22 (E) published in Gazette of India dated the 12th January 1989 together with an explanatory memorandum prescribing auxiliary duty of

customs of 30 per cent ad valorem on goods cover- \hat{a} ed by Notification No. 5/89-Customs, dated the 12th January, 1989.

- (XX) G.S.R. 23 (E) published in Gazette of India dated the 12th January, 1989 seeking to amend the description of an item covered by customs Notification No. 250 88-Customs, dated the 16th September, 1988.
- (xxi) G.S.R. 31 (E) published in Gazette of India dated the 16th January, 1989 together with an explanatory memorandum seeking to exempt consumable goods when imported into India by a public funded research institution or a university from the whole of basic and additional duty of customs subject to certain conditions.
- (xxii) G.S.R. 32(E) published in Gazette of India dated the 16th January, 1989 together with an explanatory memorandum seeking to exempt auxiliary duty of customs on goods covered by Notification No. 8|89-Customs dated the 16th January, 1989.
- (xxiii) G.S.R. 33 (E) published in Gazette of India dated the 16th January, 1989 together with an explanatory memorandum making certain amendments to Notifications No. 70|81-Cus. and No. 321| 87-Cus. dated the 26th March, 1981 and 22nd September, 1987 respectively.
- (xxiv) G.S.R. 48(E) published in Gazette of India dated the 23rd January, 1989 together with an explanatory memorandum making certain amendments to Notification No. 333/88-Cus dated the 31st December, 1988 enlarging the list of items in the table appended to the notification.
- (xxv) G.S.R. 49(E) published in Gazette of India dated the 23rd January, 1989 together with an explanatory memorandum making certain amendments to Notification No. 334 88-Cus dated the 31st December, 1988 enlarging the list of items in the Table appended to the Notification.

- (xxvi) G.S.R. 50(E). published in Gazette of India dated the 24th January, 1989 together with an explanatory memorandum amending Notifications No. 464/86-Customs dated 18-1-86, 15/88-Customs dated 1-3-88 and 16/88-Customs dated 1-3-88 so as to withdraw the present countervailing duty exemption and concessional basic duty of 15% ad-valorem on the pesticide intermediate namely, Chloro 2,6 Diethyl-N-(Chloromethyl) accetanilide. This chemical will now attract basic duty of 70% ad-valorem and countervailing duty of 15% ad valorem.
- (xxvii) G.S.R. 51(E) published in Gazette of India dated the 24th January, 1989 together with an explanatory memorandum rescinding Notification No. 223/89-Cus. dated the 19th July, 1988.
- (xxviii) G.S.R. 71(E) published in Gazette of India dated the 1st February, 1989 together with an explanatory memorandum amending Notifications No. 208/81 Cus. dated the 22nd September, 1981 and 65/88-Cus. dated the 1st March, 1988.
- (xxix) G.S.R. 72(E) published in Gazette of India dated the 1st February, 1989 together with an explanatory memorandum exempting goods specified in the notification from the basic and additional duties of customs.
- (xxx) G.S.R. 73(E) published in Gazette of India dated the 1st February, 1989 together with an explanatory memorandum exempting auxiliary duty of customs on goods specified in notification No. 72(E) dated the 1st February, 1989.
- (xxxi) G.S.R. 76(E) published in Gazette of India dated the 2nd February, 1989 together with an explanatory memorandum seeking to exempt basic customs duty on bulk drug "Lincomycin Hydrochloride" when imported for the manufacture of

Lincomycin Hydrochloride capsule, syrup and injection.

- (xxxii) G.S.R. 89(E) published in Gazette of India dated the 8th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add nine more products of Nepalese origin, to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978.
- (xxxiii) S.O. 113(E) published in Gazette of India dated the 10th February, 1988 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*.
- (xxxiv) G.S.R. No. 1163(E) published in Gazette of India dated the 9th December, 1988 together with an explanatory memorandum seeking to exempt the items falling within Chapter 28, 71 of the First Schedule to the Customs Tariff Act, 1975 and produced out of copper reverts, copper spend anodes or copper anode slime sent out of India for toll smelting or toll processing, when imported into India, from so much of the auxiliary duty of Customs leviable thereon, in supersession of Notification No. 168/88-Customs dated the 13th May, 1988.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Handloom Export Promotion Council, Madras, for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research, New Delhi, for the year 1987-88.
- (10) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Sugar (Price Determination for 1988-89 Production) Order 1988 (Hindi and English versions) published in Notification No. G.S.R. 1194(E) in Gazette of India dated the 21st December, 1988 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (12) A copy of the Bureau of Indian Standards Rules (First Amendment), 1988 (Hindi and English versions) published in Notification No. G.S.R. 7(E) in Gazette of India dated the 6th January, 1989, under section 39 of the Bureau of Indian Standards Act, 1986.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 26 of the Payment of Wages Act. 1936:—
 - (i) The Payment of Wages (Railways) Amendment Rules, 1988 published in Notification No. G.S.R. 1159 (E) in Gazette of India dated the 9th December, 1988.
 - (ii) The Payment of Undisbursed Wages (Air Transport Services) Rules, 1988 published in Notification No. G.S.R. 1208 (E) in Gazette of India dated the 23rd December, 1988.
 - (iii) The Payment of Undisbursed Wages (Mines) Rules, 1988 published in Notification No. G.S.R. 34(E) in Gazette of India dated the 18th January, 1989.

- (14) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1215(E) in Gazette of India dated the 28th December, 1963, under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act. 1970.
- (15) A copy of the Cine-Workers Welfare Fund (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1214(E) in Gazette of India dated the 28th December, 1988, under subsection (4) of section 11 of the Cine-Workers Welfare Fund Act, 1981.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Fifty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Fiftieth Report (Hindi and English versions) of the Committee on Public Undertakings of Action Taken by Government on the recommendations contained in their Thirty-second Report on Accountability and Autonomy of Public Undertakings

7. Statement by Minister

The Minister of State in the Ministry of Science and Technology and Departments of Atomic Energy, Electronics, Ocean Development and Space made a statement regarding the recent fire that took place at Semiconductor Complex Ltd., Chandigarh.

8. Matters Under Rule 377

(1) Shri Birbal raised a matter regarding need to direct the Government of Rajasthan to stop recovery of loans given to farmers for constructing water courses to carry water to their fields from Indira Gandhi Canal.

(2) Shri Shantaram Potdukhe raised a matter regarding need for financial assistance to Government of Maharashtra for development of Gadchiroli Tribal district. (3) Shri Vakkom Purushothaman raised a matter regarding need to give migration clearance without insisting on Pre-paid Travel Advice.

(4) Shri V. S. Vijayaraghavan raised a matter regarding need to extend microwave link to Palghat TV transmission Centre for transmission of programmes in Malayalam.

(5) Prof. Narain Chand Parashar raised a matter regarding need for early implementation of recommendations made by Chattopadhyaya Commission.

(6) Kum. Mamata Banerjee raised a matter regarding need to rename Dum Dum Airport as Netaji Subhash Chandra Bose International Airport.

(7) Shri Ajay Mushran raised a matter regarding need for early conversion of Gondia-Nainpur-Jabalpur railway section into broad gauge.

(8) Dr. Prabhat Kumar Mishra raised a matter regarding need to open a hospital and medical college in Corba for the benefit of local population particularly tribals.

9 Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri V. N. Gadgil and seconded by Shri R. L. Bhatia and amendments thereto moved on the 23rd February, 1989, continued:—

- "That an Address be presented to the President in the following terms: ----
 - "That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on 21st February, 1989.' "

The following members took part in the debate:---

- (1) Shri Braja Mohan Mohanty
- (2) Shri K. N. Pradhan

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.09 P.M.)

- (3) Shri Naresh Chandra Chaturvedi
- (4) Smt. Margaret Alva
- (5) Shri R. Dhanushkodi Athithan
- (6) Shri Vir Sen

- (7) Dr. Manoj Pandey
- (8) Shri Ajay Mushran
- (9) Smt. Usha Thakkar
- (10) Shri Harish Rawat
- (11) Smt. Vidyavati Chaturvedi
- (12) Dr. C. P. Thakur
- (13) Shri Buta Singh
- (14) Shri Bharat Singh
- (15) Shri R. S. Khirhar
- (16) Dr. Digvijay Sinh
- (17) Shri Gopeshwar
- (18) Shri Digvijaya Singh
- (19) Shri Bhishma Deo Dube
- (20) Shri I. Rama Rai
- (21) Shri S. B. Sidnal
- (22) Shri Ramdeo Rai

The discussion was not concluded.

*10. Half-an-Hour Discussion

Shri Sharad Dighe raised a discussion on the points arising out of the answer given by the Minister of Urban Development on 22 February, 1989 to Starred Question No. 14 regarding recommendations of National Commission on Urbanisation.

Smt. Mohsina Kidwai replied to the discussion.

**11. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Sixty-sixth Report of Business Advisory Committee.

7.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd March, 1989)

SUBHASH C. KASHYAP, Secretary-General.

*From 5.31 P. M. to 6.14 P.M. **At 6.15 P.M.

MGIPMRND-LSI-2598 LS-1-3-89-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 2, 1989/Phalguna 11, 1910 (Saka)

No. 419

11.01 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Vasantrao Patil who was a member of the seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 122, 123, 127, and 129-132 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1156-1204 and 1206-1306 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1987-88.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1987-88 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Rural Development, Hyderabad, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing the reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Tobacco Grower's Federation Limited, Anand, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Tobacco Grower's Federation Limited, Anand, for the year 1987-88.
- (4) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1986-87.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Trivandrum, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1985-86.
 - (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Madras, for the year 1985-86 along with Audited Accounts and comments of Comptroller and Auditor General thereon.

- (c) (i) Review by the Government on the working of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1983-84.
 - (ii) Annual Report of the West Bengal Agro Industries Corporation Limited, Calcutta, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1985-86.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government on the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1987-88.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 15(E) published in Gazette of India dated the 9th January, 1989 approving the Kandla Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1988.
- (ii) G.S.R. 39(E) published in Gazette of India dated the 19th January, 1989 approving the Tuticorin Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1988.
- (iii) G.S.R. 1171(E) published in Gazette of India dated the 12th December, 1988 approving the Cochin Port Employees (Allotment of Residences) First Amendmen⁺ Pegulations, 1988.

(7) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Shipping Development Fund Committee for the year 1986-87 within the stipulated period of nine months of the close of the Accounting year. ſ

5. Report of Committee on Public undertakings

Shri Vakkom Purushothaman presented the Fifty-second Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommedations contained in their Twety-first Report on Indian Petrochemicals Corporation Limited—Working Results.

15. Motion regarding Sixty-sixth Report of Business advisory Committee

SHRI H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Sixty-sixth Report of the Business Advisory Committee presented to the House on the 1st March, 1989."

The motion was adopted.

7. Matters under Rule 377

(1) Chowdhry Akhtar Hasan raised a matter regarding need to end the corruption prevalent in the grant of bank loans to public through loan Melas.

(2) Shri Anadi Charan Das raised a matter regarding need to provide funds to the Government of Orissa for the proposed Jokadiha project.

(3) Shri Shantaram Naik raised a matter regarding need for setting up a separate state cadre for the State of Goa.

(4) Shri Sriballav Panigrahi raised a matter regarding need to provide good accommodation with assured power supply at hill stations and holy places at high altitudes to attract more tourists.

(5) Prof. N. G. Ranga raised a matter regarding need for urgent financial help to the riot victims of Andhra Pradesh.

(6) Shri Krishan Pratap Singh raised a matter regarding need for drastic action against people spreading communal hatred among people in Bihar.

(7) Shrimati N. P. Jhansi Lakshmi raised a matter regarding need to connect National Highway No. 4 and National Highway No. 5 between Chittoor and Naidupeta via Tirupati.

(8) Shri Kali Prasad Pandey raised a matter regarding need to open an ESI hospital in Gopalganj district of Bihar for industrial workers and labourers.

(9) Shri Basudeb Acharia raised a matter regarding clearance to the revival plan submitted by the employees of Scooters India Ltd.

8. Motion of thanks on the President's Address

Discussion on the following motion moved by Shri V. N. Gadgil and seconded by Shri R. L. Bhatia and amendments thereto moved on the 23rd February, 1989, continued:---

- "That an Address be presented to the President in the following terms:--
 - "That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1989."

The following members took part in the debate:-

- (1) Shri Somnath Chatterjee
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)
 - (2) Shri Balkavi Bairagi
 - (3) Shri Vijoy Kumar Yadav
 - (4) Shri Jai Prakash Agarwal
 - (5) Shri Piyus Tiraky
 - (6) Shri Chiranji Lal Sharma
 - (7) Shri Charanjit Singh Walia

- (8) Shri Ram Narain Singh
- (9) Shri Amar Roypradhan
- (10) Shri N. V. N. Somu
- (11) Shri Hafiz Mohd. Siddiq
- (12) Shri K. Mohandas
- (13) Shri G. S. Basavaraju
- (14) Shri Balwant Singh Ramoowalia
- (15) Shri P. M. Sayeed
- (16) Dr. Datta Samant
- (17) Shri Ram Nagina Mishra
- (18) Shri K. Ramachandra Reddy
- (19) Shri Sultan Salahuddin Owaisi
- (20) Shri B. N. Reddy
- (21) Shri V. S. Krishna Iyer
- (22) Shri Ramashray Prasad Singh
- (23) Shri Samar Brahma Choudhury
- (24) Shri V. Sobhanadreeswara Rao

The discussion was not concluded.

6.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd March, 1989)

SUBHASH C. KASHYAP, Secretary-General,

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 3, 1989/Phalguna 12, 1910 (Saka)

No. 420

11 A.M.

1. Starred Questions

Starred Questions Nos. 141, 143—145, 147, 151 and 154 were orally answered. Starred Question No. 155 was postponed to 31 March, 1989. Replies to Starred Questions Nos. 146, 148, 149, 152, 153 and 156—162 were laid on the Table.

2. Unstairred Questions

Replies to Unstarred Questions Nos. 1307-1361 and 1363-1501 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Report (Hindi and English versions) of the Election Commission of India for the years 1986 and 1987.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cashew Corporation of India Limited, Cochin, for the year 1987-88.

- (ii) Annual Report of the Cashew Corporation of India Limited, Cochin, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India. Cochin, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council of India, Cochin, for the year 1987-88.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:---
 - (i) G.S.R. 1074(E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum seeking to exempt certain specified goods if manufactured in rural areas by certain specified organisation.
 - (ii) G.S.R. 1075(E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum seeking to prescribe concessional rate of excise duty of 40 paise per metre on black and white cinematograph film, unexposed, and 80 paise per metre on other type of unexposed cinematograph film.
 - (iii) G.S.R. 1103(E) published in Gazette of India dated the 28th November, 1988 together with an explanatory memorandum seeking to extend the scope of such video cassette which are made from imported tapes on which CVD at the rate of Rs. 10 per square metre has been paid.

- (iv) G.S.R. 1104(E) published in Gazette of India dated the 28th November, 1988 together with an explanatory memorandum seeking to limit rate on the specified type of cassettes made out of video tapes manufactured and cleared before 14th October, 1988.
- (v) G.S.R. 1112(E) published in Gazette of India dated the 1st December, 1988 together with an explanatory memorandum exempting from the whole of the duty of excise in respect of certain specified excisable goods manufactured in rural areas by certain specified organisation.
- (vi) G.S.R. 1113(E) published in Gazette of India dated the 1st December, 1988 together with an explanatory memorandum exempting excise duty on food preparation, falling under sub-heading No. 1901.19 of the Central Excise Tariff and intended for free distribution among economically weaker sections of the society under approved programme of the Government.
- (vii) G.S.R. 1114(E) published in Gazette of India dated the 1st December, 1988 together with an explanatory memorandum seeking to extend the concessional rate of duty to strips and the like of synthetic textile materials used in knitted fabrics.
- (viii) G.S.R. 1156(E) published in Gazette of India dated the 8th December, 1988 together with an explanatory memorandum seeking to prescribe a concessional rate of basic excise duty Rs. 6 per Kilogram on polypropylene Multi Filament Yarn.
- (ix) G.S.R. 1160(E) published in Gazette of India dated the 9th December, 1988 together with an explanatory memorandum seeking to prescribe an effective rate of excise duty of Rs. 1200 per tonne in respect of copper plates, sheets, blanks including circles and strips falling under heading No. 7409, if supplied to Government of India Mint.

- (x) G.S.R. 1161(E) published in Gazette of India dated the 9th December, 1988 together with an explanatory memorandum seeking to reduce the basic central excise duty on goods and materials of Chapter 72 and 73 obtained by breaking up of ships, boats and other floating structures manufactured in India, from Rs. 1400 per tonne to Rs. 1115 per tonne.
- (xi) G.S.R. 1182(E) published in Gazette of India dated the 16th December, 1988 together with an explanatory memorandum seeking to reduce the rate at which credit of money would be available for use of rice bran oil in the manufacture of vanaspati.
- (xii) G.S.R. 1198(E) published in Gazette of India dated the 23rd December, 1988 together with an explanatory memorandum seeking to revise the fuel-efficiency norms of such motor cars and extending the validity of the notification No. 469| 86-CE upto 31st March, 1990. The revised fuel-efficiency norms take effect from the 1st April, 1989 together with corrigendum thereto published in notification No. G.S.R. 1218(E) in Gazette of India dated the 28th December, 1988.
- (xiii) G.S.R. 1211(E) published in Gazette of India dated the 27th December, 1988 together with an explanatory memorandum seeking to extend for a further period of three months, the concessional rate of excise duty in respect of certain specified resins and plastics.
- (xiv) G.S.R. 1233 (E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum rescinding Notification No. 133/68-CE dated the 22nd June, 1968.
- (xv) G.S.R. 1235 (E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum seeking to continue the

benefit of concessional rate of excise duty mentioned in Notification No. 1/87-CE dated the 1st January, 1987 for one more year upto 31st December, 1989.

- (xvi) G.S.R. 1236(E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum making amendment to Notification No. 1|87-CE dated the 1st January, 1987 seeking to extend the concessional rate to three more electricity Units.
- (xvii) G.S.R. 24(E) published in Gazette of India dated the 12th January, 1988 together with an explanatory memorandum seeking to exempt button cells from excise duty in excess of 15 per cent advalorem.
- (xviii) G.S.R. 64(E) published in Gazette of India dated the 30th January, 1988 together with an explanatory memorandum seeking to exempt the whole of the excise duty on potassium metal and potassium amide consumed within the factory of manufacture of heavy water.
- (5) A copy of the Notification No. G.S.R. 105(E) published in Gazette of India dated the 16th February, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Kenan Evren, President of the Republic of Turkey and other members of the delegation who visited India from 22nd to 26th February, 1989 from the foreign travel tax, under section 41 of the Finance Act, 1979.
- (6) A copy of the Notification No. G.S.R. 1206(E) (Hindi and English versions) published in Gazette of India dated the 26th December, 1988 together with an explanatory memorandum extending the validity of Notification No. 277/87-Cus. dated the 13th July, 1987 upto 28th February, 1989, under section 159 of the Customs Act, 1962.
- (7) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1988 (Hindi and English versions) published in Notification No. S.O. 1234(E) in Gazette of India dated

the 30th December, 1988, under sub-section (6) of sec- $\sqrt[6]$ tion 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

- (8) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1988 (Hindi and English versions) published in Notification No. S.O. 1235(E) in Gazette of India dated the 30th December, 1988, under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.
- (9) A copy of the Review* (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1987.
- (10) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Videsh Sanchar Nigam Limited, Bombay, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.
- (11) A copy of the Hundred Thirty-First Report (Hindi and English versions) of the Law Commission on role of the legal profession in Administration of Justice.
- (12) A copy of the Tobacco Board (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 1188 (E) in Gazette of India dated the 21st December, 1988 under sub-section (3) of section 32 of the Tobacco Board Act. 1975.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 33 of the Tobacco Board Act, 1975: —
 - (i) The Tobacco Board (Auction) Amendment Regulations, 1988 published in Notification No. 11/3/83-EP (Agri. VI) in Gazette of India dated the 21st December, 1988.

*Annual Report along with Audited Accounts was laid on the Table of Lok Sabha on 29th April, 1988.



- (ii) The Tobacco Board (General) Amendment Regulations, 1988 published in Notification No. 2/4/85-EP (Agri. VI) in Gazette of India dated the 21st December, 1988.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations. New Delhi, for the year 1986-87.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1986 to 1988.
 - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the years 1986—88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Report of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Fifty-third Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty-seventh Report on Indian Airlines-Fare and Cost aspects.

5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing Tuesday, the 7th March, 1989.

6. Motion of Thanks on the President's Address

Discussion on the following motion moved by Shri V. N. Gadgil and seconded by Shri R. L. Bhatia and amendments thereto moved on the 23rd February, 1989, continued:--

"That an Address be presented to the President in the following terms:----

'That the Members of Lok Sabha assembled in this

Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 21st February, 1989 '."

The Prime Minister replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

(Lok Sabha adjourned at 1-29 P.M. and re-assembled at 2-35 P.M.)

7. The Budget (Railways)-1989-90

General discussion on the Budget (Railways) for 1989-90, commenced.

The following members took part in the debate:-

- (1) Prof. Madhu Dandavate
- (2) Shri K. Mohandas
- (3) Prof. Narain Chand Parashar (Speech unfinished)

The discussion was not concluded.

8. Motion regarding Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions

Shri Ram Awadh Prasad moved the following motion:---

"That this House do agree with the Fifty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 1st March, 1989."

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The motion was adopted.

9. Private Member's Resolution-Negatived

Further discussion on the following Resolution moved by Shri Somnath Rath on the 19th August, 1988, continued:---

"This House while expressing its appreciation of the New 20-Point Programme initiated by the Government, notes that implementation of the poverty alleviation

programmes has not been fully satisfactory and urges upon the Government to take immediate steps for effective implementation thereof."

The following members took part in the debate:--

- (1) Dr. (Smt.) Phulrenu Guha
- (2) Shri Girdhari Lal Vyas
- (3) Shri Biren Singh Engti

Shri Somnath Rath replied to the debate.

The Resolution was Negatived.

10. Private Member's Resolution-Under Consideration

Shri S. Jaipal Reddy moved the following Resolution:--

"This House recommends to the Government to lay down clear guidelines for appointment and transfer of Governors."

The following members took part in the debate:-

- (1) Shri Ram Pyare Panika
- (2) Shri V. Sobhanadreeswara Rao (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th March, 1989)

SUBHASH C. KASHYAP, Secretary-General,

MGIPMRND-LS I-2630 LS-3-3-89-850.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 7, 1989 Phalguna 16, 1910 (Saka)

No. 421

11-01 A.M.

1. Starred Questions

Starred Questions Nos. 163, 164, 167, 169, 170, 172, 173, and 176 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1502-1519, 1521-1599 and 1601-1733 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1987-88.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited. Gurgaon, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

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- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at

 (1) above.
- (3) A copy of Notification No. S.O. 326(E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1988 regarding extension of period to take over of management of Apollo Zipper Company Private Limited, Calcutta upto 31st March, 1989, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (4) A copy of Notification No. S.O. 327 (E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1988 regarding extension of period of take over of management of Messrs Lily Biscuit (Private) Limited and Messrs Lily Barley Mills (Private) Limited, Calcutta upto 31st March, 1989, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Cochin, for the year 1987-88 together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Coir Board, Cochin, for the year 1987-88.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at
 (5) above.
- 4. Third report of the Pay Committee on Amenities, Facilities, Special Allowances and other general matters for the Officers and Staff of the Rajya Sabha and Lok Sabha Secretariats

SECRETARY-GENERAL laid on the Table a copy of the Third Report (Hindi and English versions) on Amenities, Facilities Special Allowances and other general matters of the Committee of Parliament appointed to report on the structure of pay, allowances, leave and pensionary benefits for the Officers and Staff of the Rajya Sabha and Lok Sabha Secretariats.

5. Report of Committee of Privileges

SHRI V. N. GADGIL presented the Fourth Report (Hindi and English versions) of the Committee of Privileges.

6. Matters under Rule 377

(1) Smt. D. K. Tharadevi Siddhartha raised a matter regarding need to restructure the loan repayment system under the Refinance Scheme for the coffee growers.

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(2) Shri Kalicharan Sakargaym raised a matter regarding need to pay suitable compensation for the land acquired by the Central Railway for diversion of railway line between Talwadia and Khirkiya stations in view of proposed construction of Indira Sagar Dam.

(3) Shri Ranjit Singh Gaekwad raised a matter regarding need to hold a global conference to discuss the ecological changes resulting in global imbalances.

(4) Shri Manku Ram Sodi raised a matter regarding need for proper utilisation of vehicles provided for development works in the tribal areas of Bastar district.

(5) Shri Ram Pyare Panika raised a matter regarding need to send a team to study the drought situation in Mirzapur (Uttar Pradesh).

(6) Shri Satyendra Narayan Sinha raised a matter regarding need to evolve guidelines for shifting textile mills located in the metropolitan cities.

(7) Shri Bhadreshwar Tanti raised a matter regarding need to set up an oil refinery at Numaligarh in Golaghat district of Assam.

(8) Shri T. Gopal Krishna Thota raised a matter regarding need to have a monitoring cell to carry out scientific dreadging of the ports.

7. The Budget (Railways)-1989-90

General discussion on the Budget (Railways) for 1989-90, continued.

The following members took part in the debate:--

(1) Prof. Narain Chand Parashar

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(2) Shri Chandulal Chandrakar

(Lok Sabha adjourned at 1 p.m. and re-assembled at 2.50 p.m.)

- (3) Shri Basudeb Acharia
- (4) Smt. Prabhawati Gupta
- (5) Shri Vijay N. Patil
- (6) Shri Bhattam Siriramamurty
- (7) Smt. D. K. Tharadevi Siddhartha
- (8) Shri Madan Pandey
- (9) Prof. Parag Chaliha
- (10) Shri Keshorao Pardhi
- (11) Shri Mankuram Sodhi
- (12) Shri Banwari Lal Purohit
- (13) Shri Mohd. Mahfooz Ali Khan
- (14) Dr. Chandra Shekhar Tripathi
- (15) Shri P. R. Kumaramangalam
- (16) Shri Banwari Lal Bairwa
- (17) Shri V. S. Krishna Iyer
- (18) Prof. Chandra Bhanu Devi
- (19) Shri Ajay Mushran

The discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 a.m. on Wednesday, the 8th March, 1989)

SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND-LS 1-2663 LS-7-3-89-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 8, 1989/Phalguna 17, 1910 (Saka)

No. 422

11-01 A.M.

1. Starred Questions

Starred Questions Nos. 183, 184, 187, 188 and 190-192 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1734—1780 and 1782— 1899 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the National Jute Manufactures Corporation Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, for the year 1987-88.
 - (ii) Annual Report of the Indian Medicines Pharmacentrical Corporation Limited, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research. Gujarat Ayurved University, Jamnagar, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1987-88.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at
 (5) above.
- (7) (i) A copv each of the Annual Reports (Hindi and English versions) of the Population Research Centres. located at Delhi. Dharwad, Baroda, Bangalore, Lucknow, Pune, Patna, Kariavattam (Kerala) and Gandhigram (Tamil Nadu) for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Visnwayatan Yogashram, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Vishwayatan Yogashram, New Delhi, for the year 1987-88.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Central Research Institute for Yoga, New Delhi, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:--
- (a) (i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Fourth Amendment Order, 1988, published in Notification No. S.O. 1063(E) in Gazette of India dated the 18th November, 1988.
- (ii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) First Amendment Order, 1989 published in Notification No. S.O. 3(E) in Gazette of India dated the 2nd January, 1989.
- (b) A copy of the Food Corporation of India (Contributory Provident Fund) (Tenth Amendment) Regulations, 1989 (Hindi and English versions) published in Notification No. 48/F. No. 41-1/85 EP in Gazette of India dated the 10th February, 1989, under sub-section (5) of section 45 of the Food Corporation Act, 1964.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Sixtieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of the Public Accounts Committee

Shri Amal Datta presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

(1) Hundred and Forty First Report on Interest Tax Assessment.

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(2) Hundred and Forty Second Report on Metropolitan Transport Project, Calcutta.

6. Matters Under Rule 377

(1) Dr. G. S. Rajhans raised a matter regarding need to include Sanskrit in three language formula and provide financial assistance to the States to help Sanskrit scholars.

(2) Shri Zainul Basher raised a matter regarding steps to re-open the Government Opium and Alkaloid Works, Ghazipur, (Uttar Pradesh) in the interest of workers.

(3) Shri Sharad Dighe raised a matter regarding need for steps to re-start the closed textile mills in Bombay and preventive action for further closure of mills.

(4) Shri Nityananda Misura raised a matter regarding need to send a Central team to assess the intensity of drought in Bolangir and Kalahandi districts of Orissa and suggest remedial meaures.

(5) Shri Hannan Mollah raised a matter regarding need for immediate steps to save Uluberia town from subsidence.

(6) Shri V. S. Krishna Iyer raised a matter regarding need to set up the proposed Vijayanagaram Steel Plant without further delay.

(7) Shri C. Janga Reddy raised a matter regarding procurement of cotton and chillies by state agencies at remunerative prices to alleviate the sufferings of farmers in Andhra Pradesh.

(8) Shri Virdhi Chander Jain raised a matter regarding need for financial assistance to Government of Rajasthan to start relief works in the drought affected areas. (9) Prof. Narain Chand Parashar raised a matter regarding need to sanction the development of Jalandhar-Hoshiarpur-Hamirpur-Mandi road as a National Highway.

*7. President's Message

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 21st February, 1989."

8. The Budget (Railways)-1989-90

General discussion on the Budget (Railways) for 1989-90 continued.

The following members took part in the debate:--

- (1) Shri Vakkom Purushothaman
- (2) Shri Amar Roypradhan
- (3) Shri Mahabir Prasad
- (Lok Sabha adjourned at 1.14 p.m. and re-assembled at 2-18 p.m.)

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- (4) Shri Ganga Ram
- (5) Dr. Krupasindhu Bhoi
- (6) Shri Bimalkanti Ghosh
- (7) Shri N. V. N. Somu
- (8) Smt. Manorma Singh
- (9) Shri H. N. Nanje Gowda
- (10) Prof. N. G. Ranga
 - (11) Shri M. Raghuma Reddy

*At 1.13 p.m.

- (12) Shri R. P. Suman
- (13) Shri Daulatsinhji Jadeja
- (14) Dr. Prabhat Kumar Mishra
- (15) Shri K. S. Rao
- (16) Shri Gokul Saikia
- (17) Shri Kamla Prasad Singh
- (18) Shri Arvind Netam
- (19) Shri Balwant Singh Ramoowalia
- (20) Shri K. P. Singh Deo
- (21) Shri N. Dennis 👘
- (22) Shri Ram Bahadur Singh
- (23) Shri Shiv Prasad Sahu
- (24) Shri Mohan Lal Jhikram
- (25) Bhai Shaminder Singh
- (26) Shri Lal Vijay Pratap Singh
- (27) Shri Jagdish Awasthi
- (28) Shri Abdul Hannan Ansari
- (29) Shri Bir Bal
- (30) S'iri Somnath Rath
- (31) Shri Mahabir Prasad Yadav
- (32) Shri R. Jeevarathinam

The discussion was not concluded.

**9. Statement By Minister

The Minister of Parliamentary Affairs made a statement regarding change in the Government Business to be transacted in Lok Sabha.

**At 5.10 p.m.

10. Half-An-Hour Discussion

Shri Chandra Pratap Narain Singh raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Health and Family Welfare on 1 March, 1989 to Starred Question No. 102 regarding strike by research scholars of All India Institute of Medical Sciences.

Shri Ram Niwas Mirdha replied to the discussion.

7-13 P.M.

(Lok Sabha adjourned till 11 a.m. on Thursday, the 9th March, 1989)

SUBHASH C. KASHYAP. Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated 7th March, 1989-

Page 4, Line 2-

for 2.50 p.m. read 2.05 p.m.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 9, 1989/Phalguna 18, 1910 (Saka)

No. 423

11-03 A.M.

1. Starred Questions

Starred Questions Nos. 204-207, 209, 211, 213, 217 and 219 were orally answered. Replies to Starred Questions Nos. 208, 210, 212, 214-216, 218, 220, 221 and 223 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1900-1904, 1906-2052, 2054-2058 were laid on the Table.

3. Motion regarding Fourth Report of Committee of Privileges---Negatived

Prof. Madhu Dandavate moved the following motion:-

"That this House do consider the Fourth Report of the Committee of Privileges presented to the House on the 7th March, 1989."

On the motion the House divided: Ayes *44, Noes *180.

The motion was accordingly negatived.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1989.90.

*Subject to correction.

- (2) A copy of the Rice Milling Industry (Regulation and Licensing) Second Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1210(E) in Gazette of India dated the 27th December, 1988, under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 1987-88 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1987-88 together with Audit Report thereon.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1987-88 together with Audit Report thereon.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1987-88 together with Audit Report thereon.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1987-88 together with Audit Report thereon.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1987-88 together with Audit Report thereon.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal for the year 1987-88 together with Audit Report thereon.

- (11) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1987-88 together with Audit Report thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1987-88.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of Indian Institute of Technology, Kharagpur, for the year 1987-88.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1987-88.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1987-88.
 - (17) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act. 1961:—
 - (i) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1987-88 together with Audit Report thereon.

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- (ii) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1987-88 together with Audit Report thereon.
- (iii) Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1987-88 together with Audit Report thereon.
- (iv) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1987-88 together with Audit Report thereon.
- (v) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1987-88 together with Audit Report thereon.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) to (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi, for the year 1987-88.
- (20) A stattment (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports of Regional Engineering Colleges, situated at Calicut, Durgapur, Silchar, Surathkal, Jaipur and Hamirpur and Audited Accounts of the Regional Engineering Colleges situated at Allahabad, Srinagar, Surat, Calicut, Jamshedpur, Durgapur, Silchar, Tiruchirapalli, Surathkal, Jaipur and Hamirpur, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.
- (22) A copy of the Fertilizer (Movement Control) (Amendment) Order, 1988 (Hindi and English versions)

published in Notification No. S.O. 1162(E) in Gazette of India dated the 12th December, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (23) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1986-87.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board for the year 1987-88 along with Audited Accounts under sub-section (4) of section 16 and sub-section (4) of section 14 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Oilseeds and Vegetable Oils Development Board for the year 1987-88.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 1037(E) published in Gazette of India dated the 27th October, 1988 approving the Co-

chin Port Trust (Handling of Freight Containers carrying Dangerous Hazardous Cargo) Regulations, 1987.

- (ii) G.S.R. 2(E) published in Gazette of India dated the 3rd January, 1989 approving modified the Kandla Port Trust (Licensing of Stevedores) Regulations, 1988.
- (iii) G.S.R. 14(E) published in Gazette of India dated the 9th January, 1989 approving the Madras Port Trust (Handling of Freight Containers containing Dangerous Hazardous Cargo) Regulations, 1987.
- (iv) G.S.R. 40(E) published in Gazette of India dated the 19th January, 1989 approving the Bombay Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1988.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Port Trust for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Port Trust for the year 1987-88.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust for the year 1987-88 together with Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Kandla Port Trust, for the year 1987-88.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Direct Tax Laws (Amendment) Bill, 1989 passed by Lok Sabha on the 23rd February, 1989.

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6. Report of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Fifty- fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Thirty-fourth Report on Indian Airlines-Passenger Services.

7. Statement Under Rule 357

Shri C. Janga Reddy made a statement clarifying certain remarks made in the House on 7th March, 1989 about the resolutions adopted by Bharatiya Janta Party.

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8. Personal Explanation

Smt. Vyjayanthimala Bali made a personal explanation clarifying certain remarks made by her in the House on 8th March, 1989 about 'Nehru Centenary Run'.

9. Matters Under Rule 377

(1) Shri Ram Bhagat Paswan raised a matter regarding need to extend the Kamla-Balan dam from Kothram to Kursela to save villages of North Bihar from floods.

(2) Shri Anoopchand Shah raised a matter regarding need to construct a fly-over at Datta Pada railway crossing between Kondivalee and Borivalee Bombay.

(3) Shri Bharat Singh raised a matter regarding need to ensure regular water supply to villages of outer Delhi.

(4) Shri Ashok Shankarrao Chavan raised a matter regarding need to set up a separate directorate of Telecommunications in Marathwada region of Maharashtra.

(5) Shri I. Rama Rai raised a matter regarding need for research to produce high-yielding variety of coconut.

(6) Dr. Prabhat Kumar Mishra raised a matter regarding need for action against the management of BEC Fertiliser plant, Sirgihi (Madhya Pradesh) for polluting the atmosphere.

(7) Shri Balwant Singh Ramoowalia raised a matter regarding need to accede to the demands of State Government employees of Punjab.

(8) Shri Sri Hari Rao raised a matter regarding need to give recognition to medical practitioners who do not have MBBS or MD degrees.

10. The Budget (Railways)-1989-90

General discussion on the Budget (Railways) for 1989-90, continued.

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The following members took part in the debate:-

- (1) Shri Kali Prasad Pandey
- (2) Smt. Kesharabat Kshirsagar
- (3) Shri Balasaheb Vikhe Patil
- (4) Shri Chandra Kishore Pathak
- (5) Shri Piyus Tiraky
- (6) Shri Salahuddin
- (7) Shri V. Krishna Rao
- (8) Shri Ashok Shankarrao Chavan
- (9) Shri Sultan Salahuddin Owaisi
- (10) Smt. Usha Rani Tomar
- (11) Shri Jagannath Choudhary
- (12) Shri Jagannath Patnaik
- (13) Shri Charanjit Singh Walia
- (14) Shri Zainul Basher
- (15) Shri Pratap Bhanu Sharma
- (16) Shri Nityananda Mishra
- (17) Prof. Saif-Ud-Din Soz
- (18) Shri Mohd. Ayub Khan (Jhunjhunu-Rajasthan)
- (19) Shri Kailas Yadav
- (20) Shri K. J. Abbasi
- (21) Shri Suresh Kurup
- (22) Shri Sharad Dighe

- (23) Smt. Kishori Sinha
- (24) Shri Kunwar Ram
- (25) Shri C. Janga Reddy
- (26) Smt. Vidyavati Chaturvedi
- (27) Dr. (Smt.) Phulrenu Guha
- (28) Shri Virdhi Chander Jain
- (29) Shri Ataur Rahman
- (30) Shri Vishnu Modi
- (31) Shri Channaiah Odeyar
- (32) Shri Ram Pyare Panika
- (33) Shri Janak Raj Gupta
- (34) Shri Sri Hari Rao
- (35) Shri Chintamani Jena
- (36) Shri Nirmal Khatri
- (37) Shri Dal Chander Jain
- (38) Shri Ajit Kumar Saha
- (39) Shri Ram Nagina Mishra
- (40) Shri Girdhari Lal Vyas
- (41) Shri Chiranji Lal Sharma
- (42) Shri Manphool Singh Chaudhary
- (43) Shri Tapeshwar Singh
- (44) Shri Nihal Singh
- (45) Shri Narendra Budania
- (46) Ch. Sunder Singh

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- (47) Shri Manikrao Hodlya Gavit
- (48) Shri Satyanarayan Pawar
- (49) Shri K. D. Sultanpuri

The discussion was not concluded.

7-35 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th March, 1989)

SUBHASH C. KASHYAP,

Secretary-General.

MGIPMRND LS-I-2700 LS-9-3-89-850.

LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Friday, March 10, 1989/Phalguna 19, 1910 (Saka)

No. 424

11-01 A.M.

1. Starred Questions

Starred Questions Nos. 224-230 were orally answered Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2059-2246 were laid on the Table.

3. Question of Privilege

The Speaker gave his consent to Shri Dharam Pal Singh Malik to the raising of a question of privilege against Shri Mani Ram Bagri, ex-M.P. for allegedly casting reflections on the Speaker, the members and the House in a letter addressed to the Speaker and published in *Veer Arjun* dated 3rd March, 1989. The Speaker, after taking sense of the House referred the matter to the Committee of Privileges for investigation and report.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board for the year 1987-88 along with Audited Accounts.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962: —
 - (i) G.S.R. 1177 (E) published in Gazette of India dated the 15th December, 1988 together with an explanatory memorandum empowering the Government to take special measures for the purpose of checking the illegal export of Acetic Annydride across the Indo-Burma border and facilitating the detection of this commodity which is likely to be illegally exported.
 - (ii) G.S.R. 1201 (E) published in Gazette of India dated the 23rd December, 1988 together with an explanatory memorandum seeking to prescribe effective basic customs duties on specified copper items and on unwrought zinc.
 - (iii) G.S.R. 1202(E) published in Gazette of Ind dated the 23rd December, 1988 together with explanatory memorandum seeking to exempt auxiliary duty in excess of 30 per cent ad-valorem in respect of goods covered by Notification No. 319/88-Customs, dated the 23rd December 1988.
 - (iv) G.S.R. 1203 (E) published in Gazette of India dated the 23rd December. 1988 together with an explanatory memorandum making certain amendments to Notification Nos. 122/78-Customs, dated the 21st June, 1978, 84/86-Customs, dated the 17th February, 1986, 387/87-Customs, dated the 30th December, 1987 and 240/88-Customs. dated the 26th August 1988, so as to prescribe effective rates of basic customs duty in respect of copper waste and scrap for the manufacture of copper oxychloride, unwrought lead and unwrought nickel.
 - (v) G.S.R. 1212(E) published in Gazette of India dated the 27th December, 1988 together with an explanatory memorandum extending the validity of Notification No. 234/86-Customs dated the 3rd April, 1986 upto 31st March, 1989.
 - (vi) G.S.R. 12(E) published in Gazette of India dated the 9th January, 1989 together with an explanatory

memorandum seeking to exempt specified goods imported for display in exhibitions, fairs, meetings and similar events from the whole of the basic and additional duties of customs, subject to certain conditions.

- (vii) G.S.R. 13 (E) published in Gazette of India dated the 9th January, 1989 together with an explanatory memorandum seeking to exempt goods covered by Notification No. 3/89-Customs, dated the 9th January, 1989 from the auxiliary duty of the customs.
- (viii) G.S.R. 74(E) and 75(E) published in Gazette of India dated the 2nd February, 1989 together with an explanatory memorandum regarding exemption to specified machinery for the manufacture of rubber surgical gloves from the basic duty of customs in excess of 25 per cent ad-valorem, whole of the Additional and auxiliary duty of customs leviable thereon.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act. 1944:--
- (i) G.S.R. 1(E) published in Gazette of India dated the 2nd January, 1989 together with an explanatory memorandum making certain amendment to Notification No. 425/86-CE dated the 18th September, 1988 so as to remove the requirement regarding packing for availing exemption from excise duty on tea falling under sub-heading No. 0902.19 of the Central Excise Tariff when made from duty paid tea.
- (ii) G.S.R. 30(E) published in Gazette of India dated the 16th January 1989 together with an explanatory memorandum seeking to exempt duty on tobacco powder captively used in the factory of manufacture for further production of gudaku.
- (iii) G.S.R. 113(E) published in Gazette of India dated the 22nd February. 1989 together with an explanatory memorandum providing that the excise duty on items falling under sub-heading No. 2806.90 or 2851.00 of the Schedule to the Central Excise Tariff Act. 1985 and used within the factory of production, shall not be required to be paid during the period from 28th February. 1986 to 24th November. 1987.

- (5) A copy of the Industrial Reconstruction Bank of India General Regulations, 1988 (Hindi and English versions) under sub-section (3) of section 69 of the Industrial Reconstruction Bank of India Act, 1984.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956:—
 - (i) The Securities Contracts (Regulation) Amendment Rules, 1988 published in Notification No. G.S.R. 1070(E) in Gazette of India dated the 15th November. 1988.
 - (ii) S.O. 1194(E) published in Gazette of India dated the 22nd December, 1988 granting permanent recognition to Madhya Pradesh Stock Exchange, Indore.
 - (iii) S.O. 41(E) published in Gazette of India dated the 9th January, 1989 granting recognition to Jaipur Stock Exchange Limited, Jaipur.
- (iv) S.O. 42(E) published in Gazette of India dated the 9th January, 1989 regarding extension of section 13
 of the Securities Contracts (Regulation) Act, 1956
 to area covered by the Municipal Corporation of Jaipur in Rajasthan.
 - (7) A copy of Eighteenth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on 31st March, 1988, under section 29 of the Life Insurance Corporation Act, 1956.
 - . (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development for the vear 1987-88 along with Audited Accounts. under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act. 1981.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Bank for Agriculture and Rural Development for the year 1987-88.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1987-88 under sub-section (3) of section 38 of the State Financial Corporation Act, 1951.
- (ii) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Delhi Financial Corporation for the year 1987-88 under sub-section (7) of section 37 of the State Financial Corporation Act, 1951.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Financial Corporation for the year 1987-88.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, New Delhi, for the period from 1st July, 1987 to 30th June, 1988 alongwith Audited Accounts.
- (12) A copy of the Imports (Control) Amendment Order.
 1989 (Hindi and English versions) published in Notification No. S.O. 149(E) in Gazette of India dated the 23rd February, 1989 issued under sections 3 and 4A of the Imports and Exports (Control) Act, 1947.

5. Statement by Minister

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The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing Monday, the 13th March, 1989.

6. The Budget (Railways)-1989-90

General discussion on the Budget (Railways) for 1989-90, continued.

The following members took part in the debate:---

- (1) Shri Uttam Rathod
- (2) Dr. G. S. Rajhans
- (3) Kum. Mamata Banerjee-

- (4) Smt. Basavarajeswari
- (5) Shri Sriballav Panigrahi
- (6) Chowdhry Akhtar Hasan
- (7) Shri R. S. Khirhar
- (8) Shri Kammodilal Jatav
- (9) Shri Ananta Prasad Sethi
- (10) Shri Yogeshwar Prasad Yoges'
- (11) Ch. Lachchhi Ram
- (12) Shri Shanti Dhariwal
- (13) Shri Thampan Thomas
- (14) Dr. Manoj Pandey
- (15) Shri Jai Prakash Agarwal
- (16) Shri Kamla Prasad Rawat

(Lok Sabha adjourned at 2.01 P.M. and re-assembled at 2.28 P.M.)

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(17) Dr. Golam Yazdani

Shri Madhav Rao Scindia replied to the debate.

The discussion was concluded.

7. Motion regarding Sixtieth Report of Committee on Private Members' Bills and resolution

Shri Chandra Kishore Pathak moved the following motion:-

"That this House do agree with the Sixtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th March, 1989".

The motion was adopted.

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8. Private Member's Bills-introduced

(1) The Restriction on Holidays in Public Offices Bill, 1988; by Shri S. B. Sidnal.

(2) The National Child Welfare Board Bill, 1989, by Shri S. B. Sidnal.

(3) The Christian Marriage and Matrimonial Causes Bill. 1989. by Shri Thampan Thomas. (4) The Compulsory Sterilisation Bill, 1989, by Shri G. S. Basavaraju.

(5) The Welfare of Handicapped and Mentally Retarded Children Bill, 1989, by Shri Shantilal Patel.

(6) The Constitution (Amendment) Bill, 1989 (Substitution of new article for article 57), by Shri A. Charles.

(7) The Domestic Workers (Conditions of Service) Bill, 1989, by Shri Thampan Thomas.

9. Private Member's Bill-withdrawn

The Representation of the People (Amendment) Bill, 1988 (Amendment of sections 59 and 61), by Shri Sharad Dighe.

10. Private Member's Bill-Under Consideration

The Unorganised Labour Welfare Fund Bill, 1985, by Shrit Balasaheb Vikhe Patil)

Further discussion on the motion for consideration of Bill moved on the 25th November, 1988, continued.

The following members took part in the debate:-

- (1) Shri Yogeshwar Prasad Yogesh
- (2) Shri Basudeb Acharia
- (3) Shri E. Ayyapu Reddy
- (4) Shri Chintamani Jena
- (5) Shri Shantaram Naik
- (6) Shri Piyus Tiraky
- (7) Shri K. D. Sultanpuri
- (8) Dr. Manoj Pandey (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th March, 1989)

SUBHASH C. KASHYAP, Secretary-General,

MGIPMRND-LS 1-2713 LS-10-3-1989-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, March 13, 1989/Phalguna 22, 1910 (Saka)

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No. 425

11-02 A.M.

1. Starred Questions

Starred Questions Nos. 245, 246, 249, 250, 252, 253 and 261 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2247-2274, 2276-2334, 2336-2420 and 2422-2459 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table-

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Wakf Council for the year 1987-88.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the National Airports Authority (Employees Conduct, Discipline and Appeal) Regulations, 1988 (Hindi and English versions) published in Notification No. Sec. 9.2.7, in Gazette of India dated the 30th August, 1988, under section 40 of the National Airports Authority Act, 1985.
- (6) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1987-88.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Immunology, New Delhi, for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of All India Services Act, 1951:---
 - (i) The Indian Police Service (Pay) Eighth Ameniment Rules, 1988 published in Notification No. G.S.R. 1221(E) in Gazette of India dated the 28th December, 1988.

- (ii) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1988 published in Notification No. G.S.R. 1222(E) in Gazette of India dated the 28th December, 1988.
- (iii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1988 published in Notification No. G S.R. 1223(E) in Gazette of India dated the 28th December, 1988.
- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1988 published in Notification No. G.S.R. 1224(E) in Gazette of India dated the 28th December, 1988.
- (v) G.S.R. 1225(E) published in Gazette of India dated the 28th December, 1988 constituting for the States of Arunachal Pradesh-Goa-Mizoram-Union Territories, an Indian Police Service Cadre and abolishing the Indian Police Service Cadre of Union Territories from there with effect from 28th December, 1988.
- (vi) G.S.R. 1226(E) published in Gazette of India dated the 28th December, 1988 constituting for the states of Arunachal Pradesh-Goa-Mizoram-Union Territories, an Indian Administrative Service Cadre and abolishing the Indian Administrative Service Cadre of Union Territories from there with effect from 28th December, 1988.
- (vii) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1989 published in Notification No. G.S.R. 27 in Gazette of India dated the 21st January, 1989.
 - (viii) The Indian Police Service (Pay) First Amendment Rules, 1989 published in Notification No. G.S.R. 28 in Gazette of India dated the 21st January, 1989.

- (ix) The Indian Administrative Service (Pay) Amendment Rules, 1989 published in Notification No. G.S.R. 80(E) in Gazette of India dated the 3rd February, 1989.
- (x) The Indian Police Service (Pay) Second Amendment Rules, 1989 published in Notification No. G.S.R. 99(E) in Gazette of India dated the 10th February, 1989.
- (xi) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1988 published in Notification No. G.S.R. 999 in Gazette of India dated the 31st December, 1988.
- (xii) The Indian Police Service (Pay) Ninth Amendment Rules, 1988 published in Notification No. G.S.R. 1000 in Gazette of India dated the 31st December, 1988.
- (xiii) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1988 published in Notification No. G.S.R. 1001 in Gazette of India dated the 31st December, 1988.
 - (xiv) The Indian Police Service (Pay) Eighth Amendment Rules, 1988 published in Notification No. G.S.R. 1002 in Gazette of India dated the 31st December, 1988.
 - (xv) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1988 published in Notification No. G.S.R. 1003 in Gazette of India dated the 31st December, 1988.
- (xvi) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1988 published in Notification No. G.S.R. 1004 jn Gazette of India dated the 31st December, 1988.
- (xvii) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1988

published in Notification No. G.S.R. 1005 in Gazette of India dated the 31st December, 1988.

- (xviii) The Indian Police Service (Pay) Tenth Amendment Rules, 1980 published in Notification No. G.S.R. 1006 in Gazette of India dated the 31st December, 1988.
 - (xix) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1988 published in Notification No. G.S.R. 1007 in Gazette of India dated the 31st December, 1988.
 - (xx) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1988 published in Notification No. G.S.R. 1008 in Gazette of India dated the 31st December, 1988.
 - (xxi) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulation, 1989 published in Notification No. G.S.R. 65 in Gazette of India dated the 4th February, 1989.
- (xxii) The Indian Forest Service (Recruitment) Amendment Rules, 1989 published in Notification No. G.S.R. 116(E) in Gazette of India dated the 22nd February, 1989.
- (10) A copy of the Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman Vice-Chairman and Members) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 16(E) in Gazette of India dated the 10th January, 1989, under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1987-88.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Lakshadweep Pradesh Council (Procedure and Conduct of Business and Consultation with Counsellors) Rules, 1988 (Hindi and English versions) published in Lakshadweep Gazette dated the 2nd August, 1988, under sub-section (3) of section 19 of the Lakshadweep (Administration) Regulation, 1988.

4. Statements by Ministers

(1) The Minister of State for Finance made a statement regarding launching of the Home Loan Account Scheme by the National Housing Bank.

He also laid on the Table a Note containing details of the scheme.

(2) The Minister of State in the Ministry of Science and Technology made a statement regarding Narora Atomic Power Plant having attained criticality.

5. Government Bill-introduced

The Income-tax (Amendment) Bill, 1989.

6. Statement regarding ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Income tax (Amendment) Ordinance, 1989 was laid on the Table.

7. Matters under Rule 377

(1) Smt. Madhuri Singh raised a matter regarding need to provide finances to the Government of Bihar to launch schemes to meet the water scarcity in Purnea (Bihar).

(2) Shri Chintamani Jena raised a matter regarding need to supply more power to Orissa from Farakka and Chhuka Hydel Projects.

(3) Shri Ranjitsingh Gaekwad raised a matter regarding need to sanction financial assistance from the Prime Minister's Relief Fund to the victims of hooch tragedy in Vadodara (Gujarat). (4) Shri Kadambur M. R. Janarthanan raised a matter regarding need to improve the roads in view of increasing traffic, to avoid accidents.

(5) Prof. Saif-ud-Din Soz raised a matter regarding need to bring Jammu and Kashmir at par with other North Eastern states and Himachal Pradesh in regard to financial allocations from Centre.

(6) Shri Mullappally Ramachandran raised a matter regarding need to ensure punctuality and regularity of flights.

8. The Budget (General)-1989-90

General Discussion on the Budget (General) for 1989-90, commenced.

The following members took part in the debate:----

(1) Shri C. Madhav Reddy

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-06 P.M.)

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- (2) Shri Y. S. Mahajan
- (3) Shri Naresh Chandra Chaturvedi
- (4) Shri Ranjitsingh Gaekwad
- (5) Shri Muhiram Saikia
- (6) Shri P. A. Antony
- (7) Shri Shankarlal
- (8) Shri Shantaram Naik
- (9) Shri Ram Samujhawan
- (10) Shri U. H. Patel
- (11) Shri Ram Singh Yadav
- (12) Shri Bapulal Malviya
- (13) Shri Mohd. Ayub Khan (Udhampur-J and K)
- (14) Ch. Sunder Singh

(15) Shri Mankuram Sodi

The discussion was not concluded.

6-07 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th March, 1989)

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SUBHASH C. KASHYAP, Secretary-General.

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CORRIGENDUM

In Bulletin Part I, dated 10th March, 1989-Item 8(2), Page 6. Line 1for 1989 read 1988.

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MGIPMRND-LS I-2742 LS-13-3-1989-800.

LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Tuesday, March 14, 1989/Phalguna 23, 1910 (Saka)

No. 426

11.01 A.M.

1. Motion under Rule 388

Shri Basudeb Acharia moved the following motion:--

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for the asking and answering of questions to enable the House to discuss the Report of the Thakkar Commission which should be laid on the Table of the House immediately."

The motion was negatived.

2. Starred Questions

Starred Questions Nos. 265, 267 and 271 were orally answered. Replies to Starred Questions Nos. 266, 268. 269, 272-274 and 276-284 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2460-2543, 2545-2551 and 2553-2690 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:--

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1987-88.

- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Indunagar, for the year 1987-88 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) above.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute. Bangalore, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1987-88.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 620A of the Companies Act, 1956:-
 - (i) G.S.R. 959 published in Gazette of India dated the 17th December, 1988 declaring Messers St. Mary's Finance Limited, Cochin, to be a 'Nidhi'.
 - (ii) G.S.R. 960 published in Gazette of India dated the 17th December. 1988 declaring Messers Tamilnadu Viswakarma Mutual Benefit Fund Limited, Madurai, to be a 'Nidhi'.
 - (iii) G.S.R. 961 published in Gazette of India dated the 17th December, 1988 declaring Messers Ashoknagar Janopakara Saswatha Nidhi Limited, Madras, to be a 'Nidhi'.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 396 of the Companies Act, 1956:---
- (i) The Punjab Electronic Components Limited and the Electronic Systems Punjab Limited (Amalga-

mation) Orders, 1988 published in Notification No. S.O. 536(E) in Gazette of India dated the 1st June, 1988.

(ii) The Gujarat Agro-Oil Enterprises Limited and the Gujarat Agro Industries Corporation Limited (Amalgamation) Order, 1988 published in Notification No. S.O. 1159(E) in Gazette of India dated the 9th December, 1988.

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- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) G.S.R. 1028 published in Gazette of India dated the 31st December, 1988 appointing the 1st day of April, 1989 as the date on which the provisions of section 30 (a) of the Companies (Amendment) Act, 1988 shall come into force.
 - (ii) The Companies (Disclosure of Particulars in the Report of Board of Directors) Rules. 1988 published in Notification No. G.S.R. 1029 in Gazette of India dated the 31st December, 1988.
 - (iii) The Companies (Appointment and Qualifications of Secretary) Rules, 1988 published in Notification No. G.S.R. 1105 (E) in Gazette of India dated the 29th December, 1988.
 - (iv) G.S.R. 1106 (E) published in Gazette of India dated the 29th December, 1988 appointing 1st day of December, 1988 as the date on which the provisions of section 2 and section 53 of the Companies (Amendment) Act, 1988 shall come into force.

5. Report of the Committee on Government assurances

Prof. Narain Chand Parashar presented the Fifteenth Report (Hindi and English versions) of the Committee on Government Assurances.

6. Supplementary demands for Grants (Railways)-1988-89

Shri Mahabir Prasad presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1988-89.

7. Calling attention

Shri Anil Basu called the attention of the Minister of Water Resources to the reported refusal by the Damodar Valley Corporation to release water for irrigation purposes thereby affecting the standing crops in the Hooghly, Burdwan and Howrah districts of West Bengal and the steps taken by the Government in regard thereto.

The Minister of Water Resources made a statement in regard thereto.

(Lok Sabha adjourned at 12-29 P.M. and re-assembled at 2-92 P.M.)

(Lok Sabha adjourned at 2-45 P.M. and re-assembled at 4.04 P.M.)

4-18 P.M.

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(Lok Sabha adjourned till 11 A.M. on Wednesday, the 15th March, 1989)

SUBHASH C. KASHYAF, Secretary-General,

MGIPMRND-LS I-2763 LS-14-3-89-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, March 15, 1989 Phalguna 24, 1910 (Saka)

No. 427

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11 A.M.

1. Starred Questions

Starred Question Nos. 286-288, 290 and 292-295 were orally answered. Replies to Starred Question Nos. 285, 289, 291, 296-298 and 300-305 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2691-2740, 2742-2813, 2815-2824, 2826-2831 and 2833-2880 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- A copy of the Environment (Protection) First Amendment Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 8(E) in Gazette of India dated the 3rd January, 1989, under section 26 of the Environment (Protection) Act, 1986.
- (2) A statement (Hindi and English versions) (i) correcting the reply given on 22nd August 1988 to Unstarred Question No. 3692 by Shri R. P. Suman, M.P., regarding SC/ST Engineers in D.D.A. and (ii) giving reasons for delay in correcting the reply.

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- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Bank Act, 1976:—
 - (i) The Ambala Kurukshetra Gramin Bank (Staff) Service Regulation, 1985.
 - (ii) The Parvatiya Gramin Bank (Staff) Service Regulation, 1987.
- (4) A copy each of the following Annual Reports (Hindi and English versions):—
 - (i) Report of the Alaknanda Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (ii) Report of the Malwa Gramin Bank, Sangrur, for the year ended the 31st December, 1987, together with the Accounts and the Auditor's Report thereon.
 - (iii) Report of the Tulsi Gramin Bank, Banda, for the year ended the 31st December, 1987 together with Accounts and the Auditor's Report thereon.
 - (iv) Report of the Howrah Gramin Bank, Howrah, for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
 - (v) Report of the Damoh-Panna-Sagar Kshetriya Gramin Bank, Damoh, for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon
- (5) A copy each of the following papers (Hindi and English versions) under section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1987-88.

- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool and Woollens Export Promotion Council, Bombay, for the year 1987-88.
 - (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
 - (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1987-88.
 - (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
 - (11) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council for the year 1988-89.
 - (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
 - (14) A copy of the Central Warehousing Corporation (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1196(E) in Gazette of India dated the 23rd December, 1988, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.
 - (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948:—
 - (i) The Employees' State Insurance Corporation Management Service Unit Recruitment Regulations, 1988 published in Notification No. A-12(11)-4|86-Estt. I(A) in Gazette of India dated the 29th October, 1988.
 - (ii) The Employees' State Insurance (General)
 (Amendment) Regulations, 1988 published in Notification No. N|12|13|1|86-P&D in Gazette of India dated the 19th November, 1988.

4. Report of the Committee on Private Members' Bill and Resolutions

SHRI M. THAMBI DURAI presented the Sixty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Beport of Business Advisory Committee

SHRI H. K. L. BHAGAT presented the Sixty-seventh Report of Business Advisory Committee.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding delay in presentation of Punjab Budget for 1989-90.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.08 P.M.)

7. Calling Attention

Shri P.R. Kumaramangalam called the attention of the Minister of Human Resource Development to the situation arising out of the great hardship caused to the candidates who appeared for the Class XII examination conducted recently by the Central Board of Secondary Education due to the unconventional, faulty and 'out of syllabus' question paper in Mathematics and the steps taken by the Government in that regard.

The Minister of State in the departments of Education and Culture in the Ministry of Human Resource Development made a statement in regard thereto.

(Lok Sabha adjourned at 3.05 P.M. and re-assembled at 3.47 P.M.)

8 Suspension of Members from the Service of the House

(i) Shri H. K. L. Bhagat moved that the following members of the House be suspended from the service of the House for misbehaviour quite unbecoming of Members on the floor of the House on 15th March. 1989 for the remaining days of this week: —

- (1) Shri C. Madhav Reddy
- (2) Shri V. Sobhanadreeswara Rao
- (3) Shri E. Ayyapu Reddy
- (4) Shri Bezawada Papi Reddy
- (5) Shri Sri Hari Rad
- (6) Smt. N. P. Jhansi Lakshmi
- (7) Dr. (Mrs.) T. Kalpana Devi
- (8) Shri G. Bhoopathy
- (9) Shri M. Raghuma Reddy
- (10) Shri Manik Reddy
- (11) Shri A. J. V. B. Maheshwara Rao

- (12) Shri P. Appalanarasimham
- (13) Shri C. Sambu
- (14) Dr. G. Vijaya Rama Rao
- (15) Shri H. A. Dora
- (16) Shri Basudeb Acharia
- (17) Shri Ajit Kumar Saha
- (18) Shri Baju Ban Riyan
- (19) Shri Hannan Mollah
- (20) Smt. Bibha Ghosh Goswami
- (21) Shri Syed Masudal Hossain
- (22) Shri Zainal Abedin
- (23) Shri Ajoy Biswas
- (24) Shri Satyagopal Mishra
- (25) Dr. Sudhir Roy
- (26) Shri Anil Basu
- (27) Shri Matilal Hansda
- (28) Shri Purana Chandra Malik
- (29) Shri S. Jaipal Reddy
- (30) Shri V. S. Krishna Iyer
- (31) Shri Ram Bahadur Šingh
- (32) Shri Thampan Thomas
- (33) Shri Vijay Kumar Mishra
- (34) Shri Indrajit Gupta
- (35) Smt. Geeta Mukherjee
- (36) Shri Vijoy Kumar Yadav
- (37) Shri Ramashray Prasad Singh
- (38) Shri Dinesh Goswami
- (39) Shri Bhadreswar Tanti
- (40) Shri Muhiram Saikia
- (41) Shri Palas Barman
- (42) Shri Sanat Kumar Mandal
- (43) Shri Charanjit Singh Walia
- (44) Shri Tarlochan Singh Tur
- (45) Shri C. Janga Reddy
- (46) Dr. A. K. Patel
- (47) Shri Amar Roypradhan
- (48) Shri Chitta Mahata
- (49) Dr. A. Kalanidhi
- (50) Shri Balwant Singh Ramoowalia
- (51) Shri D. B. Patil
- (52) Shri Arif Mohammed Khan
- (53) Shri Raj Kumar Rai
- (54) Shri Ram Dhan
- (55) Shri Ram Pujan Patel
- (56) Shri Vidyacharan Shukla

(57) Shri Manvendra Singh

(58) Shri Vishwanatn Pratap Singh

The motion was adopted.

(ii) Shri H. K. L. Bhagat moved that the following members of the House be suspended from the service of the House for misbehaviour quite unbecoming of Members on the floor of the House on 15th March, 1989 for the remaining days of this week:—

- (1) Shri Somnath Chatterjee
- (2) Shri Saifuddin Chowdhary
- (3) Shri K. P. Unnikrishnan
- (4) Shri V. Kishore Chandra S. Deo
- (5) Shri Narayan Choubey

The motion was adopted.

9. Motion

Shri H. K. L. Bhagat moved the following motion:-

"That this House strongly condemns Shri Arif Mohd. Khan, M. P. for attempting to assault and snatch papers from the lady Minister of State for Parliamentary Affairs, Smt. Sheila Dikshit."

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The motion was adopted.

10. Matters under Rule 377

(1) Shri Anoopchand Shah raised a matter regarding need to open Post Offices in some places in Thane district of Maharashtra.

(2) Shri Haroobhai Mehta raised a matter regarding need to give same special concessions to Ahmedabad as are given to backward districts in view of closure of large number of Textile Mills there.

(3) Shri Janak Raj Gupta raised a matter regarding need to provide more funds to the State of Jammu and Kashmir for development of places of tourist interest.

(4) Dr. G. S. Rajhans raised a matter regarding need to set up a Unit of B.H.E.L. in Bihar. (5) Prof. Narain Chand Parashar raised a matter regarding need for early rehabilitation of people oustead due to construction of Bhakhra and Pong Dams.

(6) Shri Abdul Hannan Ansari raised a matter regarding need to direct NABARD to convert short term loans given to handloom weavers of Madhubani district, Bihar into long term loans.

11. The Budget (General)-1989-90

General Discussion on the Budget (General) for 1989-90 continued.

The Following members took part in the debate:---

- (1) Shri Digvijaya Singh
- (2) Shri K. Pradhani
- (3) Shri George Joseph Mundackal
- (4) Shri K. S. Rao

The discussion was not concluded.

12. Half-An-Hour Discussion

Shri Janak Raj Gupta raised a discussion on the points arising out of the reply given by the Minister of State in the Ministry of Home Affairs on 27 February, 1989 to Unstarred Question No. 713 regarding financial assistance to refugees from Pak occupied areas of Jammu and Kashmir.

Shri Sontosh Mohan Dev replied to the discussion.

6.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16th March, 1989)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 16, 1989 Phalguna 25, 1910 (Saka)

No1 428

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11.02 A.M.

1. Starred Questions

Starred Question Nos. 309, 310, 317 and 320 were orally answered. Replies to Starred Question Nos. 306-308, 312-314, 316, 318, 321, 322, 324 and 325 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2882–2892, 2894, 2896, 2897, 2899–2901, 2903–2909, 2911, 2912, 2914–2917, 2919, 2921–2925, 2927–2930, 2932–2937, 2939, 2940, 2942, 2944, 2946, 2947; 2949, 2950, 2952–2965, 2967–2973, 2975, 2976, 2978, 2983–2985, 2988–2995, 2999, 3003, 3004, 3006–3011, 3013, 3016–3025, 3027, 3030–3049 and 3051–3055 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited. New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1987-88.

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- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1987-88.
 - (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Hindustan Steel Works Construction Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
 - (4) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1987-88.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers' Training Institute, Calcutta, for the year 1987-88 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the Technical Teachers' Training Institute, Calcutta, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 1987-88.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1987-88 together with Audit Report thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1987-88.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1987-88.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1987-88 together with Audit Report thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management,

Calcutta, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Calcutta, for the year 1987-88.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library for the year 1987-88 along with Audited Accounts, under sub-section (2) of section 22 of the Rampur Raza Library Act, 1975.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rampur Raza Library for the year 1987-88.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1987-88.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---

- (a) (i) A statement regarding Review by the Government on the working of the Goa Meat Complex Limited, Panjim, for the year 1986-87.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Goa Meat Complex Limited, Panjim, for the year 1987-88.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1985-86.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1981-82.
 - (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the

year 1981-82 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (21) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1987-88.
 - (ii) Annual Report of the Hindustan Shipyard Limit-'ed, Visakhapatnam, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Port Trust for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Calcutta Port Trust for the year 1987-88.
- (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust, Bombay, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Port Trust, Bombay, for the year 1987-88.



- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 1987-88.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act. 1963:—
 - (a) (i) Annual Accounts of the Bombay Port Trust, Bombay, for the year 1987-88 together with Audit Report thereon.
 - (ii) Review by the Government on the Accounts of the Bombay Port Trust, Bombay, for the year 1987-88.
 - (b) (i) Annual Accounts of the Calcutta Port Trust for the year 1987-88 together with Audit Report thereon.
 - (ii) Review by the Government on the Accounts of the Calcutta Port Trust for the year 1987-88.
 - (c) (i) Annual Accounts of the Paradip Port Trust for the year 1987-88 together with Audit Report thereon.
 - (ii) Review by the Government on the Accounts of the Paradip Port Trust for the year 1987-88.
- (31) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:--

- (1) That at its sitting held on the 14th March, 1989, Rajya Sabha passed the Central Industrial Security Force (Amendment) Bill, 1989.
- (2) That at its sitting held on the 14th March, 1989, Rajya Sabha passed the Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1989.

5. Bills passed by Rajya Sabha-Laid on the Table

- (1) The Central Industrial Security Force (Amendment) Bill, 1989.
- (2) The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1989.

6. Statement of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ganga Ram laid on the Table a Statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapters I, II and III and final replies in respect of Chapter V of Thirty-fourth Report (Eighth Lok Sabha) on Working of Integrated Tribal Development Projects in the State of Himachal Pradesh.

7. Statement by Minister

The Minister of Agriculture made a statement regarding the price policy for raw jute and raw cotton for the 1989-90 season.

8. Motions for Elections to Committees

- - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311

of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to scive as members of the Committee on Estimates for the term beginning on the 1st May, 1989."

The motion was adopted.

- (ii) Shri Y. S. Mahajan moved the following motion:-
 - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1989."

The motion was adopted.

- (iii) Shri Y. S. Mahajan moved the following motion:---
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1989 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iv) Shri Vakkom Purushothaman moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1989."

The motion was adopted.

(v) Shri Vakkom Purushothaman moved the following motion:---

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1989 and do communicate to this House the names of the members so nominated by Rajya Sabha." С

The motion was adopted.

- (vi) Shri Arvind Netam moved the following motion:-
 - "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the 1st May, 1989."

The motion was adopted.

- (vii) Shri Arvind Netam moved the following motion:---
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term beginning on the 1st May, 1989 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

9. Motion regarding Sixty-seventh Report of Business Advisory Committee

Shrimati Sheila Dikshit moved the following motion:-

"That this House do agree with the Sixty seventh Report of the Business Advisory Committee presented to the House on the 15th March, 1989.

The motion was adopted.

10. Supplementary Demands for Grants (General)-1988-89

Shri B. K. Gadhvi presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1988-89.

11. Matters under Rule 377

(1) Shri Vakkom Purushothaman raised a matter regarding need to avert the take over of Mathrubhumi by a big business house.

(2) Shri Yogeshwar Prasad Yogesh raised a matter regarding need to declare Chhota Nagpur area of Bihar as drought affected area.

(3) Shri Dharam Pal Singh Malik raised a matter regarding need to reinstate D.T.C. employees whose services were terminated in 1987.

(4) Shri K. Mohan Das raised a matter regarding need to set up industries in Mukundapuram (Kerala) to provide jobs to the youth of the area.

(5) Shri Harish Rawat raised a matter regarding need to simplify the provisions of Forest Act, 1980 in relation to hilly regions of Uttar Pradesh.

(6) Shri Nirmal Khatri raised a matter regarding need to extend the range of Faizabad T.V. relay centre.

(7) Kum. Mamata Banerjee raised a matter regarding need to instal electronic telephone exchanges in Calcutta.

12. The Budget (General)-1989-90

General Discussion on the Budget (General) for 1989-90 continued.

The following members took part in the debate:-

- (1) Shri Dharampal Singh Malik
- (2) Shri Sultan Salahuddin Owaisi
- (3) Shri K. N. Pradhan
- (4) Shri A. Charles
- (5) Shri K. Mohandas
- (6) Shri Umakant Mishra
- (7) Prof. Nirmala Kumari Shaktawat
- (8) Shri Kamla Prasad Singh
- (9) Chaudhary Ram Parkash
- (10) Shri Keyur Bhushan
- (11) Shri Abdul Rashid Kabuli

- (12) Shri Chandulal Chandrakar (13) Shri Somnath Rath (14) Shri Zainul Basher (15) Shri B. K. Gadhvi (16) Shri Bipin Pal Das (17) Shri Aziz Qureshi (18) Shri Sharad Dighe (19) Dr. G. S. Rajhans (20) Kum Mamata Baneriee (21) Shri Chintamani Jena (22) Shri Ganga Ram (23) Shri V. Krishna Rao (24) Smt. Usha Choudhary (25) Shri I. Rama Raj (26) Shri Jagannath Choudhary (27) Prof. M. R. Halder (28) Shri Bhishma Deo Dube (29) Shri Ashok Shankarrao Chavan (30) Shri K. J. Abbasi (31) Smt. Usha Thakkar (32) Shri Bharat Singh (33) Shri Arvind Netam (34) Shri Madan Pandey (35) Shri Lakshman Mallick (36) Shri R. Jeevarathinam (37) Shri G. S. Basavaraju (38) Shri Nandlal Choudhary (39) Shri Jagdish Awasthi (40) Shri N. Tombi Singh (41) Shri Mohd. Avub Khan (Jhunjhunu-Rajasthan) (42) Chowdhary Akhtar Hasan (43) Shri Hafiz Mohd. Siddia
 - (44) Ch. Lachchhi Ram
 - (45) Shri Bir Bal
 - (46) Shri Sriballav Panigrahi

The discussion was not concluded.

8-39 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17th March, 1989)

SUBHASH C. KASHYAP. Secretary-General.

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MGIPMRND-LS-1-2790 LS-16-3-89-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 17, 1989/Phalguna 26, 1910 (Saka)

No. 429

11.03 A.M.

1. Starred Questions

Starred Question Nos. 326, 327, 330, 332, 334, 337 and 343 were orally answered. Replies to Starred Question Nos. 328, 329, 331, 333, 336, 340, 341 and 344—347 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3057, 3058, 3060, 3061, 3063-3065, 3067, 3069-3072, 3074, 3075, 3077, 3079, 3080, 3082, 3083, 3086, 3087, 3089-3091, 3094-3103, 3105-3109, 3111, 3113, 3114, 3116-3120, 3122-3128, 3131-3157, 3161, 3162, 3164-3178, 3181, 3182, 3184, 3187-3214, 3219-3224, 3228-3232, 3236, 3241-3249, 3258-3260, 3264-3270, 3272-3274, 3276-3287 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

 A copy each of the Notifications Nos. G.S.R. 243(E) to 335(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1989 together with an explanatory memorandum regarding Customs Duty changes and exemptions in the context of Budget proposals pertaining to Indirect Taxes announced by the Finance Minister in Lok Sabha on the 28th February, 1989, under section 159 of the Customs Act, 1962.

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- (2) A copy each of the Notifications Nos. G.S.R. 137(E) 242 (E) (Hindi and English versions) to published in Gazette of India dated the 1st March, 1989 together with an explanatory memorandum regarding Central Excise duty changes and exemption in the context of Budget Proposals pertaining to Indirect Taxes announced by the Finance Minister in the Lok Sabha on the 28th February, 1989, under subsection (2) of section 38 of the Central Excises and Salt Act. 1944.
- (3) A copy of the Export Inspection Agency (Recruitment) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1013 in Gazette of India dated the 31st December, 1988, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
 - (i) The Imports (Control) Second Amendment Order, 1988 published in Notification No. S.O. 1187(E) in Gazette of India dated the 16th December, 1988.
 - (ii) S.O. 1186(E) published in Gazette of India dated the 16th December, 1988 making certain amendments in the Open General Licence No. 15/88 dated the 30th March, 1988.
 - (iii) S.O. 157(E) published in Gazette of India dated the 24th February, 1989 making certain amendments in the Open General Licence No. 4/88 dated the 30th March, 1988.
 - (iv) S.O. 158(E) published in Gazette of India dated the 24th February, 1989 making certain amendments in the Open General Licence No. 9/88 dated the 30th March, 1988.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1987-88.

- (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Board, Cochin, for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Report of Public Accounts Committee

Maj. Gen. R. S. Sparrow presented the Hundred and Fortythird Report (Hindi and English versions) of Public Accounts Committee on Crash Housing Programme for construction of General Pool Accommodation.

5. Report of the Committee on Subordinate Legislation

Shri Zainul Basher presented the Twenty-first Report (Hindi and English versions) of the Committee on Subordinate Legislation

6. The Punjab Budget-1989-90

Shri B. K. Gadhvi presented a statement of estimated receipts and expenditure of the State of Punjab for the year 1989-90.

7. Supplementary Demands for Grants (Punjab)-1988-89

Shri B. K. Gadhvi presented a statement of (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Punjab for 1988-89.

8. Matters under Rule 377

(1) Shri Krishna Pratap Singh raised a matter regarding need to convert the Maharajganj metre gauge railway line into broad gauge.

(2) Shri Madan Pandey raised a matter regarding need for steps to improve the lot of handloom weavers.

(3) Shri Somnath Rath raised a matter regarding need to extend the 'Special Rice Production Programme' to all blocks of Ganjam district, Orissa, and also extend it beyond March, 1989.

(4) Shri Banwari Lal Bairwa raised a matter regarding need to finance the State Government of Rajasthan to tackle the water scarcity problem in Tonk parliamentary constituency.

(5) Shri A. Charles raised a matter regarding need to bring legislation to declare West Coast Canal as 'National Waterway'.

(6) Dr. Chandra Shekhar Tripathi raised a matter regarding need to expand telephone facilities in the country.

(7) Shri Aziz Qureshi raised a matter regarding need to organize centenary celebrations to commemorate the memory of Maulana Abul Kalam Azad and Khan Abdul Ghaffar Khan.

(8) Shri Kali Prasad Pandey raised a matter regarding need to set up a Labour Court at Gopalganj (Bihar).

(9) Dr. Krupasindhu Bhoi raised a matter regarding need to set up the proposed nickel extraction plant in Sukinda area of Cuttack district.

9. The Budget (General)-1989-90

General Discussion on the Budget (General) for 1989-90, continued.

The following members took part in the debate: --

- (1) Shri Kali Prasad Pandey
- (2) Shri Jagannath Rao
- (3) Smt. Jayanti Patnaik
- (4) Shri Walliamson Sangma

(5) Smt. Usha Verma

(6) Shri Dileep Singh Bhuria

(7) Shri P. R. Kumaramangalam

Shri S. B. Chavan replied to the debate.

The discussion was concluded.

10. Demands for Grants on Account (General)- 1989-90

All the Demands for Grants No. 1 to 28, 30, 31, 33 to 86, 88, 90 to 95 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1989-90 for the amounts shown in the fifth column of the printed List of Demands for Grants on Account (General) 1989-90, were voted in full.

11. Government Bill-Introduced

The Appropriation (Vote on Account) Bill, 1989

12. Government Bill-Passed

The Appropriation (Vote on Account) Bill, 1989

The motion for consideration moved by Shri S. B. Chavan was adopted and clause-by-clause consideration of Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed.

*13. Resolution-Adopted

Shri Madhavrao Scindia moved the following resolution:-

"That this House approves the recommendations made in paragraphs 9 to 12 contained in the Thirteenth Report of Railway Convention Committee, 1985, appointed to

*Discussed together.

review the rate of dividend payable by the Railway undertaking to General Revenues as well as other ancillary matters in connection with the Railway finance and General finance, which was presented to Parliament on 22.2.1989."

After combined debate (vide para 14 below), the Resolution was adopted.

*14. (i) The Budget (Railways)-1989-90-Demands for Grants.

(ii) Supplementary Demands for Grants (Railways)-1988-89.

The following items of business were taken up together: ---

- (i) Demands for Grants Nos. 1 to 16 in respect of the Budget (Railways) for 1989-90.
- (ii) Supplementary Demands for Grants Nos. 4, 9, 10, 12, 13 and 16 in respect of Budget (Railways) for 1988-89.

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Nine cut motions to the Demands for Grants in respect of the Budget (Railways) for 1988-89 (159 to 167) were moved.

The following members took part in the combined debate on the Resolution (vide para 13 above) and on the Budget (Railways) 1989-90—Demands for Grants; Supplementary Demands for Grants (Railways)—1988-89:—

- (1) Smt. Nirmala Kumari Shaktawat
- (2) Shri G. M. Banatwalla
- (3) Shri Mahabir Prasad Yadav
- (4) Shri Abdul Rashid Kabuli
- (5) Shri Shankarlal
- (6) Shri Jujhar Singh
- (7) Dr. C. P. Thakur
- (8) Shri Girdhari Lal Vyas
- (9) Shri R. Jeevarathinam
- (10) Shri Chintamani Jena

*Discussed together.

) Shri Madhavrao Scindia replied to the debate. All the cut motions were negatived.

All the Demands for Grants (Nos. 1 to 16) in respect of Budget (Railways) as shown under column 3 of the printed List of Demands for Grants (Railways) for 1989-90, were voted in full.

All the Supplementary Demands for Grants (Nos. 4, 9, 10, 12, 13 and 16) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1988-89 were voted in full.

15. Government Bill-Introduced

The appropriation (Railways) Bill, 1989.

16. Government Bill-Passed

The appropriation (Railways) Bill, 1989.

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

17. Government Bill-Introduced

The Appropriation (Railways) No. 2 Bill, 1989

18. Government Bill-Passed

The appropriation (Railways) No. 2 Bill, 1989.

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up. Clauses 2, 3 and the Schedule were adopted

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

19. Motion regarding Sixty-first report of the Committee on Private Members' Bills and Resolutions

Shri Ram Awadh Prasad moved the following motion:---

"That this House do agree with the Sixty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th March, 1988."

The motion was adopted.

20. Private Members' Resolution-Negatived

Further discussion on the following Resolution moved by Shri S. Jaipal Reddy on the 3rd March, 1989, continued:—

"This House recommends to the Government to lay down clear guidelines for appointment and transfer of Governors."

The following members took part in the debate:---

- (1) Shri Girdhari Lal Vyas
- (2) Dr. G. S. Rajhans
- (3) Shri N. Tombi Singh
- (4) Dr. (Smt.) Phulrenu Guha
- (5) Shri Sriballav Panigrahi
- (6) Shri Harish Rawat

- (7) Shri Ram Singh Yadav
- (8) Shri Dal Chand Jain
- (9) Shri Ram Nagina Mishra
- (10) Shri Vir Sen
- (11) Shri Sontosh Mohan Dev

The Resolution was negatived.

21. Statement by Prime Minister

The Prime Minister made a statement regarding the Report of the Thakkar Commission.

6.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th March, 1989)

SUBHASH C. KASHYAP, Secretary-General,

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MGIPMRND-LS I-2804 LS-17-3-1989-800.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, March 27, 1989/Chaitra 6, 1911 (Saka)

No. 430

11 A.M.

1. Obituary References

The Speaker made obituary references to the passing away of Shri Chuttan Lal, a Member of Fifth Lok Sabha and Shri Henvati Nandan Bahuguna, a Member of Fifth, Sixth and Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 348, 350, 352—354, 356, 357 and 359 were orally answered. Starred Question No. 355 was postponed to a date to be intimated later on. Replies to Starred Question Nos. 349, 351, 358 and 360—369 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3290-3310, 3312-3378, 3380-3388 and 3390-3496 were laid on the Table.

A statement by the Minister of State in the Ministry of Personnel, Public Grievances and Pensions correcting the reply given on 13 March, 1989 to Unstarred Question No. 2449 regarding deposit of pension on re-employment was also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce for 1989-90.

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- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1987-88.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rehabilitation Council, New Delhi, for the year 1986-87.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rehabilitation Council, New Delhi, for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (6) and (7) above.

- (9) A copy of the National Airports Authority (Medical Attendance) Regulations, 1988 (Hindi and English versions) published in Notification No. SEC.
 9.2.6 in Gazette of India dated the 12th December, 1988, under section 40 of the National Airports Authority Act, 1985.
- (10) A copy of the Notification No. S.R.O. 9(E), (Hindi and English versions) published in Gazette of India dated the 1st March, 1989 declaring every service in the Madras Port to be a service of vital importance to the community, issued under section 2 of the Armed Forces (Emergency Duties) Act, 1947.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1987-88.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Mathematical Sciences, Madras, for the year 1987-88 together with Audit Report thereon.
 - (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Mathematical Sciences, Madras, for the year 1987-88.
 - (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
 - (13) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1987-88.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association. Calcutta, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Science Congress Association, Calcutta, for the year 1987-88.

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- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1987-88.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1987-88.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences. Calcutta, for the year 1987;88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Satyendra Nath Bose National Centre for Basic Sciences, Calcutta, for the year 1987-88.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute. Calcutta, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1987-88.
 - (19) A copy of the Detailed Demands for Grants (Hindi and English, versions) of the Department of Space for 1989-90.
 - (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of Central Reserve Police Force Act, 1949:--
 - (i) The Indo-Tibetan Border Police (Sub-Inspector)

(Draftsman) Recruitment Rules, 1985 published in Notification No. G.S.R. 291 in Gazette of India dated the 16th April, 1988.

- (ii) The Indo Tibetan Border Police (Motor Transport and Motor Mechanic non-gazetted Cadre). Recruitment Rules, 1986 published in Notification No. G.S.R. 293 in Gazette of India dated the 16th April, 1988.
- (iii) The Indo-Tibetan Border Police Veterinary Cadre (Non-Gazetted) Recruitment Rules, 1981 published in Notification No. G.S.R. 301 in Gazette of India dated the 23rd April, 1968.
- (iv) The Indo-Tibetan Border Police (Publication and Printing Cadre) Recruitment Rules, 1983 published in Notification No. G.S.R. 310 in Gazette of India dated the 23rd April, 1983.
- (v) The Indo Tibetan Border Police (Follower Cadre) Recruitment Rules, 1983 published in Notification No. G.S.R. 311 in Gazette of India dated the 23rd April, 1988.
- (vi) The Indo-Tibetan Border Police (Armourer Cadre) Recruitment (Amendment) Rules, 1987 published in Notification No. G.S.R. 16 in Gazette of India dated the 16th January, 1988.
- (vii) The Indo-Tibetan Border Police Assistant Commandant (Veterinary Surgeon) Recruitment Rules, 1981 published in Notification No. G.S.R. 286 in Gazette of India dated the 16th April, 1988.
- (viii) The Indo-Tibetan Border Police Company Commander (Legal) and Subedar (Legal) Recruitment Rules, 1986 published in Notification No. G.S.R. 292 in Gazette of India dated the 16th April, 1988.
- (ix) The Indo-Tibetan Border Police (Subedar) (Librarian) Recruitment Rules, 1982 published in Notification No. G.S.R. 302 in Gazette of India dated the 23rd April, 1988.

- (x) The Indo Tibetan Border Police (Veterinary Assistant Surgeon (Company Commander) Recruitment Rules, 1983 published in Notification No. G.S.R. 305 in Gazette of India dated the 23rd April, 1988.
- (xi) The Indo-Tibetan Border Police (Company Commander Engineer) Recruitment Rules, 1964 published in Notification No. G.S.R. 289 in Gazette of India dated the 16th April, 1988.
- (xii) The Indo-Tibetan Border Police (Commandant) Engineer) and Assistant Commandant (Engineer) Recruitment Rules, 1982 published in Notification No. G.S.R. 304 in Gazette of India dated the 23rd April, 1988.
- (xiii) The Indo-Tibetan Border Police (Company Commander) (Clerical Training School) Recruitment Rules, 1983 published in Notification No. G.S.R. 308 in Gazette of India dated the 23rd April, 1988.
- (xiv) The Indo-Tibetan Border Police Platoon Commander (Stenographer) and Platoon Commander (Office) Recruitment Rules, 1983 published in Notification No. G.S.R. 312 in Gazette of India dated the 23rd April, 1988.
- (21) A copy of the All India Services (Death-cum-Retirement Benefits) First Amendment Rules, 1989 published in Notification No. G.S.R. 91 in Gazette of India dated the 25th February, 1989, under subsection (2) of section 3 of the All India Services Act, 1951.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
- (i) The Haryana Administrative Tribunal (Procedure) Rules, 1989 published in Notification No. G.S.R. 121 (E) in Gazette of India dated the 22nd February, 1989.
- (ii) The Haryana Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman. Vice-Chairman and Members) Rules, 1989 published in Notification No. G.S.R. 122 (E) in Gazette of India dated the 22nd February, 1989.

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- (23) A copy each of the following Notifications (Hindi and English versions) under section 148 of the Delhi Police Act, 1978:—
 - (i) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 1988 published in Notification No. F. 5/31/88 Home (P)/Estt. in Delhi Gazette dated the 23rd September, 1988.
 - (ii) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 1988 published in Notification No. F. 5(2)/86-Home (P)/Estt. in Delhi Gazette dated the 3rd October, 1988.
 - (iii) The Delhi Police (General Conditions of Service) (Amendment) Rules, 1988 published in Notification No. F. 10|6|84-Home (P)-Estt. in Delhi Gazette dated the 10th October, 1988.
 - (iv) Notification No. F. 10/60/80-Home (Police)-Estt. published in Delhi Gazette dated the 21st July. 1988 revising scale of charges for deputing additional police to private persons, commercial establishments and for other duties of the nature prescribed in sections 39 and 40 of the Delhi Police Act, 1978.
 - (24) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Co-operative Finance and Development Bank Limited, Madras, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Repatriates Co-operative Finance and Development Bank Limited, Madras for the year 1987-88.
 - (25) A copy of Notification No. S. O. 223 (E) (Hindi and English versions) published in Gazette of India dated the 23rd March, 1989 issued under sub-section (5) of section 3 of the Commissions of Inquiry Act, 1952 read with section 21 of the General Clauses Act, 1897 rescinding Notification No. S.O. 260 (E) dated the 15th May, 1986, under sub-section (6) of section 3 of the Commissions of Inquiry Act, 1952.

5. Assent to Bill

The Secretary-General laid on the Table the Direct Tax Laws (Amendment) Bill, 1989, passed by the Houses of Parliament during the current session and assented to.

6. Motion for election to committee

Shri Chintamani Panigrahi moved the following motion:-

"That in pursuance of section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

7. Government Bill-Introduced

The Deihi Municipal Laws (Amendment) Bill, 1989.

8. Matters under Rule 377

(1) Shri Ram Pyare Panika raised a matter regarding need to give more incentives to carpet weavers and start training centres for them.

(2) Shri Banwari Lal Purohit raised a matter regarding need to enact a law to make it mandatory to get the LPG regulators and cylinders checked and certified before supply and to provide insurance cover to consumers against accidents.

(3) Shri R. P. Suman raised a matter regarding need to set up a Low Power Relay Centre at Akbarpur in Faizabad district, Uttar Pradesh.

(4) Shri Shankarlal raised a matter regarding need to give financial assistance to the Government of Rajasthan to provide relief to the drought affected people of Pali district.

(5) Shri K. Ramachandra Reddy raised a matter regarding need to increase the speed of Venkatadri Express running between Secunderabad and Tirupathi.

. . . .

(6) Kum. Mamata Banerjee raised a matter regarding need to declare the house where Netaji Subhash Chandra Bose was born, as a National Memorial.

(7) Shri V. S. Krishna Iyer raised a matter regarding need to set up a bench of the Supreme Court at Bangalore.

*9. Statutory Resolution-adopted

Shri Buta Singh moved the following Statutory Resolution:-

"That in pursuance of sub-section (6) of section 3 of the Commissions of Inquiry Act. 1952, this House approves the notification of the Government of India in the Ministry of Home Affairs No. S.O. 223(E) dated the 23rd March, 1989, by which the Notification of the Government of India in the Ministry of Home Affairs No. S.O. 260(E) dated the 15th May, 1986 has been rescinded."

The Resolution was adopted.

**10. Papers Laid on the Table

The Minister of Home Affairs laid on the Table following papers: ---

- (a) A copy each of the following Reports under subsection (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Interim Report dated the 19th November, 1985 of Justice Thakkar Commission of Inquiry on the Assassination of the late Prime Minister Smt. Indira Gandhi;
 - (ii) Final Report with appendices dated the 27th February, 1986 of Justice Thakkar Commission of Inquiry on the assassination of the late Prime Minister Smt. Indira Gandhi.
 - (iii) Memorandum of Action taken on the Reports (Hindi and English versions).

(b) A statement explaining reasons for not laying simultaneously the Hindi version of the documents mentioned above.

11. Supplementary Demands for Grants (General)-1988-89

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 3, 5, 6, 7, 8, 11, 12, 13, 14, 15, 16, 17, 19, 20, 21, 23, 24, 26, 29, 33, 35, 39, 40, 42, 43, 44, 45, 46, 48, 50, 52, 53, 55, 58, 59, 62, 64, 66, 67, 68, 69, 70, 71, 72, 73, 76, 77, 78, 81, 82, 85, 89, 90, 91, 92 and 93 in respect of the Budget (General) for 1988-89, commenced.

The following members took part in the debate:---

- (1) Shri V. Sobhanadreeswara Rao
- (2) Shri Girdhari Lal Vyas
- (3) Shri Ajoy Biswas
- (4) Kum. Mamata Banerjee
- (5) Shri Thampan Thomas
- (6) Shri Virdhi Chander Jain
- (7) Shri Shanti Dhariwal
- (8) Shri Ramashray Prasad Singh
- (9) Shri Chiranji Lal Sharma

Shri B. K. Gadhvi replied to the debate.

The discussion was concluded.

All the above Supplementary Demands for Grants (both Revenue Account and Capital Account) in respect of the Budget (General) for 1988-89 for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1988-89, were voted in full.

12. Government Bill-Introduced

The Appropriation Bill, 1989

13. Government Bill-passed

The Appropriation Bill, 1989

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up. Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

14. The Punjab Budget

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The following items were taken up together:---

- (1) General discussion on the Budget for the State of Punjab for 1989-90.
- (2) Demands for Grants on Account Nos. 1 to 30 in respect of the Budget for the State of Punjab for 1989-90.
- (3) Supplementary Demands for Grants Nos. 1 to 5, 7, 8, 10 to 19, 21 to 23, 25, 26, 28 and 29 in respect of the Budget for the State of Punjab for 1988-89.

The following members took part in the combined debate:---

- (1) Shri D. N. Reddy
- (2) Smt. Sakhbuns Kaur
- (3) Shri Saifuddin Chowdhary
- (4) Shri Vijay N. Patil
- (5) Shri V. S. Krishna Iyer
- (6) Chaudhary Ram Parkash
- (7) Shri Yogeshwar Prasad Yogesh
- (8) Shri Ram Narain Singh
- (9) Shri Keyur Bhushan
- (10) Shri Charanjit Singh Walia
- (11) Shri Virdhi Chander Jain
- (12) Shri Indrajit Gupta
- (13) Bhai Shaminder Singh
- (14) Shri Balwant Singh Ramoowaha

(15) Shri K. D. Sultanpuri(16) Dr. G. S. Dhillon

Shri B. K. Gadhvi replied to the debate,

All the Demands for Grants on Account Nos. 1 to 30 (both Revenue Account and Capital Account) in respect of the Budget for the State of Punjab for 1989-90 for the amounts shown under column 3 of the printed List of Demands for Grants on Account (Punjab) for 1989-90, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 5, 7, 8, 10 to 19, 21 to 23, 25, 26, 28 and 29 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Punjab) for 1988-89 were voted in full.

15. Government Bill-Introduced

The Punjab Appropriation (Vote on Account) Bill, 1989

16. Government Bill-Passed

The Punjab Appropriation (Vote on Account) Bill, 1989

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Fill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

17. Government Bill-Introduced

The Punjab Appropriation Bill, 1989

18. Government Bill-Passed

The Punjab Appropriation Bill, 1989

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

19. Statement by Minister

The Deputy Minister of Parliamentary Affairs made a statement regarding change in the programme of discussion and voting of Demands for Crants of Ministries.

6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th March, 1989)

SUBHASH C. KASHYAP, Secretary-General.

CORRIGENDUM

In Bulletin Part I, dated 17th March, 1989-Item 14(ii), Page 6, Line 7for 'Budget (Railways) for 1988-89' read 'Budget (Railways) for 1989-90'

13 MGIPMRND—LSI—2873 LS—27-3-89—850.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, March 28, 1989 Chaitra 7, 1911 (Saka)

No. 431

11 A.M.

1. Starred Questions

Starred Question Nos. 371-375, 377, 378 and 383 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3497-3659 and 3661-3729 were laid on the Table.

(Lok Sabha adjourned at 12.30 P.M. and re-assembled at 2:03 P.M.)

3. Announcement by Deputy Speaker

The Deputy Speaker informed the House that the Speaker had discussed with the Home Minister and the leaders of the opposition the question whether the complete report of the Thakkar Commission had been placed on the Table of the House on the 27th March, 1989. As there was difference of opinion on what constituted the complete report of the Commission, the Speaker had decided to seek the advice of the Attorney-General in the matter before giving his final ruling.

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4. Papers laid on the Table

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The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the Tyre Corporation of India Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Tyre Corporation of India Limited, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Energy for 1989-90.
- (4) A copy of the Annual Report (Hindi and English versions) together with Audited Accounts of the Oil and Natural Gas Commission for the year 1987-88 and of its subsidiary viz. Hydrocarbons India Limited, New Delhi, for the year 1987-88 under subsection (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1987-89 and of its subsidiary viz. Hydrocarbons India Limited, New Delhi for the year 1987-88.
 - (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section
 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1987-88.

- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Notification No. S.O. 324(E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1988 regarding extension of period of take over of management of Messrs Alok Udyog Vanaspati and Plywood Limited Calcutta upto 31st March, 1989, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (9) A copy of the Notification No. S.O. 325(E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1988 regarding extension of period of take over of management of Messrs India Belting and Cotton Mills Limited, Serampore upto 31st March, 1989, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951.
- (10) A copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 86(E) in Gazette of India dated the 7th February, 1989, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1987-88.
 - (12) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended the 31st March, 1988, under section 638 of the said Act.
 - (13) A copy of the Half-Yearly Report (Hindi and English versions) of the Coir Board, Cochin, for the period from 1st April, 1988 to 30th September, 1988, under section 19 of the Coir Industry Act, 1953.

5. Matters under Rule 377

(1) Shri Bishma Deo Dube raised a matter regarding need to review the decision withdrawing subsidy given for setting up industries in 'No Industry' districts.

(2) Shri Ganga Ram raised a matter regarding need to check the harassment by taxi-scooter drivers at the New Delhi Railway Station.

(3) Shri Manphool Singh Chaudhary raised a matter regarding need to declare Bikaner city of Rajasthan as B-2 grade city.

(4) Shri Jujhar Singh raised a matter regarding need to direct the State Government of Rajasthan for sowing plants in Haroti region to save land erosion.

(5) Shri P. Penchalaiah raised a matter regarding need to fix the margin of profit for Mica Trading Corporation of India.

(6) Shri Ramashray Prasad Singh raised a matter regarding need to adopt a uniform and job-oriented education system throughout the country.

(7) Dr. Chandra Shekhar Tripathi raised a matter regarding need to increase the number of judges in Allahabad High Court.

(8) Shri Aziz Qureshi raised a matter regarding the need to psupport the people of Afghanistan in their fight against imperialist and fundamentalist forces.

6. Statutory Resolution-Under Consideration

Shri C. Janga Reddy moved the following resolution:----

"That this House disapproves of the Income-tax (Amendment) Ordinance, 1989 (Ordinance No. 1 of 1989) promulgated by the President on the 24th January, 1989."

His speech was not concluded.

The discussion was not concluded.

2.46 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th March, 1989)

> SUBHASH C. KASHYAP. Secretary-General,

MGIPMRND-LS I-2901 LS 28-3-1989-850.

LOK SABHA

BULLETIN-PART II

(General information relating to Parliamentary and other matters)

Tuesday, March 28, 1989 Chaitra 7, 1911 (Saka)

No. 2855

Government motion regarding Thakkar Commission Reports

The following motion given notice of by Shri Buta Singh has been admitted:—

"That this House do consider the Interim and the Final Reports of the Thakkar Commission on the assassination of Smt. Indira Gandhi, the late Prime Minister and the Memorandum of Action taken thereon, laid on the Table of the House on the 27th March, 1989."

> SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND-LS I-2899 LS-28-3-1989-800.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, March 29, 1989/Chaitra 3, 1911 (Saka)

No. 432

11.01 A.M.

1. Starred Questions

Starred Question Nos. 391, 394, 396-398 and 400-402 were orally answered. Starred Question No. 392 was postponed to a date to be intimated later on. Replies to Starred Question Nos. 393, 395, 399 and 403-410 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3730-3791, 3793-3861, 3863-3891 and 3893-3951 were laid on the Table.

3. Ruling by the Speaker

The Speaker informed the House that on 6 March, 1989, he had received a notice of question of privilege from Prof. Madhu Dandavate against Shri S. B. Chavan, Minister of Finance for allegedly deliberately misleading the House on 28th February, 1989, during his Budget speech. In his notice, Prof. Dandavate stated *inter alia* that in the Budget for 1989-90, the Finance Minister had projected an overall deficit of Rs. 7,337 crores after taking credit for an amount of Rs. 2,300 crores from the pool account of the Oil Coordination Committee lodged in the Public Account.

The Speaker added that in his reply dated 8 March, 1989, the Minister of Finance to whom the notice was referred for

comments had inter alia stated that the pool account of Oil Coordination Committee represented the surplus accruing to oil companies arising from the difference between selling prices of petroleum products and relention prices allowed to the companies. As the Oil Coordination Committee kept their funds in deposit with Government since these were surplus to their normal requirements, it was decided that Rs. 2,300 crores should be transferred from deposit account as contribution to Government. The Minister further stated that the overall deficit of Government was computed taking into account the transactions of the Consolidated Fund as well as Public Account. As the addition to Consolidated Fund had been neutralised by the reduction in the Public Account, this transfer transaction did not affect the overall deficit of the Central Government.

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The Speaker observed that after careful consideration of the matter, he was satisfied that the Finance Minister had not concealed any information from the Parliament and had put all the facts on record. As such, the question of deliberately misleading the House and thereby committing a breach of its privilege did not arise.

The Speaker added that while it was true that this transfer did not affect the overall deficit, it would have been more appropriate if the surplus in the account had not been utilised, even partially, to offset the revenue deficit. It was however, entirely for the Government to decide the manner in which the budget proposals were to be prepared and the House had the final authority to approve, modify or reject them.

Accordingly, he had withheld his consent to the raising of the matter in the House as a question of privilege.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India. New Delhi for the year 1987-88 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi. for the year 1987-88.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1987-88.
 - (ii) Annual Report of the National Handloom Development Corporation Limited Lucknow, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1987-88.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Fashion Technology. New Delhi, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Notification No. S.O. 138(E) (Hindi and English versions) published in Gazette of India dated the 15th March, 1989 appointing the 15th March, 1989 as the date on which the Forest (Conservation) Amendment Act, 1988 shall come into force.

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956: —
 - (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1987-88.
 - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarn, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1987-85.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
 - (11) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India for the year 1987-88 along with Audited Accounts, under sub-section (2) of section 35 of the Food Corporations Act, 1964.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Food Corporation of India for the year 1987-88.

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- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Financial Estimates and Performance Budget for 1989-90 (Hindi and English versions) of the Employees' State Insurance Corporation, under Section 36 of the Employees' State Insurance Act, 1948.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Sixty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Arvind Netam presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Forty-third Report on action taken by Government on the recommendations contained in the 38th Report (Eighth Lok Sabha) on the Ministry of Human Resource Development (Department of Education)— Reservations for and employment of Scheduled Castes and Scheduled Tribes in University Grants Commission and Central Universities and admission and other facilities provided to the Scheduled Caste and Scheduled Tribe students.
- (ii) Forty-fourth Report on action taken by Government on the recommendations contained in the 35th Report (Eighth Lok Sabha) on the Ministry of Welfare—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in the Union Territory of Lakshadweep.

7. Matters under Rule 377

(1) Shri Birbal raised a matter regarding need to include Sindhmukh and Nohar Irrigation Projects in the Eighth Five Year Plan.

(2) Shri Ashok Shankarrao Chavan raised a matter regarding need for nationalised banks to provide more modern facilities to the customers. (3) Shri Janak Raj Gupta raised a matter regarding need to recruit under-matric boys in army, BSF and other paramilitary forces.

(4) Prof. Narain Chand Parashar raised a matter regarding need for early clearance by Ministry of Finance to the proposals received from the Department of Posts for opening Post Offices in rural areas.

(5) Dr. K. S. Bhoi raised a matter regarding need to extend the Personal Accident Insurance Social Security Scheme to all the districts of Orissa.

(6) Shri Mohanlal Jhikram raised a matter regarding need to send a Central team to assess the drought conditions in Mandla and Seoni districts of Madhya Pradesh and take remedial measures.

(7) Shri Gopala Krishna Thota raised a matter regarding need to provide funds to expand the Rajahmundry Homeopathy Hospital.

(8) Shri Somnath Chatterjee raised a matter regarding need to re-start the Stationery Office at Calcutta and review the decision to close Government Presses and Forms Store.

*8. Statutory Resolution-Negatived

Shri C. Janga Reddy concluded his speech on the following resolution moved by him on 28th March, 1989:--

"That this House disapproves of the Income-tax (Amendment) Ordinance, 1989 (Ordinance No. 1 of 1989) promulgated by the President on the 24th January, 1989."

The Resolution was negatived after discussion as indicated in para 9 below.

*9. Government Bill-Passed

The Income-tax (Amendment) Bill, 1989

The motion for consideration of the Bill was moved by Shri. Ajit Panja.

*Discussed together.

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The following members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the Bill:---

(1) Shri V. Sobhanadreeswara Rao

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.15 P.M.)

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- (2) Shri Shantaram Naik
- (3) Dr. Sudhir Roy
- (4) Dr. G. S. Rajhans
- (5) Shri Thampan Thomas
- (6) Shri Girdhari Lal Vyas
- (7) Shri Vijoy Kumar Yadav
- (8) Dr. Datta Samant
- (9) Kum. Mamata Banerjee
- (10) Shri B. B. Ramaiah
- (11) Shri Balwant Singh Ramoowalia
- (12) Shri Asutosh Law

Shri Ajit Panja replied to the debate.

Shri C. Janga Reddy spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. \parallel

The motion that the Bill be passed was moved by Shri Ajit Panja.

The motion was adopted and the Bill was passed.

10. Government Bill-Passed

The Delhi Municipal Laws (Amendment) Bill, 1989.

The motion for consideration of the Bill was moved by Shri Sontosh Mohan Dev.

The following Members took part in the debate: ----

- (1) Shri K. Ramachandra Reddy
- (2) Shri Jai Prakash Agarwat
- (3) Shri Ajit Kumar Scha
- (4) Shri N. Tombi Singh
- (5) Shri V. S. Krishna Her
- (6) Shri Girdhari Lal Vyas
- (7) Shri C. Janga Reddy
- (8) Dr. G. S. Rajhans

Shri Sontosh Mohan Dev replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sontosh Mohan Dev.

The following members took part in the debate:-

- (1) Kum. Mamata Banerjee
- (2) Shri Sontosh Mohan Dev

The motion was adopted and the Bill was passed.

11. Half-an-Hour Discussion

Shri Sharad Dighe raised a discussion on the points arising out of the reply given by the Minister of Food and Civil Supplies on 15 March, 1989 to Starred Question No. 304 regarding short supply of foodgrains.

Shri Sukh Ram replied to the discussion.

12. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Sixty-eighth Report of Business Advisory Committee.

13. Messages from Rajya Sabha

The Secretary-General reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 1989, passed by Lok Sabha on the 17th March, 1989.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation Bill, 1989, passed by Lok Sabha on the 27th March, 1989.

6.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th March, 1989).

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LSI-2910 LS-29-3-89-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, March 30, 1989/Chaitra 9, 1911 (Saka)

No. 433

11.02 A.M.

1. Starred Questions

Starred Question Nos. 411—414, 417, 424, 426 and 427 were orally answered. Starred Question No. 428 was postponed to 27.4.89. Replies to Starred Question Nos. 415, 416, 419— 423, 425, 429 and 430 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3952-3975, 3977-3983, 3985-3998, 4000-4019, 4021-4066 and 4068-4148 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:--

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Human Resource Development for 1989-90.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1987-88 together with Audit Report thereon.

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- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1987-88.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Dairy Federation of India Limited, Anand, for the year 1987-38 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Co-operative Dairy Federation Limited, Anand, for the year 1987-88.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 1987-88.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation Urban Cooperative Banks and Credit Societies, New Delhi, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies, New Delhi, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Urban Cooperative Banks and Credit Societies, New Delhi, for the year 1987-88.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training for the year 1987-88.

- (ii) Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training New Delhi, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council for Cooperative Training New Delhi, for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Ginger Grading and Marking (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 8 in Gazette of India dated the 7th January, 1989, under subsection (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1987-88.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1987-88.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1986-87 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Advanced Study, Shimla, for the year 1986-87.

- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 1987-88.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Banaras Hindu University, for the year 1987-88.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1987-88.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1987-88 together with Audit Report thereon.
 - (fii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Tibetan Schools Administration. New Delhi, for the year 1987-88.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Madras, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Madras, for the year 1987-88.
- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1987-88 along with Audited Accounts
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1987-88.
 - (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
 - (24) A copy of the Annual Accounts* (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1987-88 together with Audit Report thereon.
 - (25) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
 - (26) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1987-88 along with Audited Accounts.

*Annual Report was laid on the Table on 6th December, 1988.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1987-88.
- (27) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1987-88 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1987-88.
- (29) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Merchant Shipping (Safety Convention Certificates) Amendment Rules, 1988 published in Notification No. G.S.R. 25 in Gazette of India dated the 14th January, 1989.
 - (ii) The Merchant Shipping (Registration of Indian Fishing Boats) Rules. 1988 published in Notification No. G.S.R. 866 in Gazette of India dated the 5th November, 1988.
- (31) A copy of the Notification No. G.S.R. 952(E) (Hindi and English versions) published in Gazette of India dated the 27th September, 1988 approving the Visakhapatnam Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1988, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.

- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Indian Roads Construction Corporation Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Indian Roads Construction Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Nhava-Sheva Port Trust, Bombay, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nhava-Sheva Port Trust, Bombay, for the year 1987-88.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Paradip Port Trust for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paradip Port Trust for the year 1987-88.

- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Port Trust for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Port Trust for the year 1987-88.
- (39) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
 - (40) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Port Trust for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Port Trust for the year 1987-88.
 - (41) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
 - (42) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—
 - (i) Annual Accounts of the Cochin Port Trust for the year 1987-88 and the Audit Report thereon.
 - (ii) Annual Accounts of the Visakhapatnam Port Trust for the year 1987-88 and the Audit Report thereon.
 - (iii) Annual Accounts of the Nhava-Sheva Port Trust for the year 1987-88 and the Audit Report thereon.
 - (43) A copy each of 3 Reviews (Hindi and English versions) by the Government on the accounts of

(i) Cochin Port Trust, (ii) Visakhapatnam Port Trust and (iii) Nhava-Sheva Port Trust for the year 1987-88.

- (44) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) and (43) above.
- (45) A statement (Hindi and English versions) explaining reasons for not laying the Annual Administration Report of the Pepsu Road Transport Corporation, Patiala, for the year 1987-88 within the stipulated period of six months after the close of the Accounting year.
- (46) A statement (Hindi and English version's) explaining reasons for not laying the Annual Accounts and Audit Report of the Pepsu Road Transport Corporation, Patiala, for the year 1987-88 within the stipulated period of six months after the close of the Accounting year.
- (47) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour for 1989-90.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajy'a Sabha:---

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 1989, passed by Lok Sabha on the 17th March, 1989.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1989, passed by Lok Sabha on the 17th March, 1989.
- *(iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation Bill, 1989, passed by Lok Sabha on the 27th March, 1989.

*At 4.57 P.M.

5. Reports of Estimates Committee

Shri Asutosh Law presented the following Reports:-

- (i) 66th Report (Hindi and English versions) of Estimates Committee on the Ministry of Human Resource Development (Department of Education)—University Grants Commission and Minutes of the Sittings of the Committee relating thereto.
- (ii) 67th Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the 63rd Report of the Committee (8th Lok Sabha) on the Ministry of Civil Aviation and Tourism (Department of Tourism)—Development of Major Buddhist Pilgrimage Centres.

6. Report of Committee on Absence of Members

Shri Anoopchand Shah presented the Fifteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

7. Motion regarding Sixty-eighth Report of Business Advisory Committee

Shrimati Sheila Dikshit moved the following motion:----

"That this House do agree with the Sixty-eighth Report of the Business Advisory Committee presented to the House on the 29th March, 1989."

The motion was adopted.

8. Matters under Rule 377

(1) Shri Harish Rawat raised a matter regarding need to direct FCI to provide adequate quantity of wheat to the fair-price shops in hilly areas of Uttar Pradesh.

(2) Shri Kammodi Lal Jatav raised a matter regarding need to set up an industry in every district of Madhya Pradesh to provide jobs to the youth.

(3) Smt. Basavarajeswari raised a matter regarding need to take over the Vishvesvaraya Iron and Steel Limited by the Steel Authority of India. (4) Shri Sanat Kumar Mandal raised a matter regarding need to set up a bench of the Board of Industrial and Financial Reconstruction at Calcutta.

(5) Shri Ram Singh Yadav raised a matter regarding need to purchase mustard and *taramira* oil seeds in Reajasthan through Government agencies at remunerative prices.

(6) Shrimati Akbar Jahan Abdullah raised a matter regarding need for steps to improve the lot of children.

(7) Shri Manku Ram Sodi raised a matter regarding need to direct the State Government of Madhya Pradesh to lift the ban imposed on villagers living in the Kutru National Park region on plucking Tendu leaves.

(8) Dr. G. S. Rajhans raised a matter regarding need to erect a statue of Shri Lalit Narayan Mishra at a prominent place in New Delhi

9. Motion

Shri Buta Singh moved the following motion:---

"That this House do consider the Report of the Commission on Centre-State Relations."

The following members took part in the debate:---

- (1) Shri E. Ayyapu Reddy
- (2) Shri Veerendra Patil
- (3) Shri V. N. Gadgil
- (4) Shri Somnath Chatterjee
- (5) Shri Shripati Mishra
- (6) Kum. Mamata Banerjee
- (7) Shri Bholanath Sen
- (8) Shri Thampan Thomas
- (9) Prof. P. J. Kurien
- (10) Shrimati Geeta Mukherjee

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The motion was adopted.

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The following members took part in the debate:---

- (1) Shri E. Ayyapu Reddy
- (2) Shri Veerendra Patil
- (3) Shri V. N. Gadgil
- (4) Shri Somnath Chatterjee
- (5) Shri Shripati Mishra
- (6) Kum. Mamata Banerjee
- (7) Shri Bholanath Sen
- (8) Shri Thampan Thomas
- (9) Prof. P. J. Kurien
- (10) Shrimati Geeta Mukherjee

- (11) Shri Asutosh Law
- (12) Shri Bipin Pal Das
- (13) Shri Shantaram Naik
- (14) Shri G. M. Banatwalla

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31st March, 1989)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS-1-2935 LS 30-3-89-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, March 31, 1989/Chaitra 10, 1911 (Saka)

No. 434

11-01 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Benoy Krishna Daschowdhury, a Member of Fourth and Fifth Lok Sabha and Dr. P. Srinivasan, a Member of Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 431, 432, 435–437, 441, 443 and 446 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4149-4184, 4186, 4187, 4189-4279, 4281-4333, 4335-4341 and 4343-4382 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Detailed Demands for Grants of the Ministry of Law and Justice for 1989-90.

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- (2) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:---
 - (i) G.S.R. 129(E) published in Gazette or India dated the 27th February, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Javier Perez de Cuellar, Secretary General of the United Nations and other members of delegation who visited India from 26th February, 1989 to 3rd March, 1989, from the payment of foreign travel tax.
 - (ii) G.S.R. 345(E) published in Gazette of India dated the 8th March, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. J. Batmunkh, General Secretary of the Mongolian People's Revolutionary Party Central Committee, Chairman of the Presidium of the Great People's Khural and other members of delegation who visited India from 7th to 10th March, 1989, from the payment of foreign travel tax.
 - (iii) G.S.R. 346(E) published in Gazette of India dated the 8th March, ¹⁹⁸⁹ together with an explanatory memorandum regarding exemption to His Excellency Mr. V. M. Kamentsev, Deputy Prime Minister of USSR and other members of delegation who visited India from 6th to 12th March, 1989, from the payment of foreign travel tax.
 - (iv) G.S.R. 347(E) published in Gazette of India dated the 9th March, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Yassir Arafat. President of the Executive Committee of the Palestine Liberation Organisation and other members of delegation who visited India from 9th to 10th March, 1989, from the payment of foreign travel tax.

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 91(E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 32/88-Cus dated the 1st March, 1988 seeking to revise the fuel-efficiency norms of motor vehicles and extending the validity thereof upto 31st March, 1990.
 - (ii) G.S.R. 92(E) published in Gazette of India dated the ⁹th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 31|88-Cus. ^dated the 1st March, 1988 seeking to revise the fuel-efficiency norms of motor vehicles and extending the validity thereof upto 31st March, 1990.
 - (iii) G.S.R. 93(E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 30|83-Cus. dated the 25th February, 1983 'seeking to revise the fuel-efficiency norms of two-wheelers and extending the validity thereof upto 31st March, 1990.
 - (iv) G.S.R. 94(E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 210/84-Cus. ^dated the 1st August, 1984 seeking to revise the fuel-efficiency norms of two-wheelers and extending the validity thereof upto 31st March, 1990.
 - (v) G.S.R. 95(E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 254/88-Cus, dated the 8th October, 1984 seeking to revise the fuel-efficiency norms of motor cars and extending the validity thereof upto 31st March, 1990.

- (vi) G.S.R. 96(E) published in Gazette of India dated, the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 288 88-Cus. dated the 12th December, 1988 seeking to prescribe a concessional rate of duty in respect of dies, tools, jigs and fixtures imported for the manufacture of autocomponents.
- (vii) G.S.R. 359(E) published in Gazette of India dated the 15th March, 1989 together with an explanatory memorandum making certain amendments to Notification No. 132-Cus. dated the 2nd July, 1980 so as to add four more products of Nepalese Origin to the list of items which qualify for preferential entry into India in terms of the Indo-Nepal Treaty of Trade, 1978.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:---
 - (i) G.S.R. 90(E) published in Gazette of India dated the 9th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 332/86-C.E. dated the 2nd June, 1986 seeking to revise the fuel-efficiency norms of motor vehicles of engine capacity not exceeding 1000 cubic centimetres and extending the validity thereof upto 31st March, 1990.
 - (ii) The Central Excise (Second Amendment) Rules, 1989 published in Notification No. G.S.R. 119
 (E) in Gazette of India dated the 22nd February, 1989.
 - (iii) G.S.R. 370(E) published in Gazette of India dated the 20th March, 1989 together with an explanatory memorandum making certain amendments to Notification No. 5/88-C.E. dated the 1st February, 1988 so as to substitute for the

figures and words "1st March, 1988" by the figures and words "28th February, 1986".

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
 - (i) The Oriental Bank of Commerce Officer Employees' (Conduct) Amendment Regulations, 1982 published in Notification No. 3903 in Gazette of India dated the 12th March, 1988.
 - (ii) The New Bank of India Employees' (Conduct) Amendment Regulations, 1988 published in Notification No. 5005 in Gazette of India dated the 4th June, 1988.
- (6) A copy of the Indian Overseas Bank Officer Employees' (Conduct) Amendment Regulations, 1988 (Hudi and English versions) published in Notification No. REF|HRD|88|7342 in Gazette of India dated the 10th December, 1988, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (7) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Bank Act, 1976:—
 - (i) The Hindon Gramin Bank, (Staff) Service Regulations, 1988.
 - (ii) The Visveshvaraya Grameena Bank, Staff Service Regulations, 1985.
 - (iii) The Adhiyaman Grama Bank, Bank Staff Service Regulations.
- (8) A copy each of the following Reports (Hindi and English versions):---
 - (i) Report of the Godavari Grameena Bank for the

year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.

- (ii) Report of the Kanpur Kshetriya Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (9) A copy of the Consolidated Report (Hindi and English versions) on the working of the Regional Rural Banks for the year ended the 31st December, 1987.
- (10) A copy of the Hundred Twenty-Fourth Report (Hindi and English versions) of the Law Commission on the High Court Arrears—A Fresh Look.
- (11) A copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1987-88 along with Audited Accounts.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority, New Delhi, for the year 1987-88.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1987-88.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council for the year 1987-88.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1987-83 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1987-88.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1987—Union Government (Commercial) Part X—Fertilisers and Chemicals Travancore Limited, under article 151(1) of the Constitution.

*(22) A copy of Notification No. 112/89/C.E. (Hindi and English versions) published in Gazette of India dated the 31st March, 1989 exempting solar photovoltaic cells from the whole

^{*}Laid at 6.17 P.M.

of excise duty when used in the manufacture of specified goods even outside the factory of production of solar cells, under subsection (2) of section 38 of the Central Excise and Salt Act, 1944.

*(23) A copy each of Notification Nos. 134/89-Customs and 135/89-Customs (Hindi and English versions) published in Gazette of India dated the 31st March, 1989 restoring nil rate of customs duty on specified goods imported for offshore oil exploration exploitation, under section 159 of the Customs Act, 1962.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha.

(1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (Vote on Account) Bill, 1989, passed by Lok Sabha on the 27th March, 1989.

(2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Delhi Municipal Laws (Amendment) Bill. 1989, passed by Lok Sabha on the 29th March, 1989.

**(3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Income-tax (Amendment) Bill. 1989, passed by Lok Sabha on the 29th March, 1989

6. Assent to Bill

Secretary-General laid on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Constitution (Sixty-first Amendment) Bill, 1988 passed by the Houses of Parliament during the last session and assented to.

7. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:----

1. Smt. Premalabai Chavan	 30th	November	to	16th	De-
	cember, 1988.				

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^{*}Laid at 6.17 P.M.

^{**}At 6.16 P.M.

- 2. Smt. D. K. Bhandari
 - 3. Shri Srikantha Datta Narasimharaja Wadiyar
 - 4 Shri S. S. Ramasamy Padayachi
- 3rd, 4th and 15th November to 16th December, 1988
- 21st February to 15th March, 1989.
- 18th August to 24th August, 1988; 29th August to 5th September, 1988; 2nd November to 4th November, 1988; 15th November to 16th December, 1988 and 21st February to 24th February, 1989.
- 5. Shri A. B. A. Ghani Khan Choudhury - 23rd August, 29th August to 5th September, 1988; 2nd November to 4th November, 1988, 15th November, to 16th December, 1988 and 21st February to 7th March, 1989.
- 6 Shri Bhausaheb Thorat 21st February to 10th March, 1989.

8. Minutes of Committee on absence of Members

Shri Anoopchand Shah laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 29th March, 1989.

9. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing Monday, the 3rd April, 1989.

10. Motion

Further discussion on the following motion moved by Shri Buta Singh on the 30th March, 1989, was resumed:—

"That this House do consider the Report of the Commission on Centre-State Relations." The following members took part in the debate:--

1...

- (1) Shri B. R. Bhagat
- (2) Shri N. V. N. Somu
- (3) Dr. G. S. Dhillon
- (4) Shri Dinesh Goswami
- (5) Shri R. L. Bhatia
- (6) Shri R. Jeevarathinam
- (7) Shri P. R. Kumaramangalam
- (8) Prof. Saif-ud-Din Soz
- (9) Dr. G. S. Rajhans
- (10) Shri P. Kolandaivelu (Speech unfinished)

The discussion was not concluded.

11. Motion Regarding Sixty-second Report of the Committee on Private Members' Bills and Resolutions

Shri Ram Awadh Prasad moved the following motion:----

"That this House do agree with the Sixty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th March, 1989."

The motion was adopted.

12. Private Member's Resolution-Under Consideration

- Dr. Krupasindhu Bhoi moved the following Resolution:-
 - "This House notes with grave concern the population explosion in the country which has thwarted all development efforts and urges upon the Government to take *inter alia* the following measures for improving the quality of life of the people:
 - (i) recognise the family welfare programme as a national imperative;
 - (ii) evolve a national consensus for acceptance of one child per couple norm by the people;
 - (iii) raise the level of education of women;

- (iv) provide adequate health care to women and children;
 - (v) lay down a uniform civil code for all citizens especially with regard to marriage and family welfare; and
 - (vi) set up a National Population Commission to suggest measures to achieve the target of zero per cent population growth rate by the turn of the century."

Two amendments were moved by Sarva Shri Shankarlal and Syed Shahabuddin.

The following members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Dr. G. Vijaya Rama Rao
- (3) Dr. (Smt.) Phulrenu Guha
- (4) Shri Syed Shahabuddin
- (5) Shri N. Tombi Singh
- (6) Kum. Mamata Banerjee
- (7) Shri V. Sobhanadreeswara Rao
- (8) Shri Girdhari Lal Vyas
- (9) Shri Aziz Qureshi (Speech unfinished)

The discussion was not concluded.

6-18 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd April, 1989)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND_LS I_2951 LS_31-3 1989-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 3, 1989/Chaitra 13, 1911 (Saka)

No. 435

11-04 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri S. M. Joshi, a Member of Fourth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 453-458 and 461 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4383-4428, 4430-4448 and 4450-4554 were laid on the Table

4. Question of Privilege

The Speaker gave his consent to the raising of a question of privilege given notice of by Prof. Madhu Dandavate, Shri Thampan Thomas and Shri C. Madhav Reddy against Shri Buta Singh, Minister of Home Affairs for allegedly deliberately misleading the House on 27th March, 1989 by not placing on the Table all the volumes of Thakkar Commission Reports on the assassination of Smt. Indira Gandhi, former Prime Minister.

1

Prof. Madhu Dandavate then asked for the leave of the House to raise the question of privilege. As no objection was taken, the Speaker informed the House that leave had been granted.

The following members took part in the debate:---

- (1) Prof. Madhu Dandavate
- (2) Shri P. Chidambaram

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2-14 P.M.)

i.

i.

- (3) Shri C. Madhav Reddy
- (4) Shri Dinesh Goswami
- (5) Prof. P. J. Kurian
- (6) Shri Somnath Chatterjee
- (7) Shri Indrajit Gupta
- (8) Shri P. Shiv Shankar
- (9) Shri S. Jaipal Reddy
- (10) Shri Arif Mohammed Khan
- (11) Shri H. K. L. Bhagat
- (12) Shri Saifuddin Chowdhary
- (13) Shri V. Kishore Chandra S. Deo
- (14) Shri Bhadreswar Tanti
- (15) Shri G. M. Banatwalla
- (16) Shri Buta Singh

After conclusion of the debate, Prof. Madhu Dandavate moved the following motion:--

"That this House is of the opinion that the Home Minister. Shri Buta Singh, has committed a breach of privilege of the House in deliberately misleading the House by not laving on the Table of the House complete report of the Thakkar Commission regarding assassination of Shrimati Indira Gandhi."

The motion was negatived.

5. Ruling by Speaker

The Speaker informed the House that on 28th March, 1989,

several Members had raised the question whether Government had laid the complete report of the Thakkar Commission on the Table of the House or had withheld some portions thereof. As there was difference of opinion on what constituted the complete report of the Commission, it was decided to seek the advice of the Attorney-General in the matter.

The Speaker added that after considering the matter in all its aspects including the opinion given by the Attorney-General and the views expressed by Members in that regard during discussion on the question of privilege, it appeared that the Commission had used the words, 'Report', 'Volumes', 'Parts', 'materials' and 'Records' rather loosely. He was of the view that having laid the Interim and Final Reports of the Thakkar Commission as submitted by the Commission on 19th November, 1985 and 27th February, 1986 alongwith a statement of action taken thereon, on the Table of the House on 27th March, 1989, in terms of sub-section (4) of Section 3 of the Commission of Inquiry Act, 1952, Government had fulfilled the statutory requirement.

The Speaker ruled that the complete Report of the Thakkar Commission had been laid on the Table.

6-15 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th April, 1989)

SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND-LS I-16 LS-3-4-1989-800.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, April 4. 1989/Chaitra 14, 1911 (Saka)

No. 436

11.02 A.M.

1. Starred Questions

Starred Question Nos. 471, 473-475 and 477-480 were orally answered. Starred Question No. 472 was postponed to 25 April, 1989. Replies to Starred Question Nos. 476, 481-487 and 489-491 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4555-4646, 4648-4683 and 4685-4774 were laid on the Table.

3. Motion regarding Summoning the Attorney General

Shri Indrajit Gupta moved the following motion:----

"That the House resolves to invite the Attorney General to the House to give his considered opinion as to whether or not the Thakkar Commission documents laid on the Table so far, constitute the full Report as claimed by the Government."

The following members took part in the debate:---

- (1) Shri Buta Singh
- (2) Prof. Madhu Dandavate
- (3) Shri Basudeb Acharia
- (4) Shri Dinesh Goswami
- (5) Shri S. Jaipal Reddy

On the motion the House divided. Ayes * 50; Noes * 185. The motion was, accordingly, negatived.

*Subject to corrections

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4. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):—
- (i) The Detailed Demands for Grants (Volume-I) of the Ministry of Home Affairs for 1989-90.
 - (ii) The Detailed Demands for Grants (Volume-II) of the Ministry of Home Affairs (Union Territories without Legislature) for 1989-90.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1987-88.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Bombay, for the year 1987-88 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Review by the Government on the working of the Coal India Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Coal India Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

- (6) A copy of the Notification No. S.O. 172 (E) (Hindi and English versions) published in Gazette of India dated the 3rd March, 1989 making certain amendments to Notification No. S.O. 629 (E) dated the 30th June, 1988 reserving certain items for production in the Small Scale Sector, deleting certain items from the reserved list and revising nomenclature of certain items in the list, under sub-section (2H) of section 29B of the Industries (Development and Regulation) Act, 1951.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:---
 - (i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1989 published in Notification No. G.S.R. 117(E) in Gazette of India dated the 22nd February, 1989.
 - (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 1989 published in Notification No. G.S.R. 336(E) in Gazette of India dated the 1st March, 1989.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 340 (E) in Gazette of India dated the 3rd March, 1989.
 - (iv) The Indian Administrative Service (Pay) Second Amendment Rules, 1989 published in Notification No. G.S.R. 341(E) in Gazette of India dated the 3rd March, 1989.
 - (v) G.S.R. 351(E) published in Gazette of India dated the 10th March, 1989 constituting for the States of Arunachal Pradesh-Goa-Mizoram and Union Territories, an Indian Forest Service Cadre and abolishing the Indian Forest Service Cadre of Union Territories.
 - (vi) The Indian Forest Service (Fixation of Cadre

Strength) Second Amendment Regulations, 1989 published in Nonfication No. G.S.R. 352(E) in (Gazette of India dated the 10th March, 1989.

- (vii) The Indian Forest Service (Pay) Amendment Rules, 1989 published in Notification No. G.S.R. 353(E) in Gazette of India dated the 10th March, 1989.
- (8) A copy of the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1989 (Hindj and English versions) published in Notification No. G.S.R. 120(E) in Gazette of India dated the 22nd February, 1989, under subsection (1) of section 37 of the Administrative Tribunals Act, 1985.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions for 1989-90.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Bhandar (Central Government Employees Consumer Co-operative Society Limited), New Delhi, for the year 1987-88.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1987-88.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

 (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

5. Reports of Estimates Committee

Shri Asutosh Law presented the following Reports:---

- (i) 68th Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the 58th Report of the Committee (8th Lok Sabha) on the Ministry of Communications (Department of Posts)-Postal Services in Rural Areas.
- (ii) 69th Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the 59th Report of the Committee (8th Lok Sabha) on the Ministry of Communications (Department of Telecommunications)—Telecommunication Services in Rural Areas.

6. Statement by Minister

The Minister of State for Home Affairs made a statement regarding withdrawal of money from the Contingency Fund of India for depositing in the Delhi High Court in compliance of the order dated 30th January, 1989 in Execution Case No. 158|88 "Abdul Wahid and Others-Vs-Union of India".

7. Government Bill-Introduced ...

The Chandigarh Disturbed Areas (Amendment) Bill, 1989.

8 Matters Under Rule 377

(1) Shri Yogeshwar Prasad Yogesh raised a matter regarding need to open an Ordnance factory at Chatra, Bihar.

(2) Shri Wangpha Lowang raised a matter regarding need to restore direct flight from New Delhi to Dibrugarh (Assam).

(3) Shri Nirmal Khatri raised a matter regarding need to open a Central School in Faizabad (Uttar Pradesh).

(4) Shri Krishna Pratap Singh raised a matter regarding need to construct a railway bridge at Pahleja Ghat in North Bihar.

(5) Shri Lakshman Mallick raised a matter regarding need to import sufficient phosphatic acid for uninterrupted running of all the four Units of Phosphatic Fertilizer Plant.

(6) Shri Jagdish Awasthi raised a matter regarding need to set up a T.V. station in Kanpur (Uttar Pradesh).

(7) Shri Hannan Mollah raised a matter regarding need to look into the working of National School of Drama, New Delhi.

(8) Shri A. J. V. B. Maheshwara Rao raised a matter regarding need to improve the working of telephone system in rural areas of Andhra Pradesh.

9. Motion

Further discussion on the following motion moved by Shri Buta Singh on 30th March, 1939 was resumed:—

"That this House do consider the Report of the Commission on Centre-State Relations."

The following members took part in the debate:---

(1) Shri P. Kolandaivelu

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2-10 P.M.)

- (2) Prof. Narain Chand Parashar
- (3) Shri P. Selvendran
- (4) Shri Sharad Dighe
- (5) Shri K. S. Rao
- (6) Shri Het Ram
- (7) Shri Y. S. Mahajan
- (8) Shri Virdhi Chander Jain
- (9) Shri Charanjit Singh Walia
- (10) Shri Girdhari Lal Vyas
- (11) Shri N. Tombi Singh
- (12) Shri Amar Roypradhan

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- (13) Dr. Digvijay Sinh
 - (14) Shri Ram Singh Yadav
 - (15) Shri N. Sundararaj
 - (16) Shri Balwant Singh Ramoowalia
 - (17) Shri Vijay N. Patil
 - (18) Shri C. Janga Reddy
 - (19) Shri Harish Rawat
 - (20) Dr. Datta Samant
 - (21) Shri Mahabir Prasad Yadav
 - (22) Shri A. J. V. B. Maheshwara Rao
 - (23) Shri Sriballav Panigrahi
 - (24) Shri Abdul Rashid Kabuli

The discussion was not concluded.

7-51 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th April, 1989)

SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, April 5, 1989 Chaitra 15, 1911 (Saka)

No. 437

11-01 A.M.

1. Starred Questions

Starred Question Nos. 492, 494, 497, 501, 505, 507 and 509 were orally answered. Starred Question No. 493 was postponed to 12 April, 1989. Replies to Starred Question Nos. 495, 496, 498-500. 502-504, 506, 508, 510 and 511 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4775-4807 and 4809-4968 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Delhi Development Authority (Disposal of Developed Nazul Land) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 97 in Gazette of India dated the 25th February, 1989, under section 58 of the Delhi Development Act, 1957.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1987-88.

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- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Air (Prevention and Control of Pollution) (Union Territories) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 350(E) in Gazette of India dated the 10th March, 1989, under sub-section (2) of section 53 of the Air (Prevention and Control of Pollution) Act, 1981.
- (5) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalavan Zoological Park, Darjeeling, for the year 1985-86 along with Audited Accounts.
- (6) A statement (Hind; and English versions) showing reasons for delay in laying the papers mentioned at
 (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission. New Delhi. for the year 1987-88 under section 19 of the Delhi Urban Art Commission Act, 1973.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission. New Delhi, for the year 1987-88 together with Audit Report thereon under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (fii) A statement (Hindi and English versions) regarding Review by the Government on the Audited Accounts of the Delhi Urban Art Commission, New Delhi, for the year 1987-88.
 - (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
 - (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the Birds Jute and Exports Limited, Calcutta, for the year 1987-88.

- (ii) Annual Report of the Birds Jute and Exports Limited, Calcutta, for the year 1987-88 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1987-88 along with Audited Accounts.
- (12) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1987-88.

4. Beport of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Sixty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Reports of Public Accounts Committee

Maj. Gen. R. S. Sparrow presented the following Reports:-

- (1) Hundred and Forty-fourth Report (Hindi and English versions) of Public Accounts Committee on Defective Ammunition.
- (2) Hundred and Forty-fifth Report (Hindi and English versions) of Public Accounts Committee on Union Excise Duties-Price Lists.

6. Statements by Ministers

(1) The Minister of State for Food and Civil Supplies made a statement regarding change in the Sugar Licensing Policy for the Seventh Plan period.

(2) The Minister of State for External Affairs made a statement regarding the implementation of Pre-arranged Accommodation Scheme at Makkah and Madinah for Haj 1989.

7. Matters Under Rule 377

(1) Shri Uttamrao Patil raised a matter regarding need to review the decision in regard to location of headquarters of the Western Coal Fields Limited.

(2) Shri Ram Bhagat Paswan raised a matter regarding need to construct Sakri-Hasanpur and Darbhanga-Samastipur railway lines in North Bihar.

(3) Dr. K. S. Bhoi raised a matter regarding need to establish a 'Gem Park' in Western Orissa.

(4) Shri Keshorao Pardhi raised a matter regarding need to extend STD facility in Bhandara, Tumsar and Gondia in Maharashtra.

(5) Prof. P. J. Kurien raised a matter regarding need to solve the crisis in Cashew industry because of low price offered to growers.

(6) Shri B. N. Reddy raised a matter regarding need for Tobacco Board to buy high grade tobacco grown in Andhra Pradesh and to explore avenues for its export.

(7) Shri Bhadreswar Tanti raised a matter regarding need to take steps to control the recurring floods in Assam.

(8) Shri Vijay N. Patil raised a matter regarding need to set up a T.V. relay centre at Chalisgaon in Jalgaon district of Maharashtra.

(9) Kum. Mamata Banerjee raised a matter regarding need for proper development of Calcutta Port.

8. Motion

Further discussion on the following motion moved by Shri Buta Singh on 30th March, 1989 was resumed:----

"That this House do consider the Report of the Commission on Centre-State Relations."

Shri Buta Singh replied to the debate.

The discussion was concluded.

(Lok Sabha adjourned at 1.03 P .M. and re-assembled at 2-10 P.M.)

9. The Budget (General) 1989-90-Demands for Grants

Discussion on the Demands for Grants Nos. 20 to 22 under the control of the Ministry of Energy, commenced.

One cut motion (No. 11) was moved.

The following members took part in the debate:---

- (1) Shri C. Madhav Reddy
- (2) Dr. A. Charles
- (3) Shri Girdhari Lal Vyas

The discussion was not concluded.

10. Discussion under Rule 193

Shri B. R. Bhagat raised a discussion on the situation arising out of the reported nexus between Afgan rebels and terrorists in Punjab.

The following members took part in the debate:---

- (1) Shri Saifuddin Chowdhary
- (2) Shri Naresh Chandra Chaturvedi
- (3) Shri R. L. Bhatia
- (4) Smt. Geeta Mukherjee
- (5) Shri Uttam Rathod
- (6) Shri Thampan Thomas
- (7) Shri Pratap Bhanu Sharma
- (8) Shri B. B. Ramaiah
- (9) Shri Harish Rawat
- (10) Shri Balwant Singh Ramoowalia
- (11) Shri Braja Mohan Mohanty

The discussion was not concluded.

6-02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th April, 1989)

SUBHASH C. KASHYAP. Secretary-General.

MGIPMRND-LS I-42 RS-5-4-1989-800.

BULLETIN-PART I [Brief Record of Proceedings]

Thursday, April 6, 1989/Chaitra 16, 1911 (Saka)

No. 438

11.02 A.M.

1. Starred Questions

Starred Question Nos. 512-518 were orally answered. Replies to Starred Question Nos. 519-527 and 529-532 were laid on the Table.

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2. Unstarred Questions

Replies to Unstarred Question Nos. 4969-4987, 4989-5084, 5086-5109, 5111-5156 and 5158-5170 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India, New Delhi. for the year 1987-88.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Advanced Study, Shimla, for the year 1987-88.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1985-86 and 1986-87 together with Audit Report thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli. for the year 1987-88 together with Audit Report thereon.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1987-88 together with Audit Report thereon, under section 29 of the Indira Gandhi National Open University Act, 1985.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1986 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lala Ram

Sarup Tuberculosis Hospital, New Delhi, for the year 1986.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act. 1956:---
 - (a) (i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1987-88.
 - (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Haryana Agro-Industrie's Corporation Limited, Chandigarh, for the year 1987-88.
 - (ii) Annual Report of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (11) (a) above.
- (13) (i) A copy of the Annual Report (Hindi and English version's) of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Labour Cooperatives Limited, New Delhi, for the year 1987-88.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Cooperative Sugar Factories Limited, New Delhi, for the year 1987-88.

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- (15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Federation of Cooperative Spinning Mills Limited, Bombay, for the year 1987-88.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1987-88.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Co-operative Banks Limited, Bombay, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1987-88.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1987-88.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1987-88 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1987-88.
- (18) (i) A copy of the Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the period from 1st April, 1987 to 11th October, 1987 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the period from 1st April, 1987 to 11th October, 1987.
 - (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
 - (20) A copy each of the following Notifications (Hindi and English versions) under sub-section 4 of section 124 of Major Port Trusts Act, 1963:—
 - (i) G.S.R. 67(E) published in Gazette of India dated the 31st January, 1989 approving the Visakhapatnam Port Employees (Welfare Fund) Amendment Regulations, 1989.
 - (ii) G.S.R. 123(E) published in Gazette of India dated the 24th February, 1989 approving the Tuticorin Port Trust (Allotment of Residences) Second Amendment Regulations, 1989.
 - (iii) G.S.R. 124(E) published in Gazette of India dated the 24th February, 1989 approving the Calcutta Port Trust Employees (Conduct) First Amendment Regulations, 1989.
 - (iv) G.S.R. 125(E) published in Gazette of India dated the 24th February, 1989 approving the Tuticorin Port Trust (Adaptation of Rules) First Amendment Regulations, 1989.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the New Mangalore Port Trust, Panam. (2) bur, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the New Mangalore Port Trust, Panambur, for the year 1987-88.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, Bombay, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board, Bombay. for the year 1987-88.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Dock Labour Board, for the year 1987-88.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) Corrigendum (Hindi and English versions) to the Annual Report and Audited Accounts* of the Bombay Dock Labour Board, Bombay, for the year 1985-86.

^{*}Annual Report and Audited Accounts were laid on 7th May, 1987.

4. Government Bill-Introduced

The Representation of the People (Amendment) Bill, 1989.

5. Matters under Rule 377

(1) Shri Dal Chander Jain raised a matter regarding need to bring Sagar on the air map of India.

(2) Shri Mullappally Ramachandran raised a matter regarding need to allot full quota of power from Central power grid to Kerala.

(3) Shri Anoopchand Shah raised a matter regarding need to bring the telephone subscribers of Bhayander (Thane) under Mahanagar Telephone Nigam, Bombay.

(4) Shri Bapulal Malviya raised a matter regarding need to establish a cantonment at Agar, Madhya Pradesh.

(5) Shri Aziz Qureshi raised a matter regarding need to convene an International Conference on Palestine issue.

(6) Shri Sri Hari Rao raised a matter regardig need to set up Centre for SSC examinations at Kakinada (Andhra Pradesh).

(7) Dr. A. Kalanidhi raised a matter regarding need to remove the discontentment among the Supervisory cadre in BHEL, Bhopal.

(8) Shri Harish Rawat raised a matter regarding need to give priority to backward and border areas in alloting funds for 'Nehru Rozgar Yojna.'

6. Discussion under Rule 193

Discussion on the situation arising out of the reported nexus between Afghan rebels and terrorists in Punjab, raised by Shri B. R. Bhagat on 5th April, 1989, continued.

The following members took part in the debate:-

- (1) Shri Somnath Rath
- (2) Dr. Datta Samant
- (3) Kum. Mamata Banerjee
- (4) Shri Syed Shahabuddin

Shri P. Chidambaram replied to the discussion.

The discussion was concluded.

7. The Budget (General) 1989-90-Demands for Grants

Discussion on the Demands for Grants Nos. 20 to 22 under the control of the Ministry of Energy and cut motion thereto moved on the 5th April, 1989, continued.

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The following members took part in the debate:-

- (1) Shri Anil Basu
- (2) Shri Ram Pyare Panika
- (3) Dr. Prabhat Kumar Mishra
- (4) Smt. Geeta Mukherjee
- (5) Shri N. Tombi Singh
- (6) Shri P. A. Antony
- (7) Dr. A. Kalanidhi
- (8) Shri Kalpnath Rai
- (9) Shri Thampan Thomas
- (10) Prof. P. J. Kurian
- (11) Dr. Chandra Shekhar Tripathi
- (12) Shri Balwant Singh Ramoowalia
- (13) Shri Birinder Singh
- (14) Shri B. B. Ramaiah
- (15) Shri Sriballav Panigrahi
- (16) Shri Harish Rawat
- (17) Shri Damodar Pandey
- (18) Dr. G. S. Rajhans
- (19) Prof. Saif-ud-Din Soz
- (20) Shri Lal Vijay Pratap Singh
- (21) Shri Motilal Singh
- (22) Shri Mohd. Mahfooz Ali Khan
- (23) Shri K. P. Singh Dea
- (24) Shri R. P. Suman
- (25) Shri Charanjit Singh Walia
- (26) Shri Bharat Singh

(27) Smt. Patel Ramaben Ramjibhai Mavani

- (28) Shri Mahabir Prasad Yadav
- (29) Shri Aziz Qureshi
- (30) Shri C. Janga Reddy
- (31) Shri Ramashray Prasad Singh
- (32) Shri Abdul Rashid Kabuli

The discussion was not concluded.

743 P.M

(Lok Sabha adjourned till 11 A.M. on Friday the 7th April, 1989)

> SUBHASH C. KASHYAP, Secretary-General

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MGIPMRND-LS 1-54 LS-6-4-1989-80.

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 7, 1989 Chaitra 17, 1911 (Saka)

No. 439

11-03 A.M.

1. Starred Questions

Starred Question Nos. 533, 536, 539—542 were orally answered. Starred Question No. 543 was postponed to 21 April, 1989. Replies to Starred Question Nos. 532A, 534, 535, 537, 538 and 544—552 were laid on the Table.

2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Commerce regarding fall in onion prices was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5171-5179, 5181-5196, 5198-5211, 5213-5324 and 5326-5404 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for 1989-90.
- (2) A copy of the Bank of India Officer Employees' (Conduct) Amendment Regulations, 1988 (Hindi and English versions) published in Notification No. P/ IL/88/A-24 in Gazette of India dated the 27th August,

1988, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

- (3) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks for the year ended the 31st December, 1987.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board. Kottayam, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board for the year 1987-88.
- (iii) A copy of the Audit Report (Hindi and English versions) on the General Fund Accounts of the Coffee Board for the year 1986-87.
- (iv) A copy of the Audit Report (Hindi and English versions) on the Pool Fund Accounts of the Coffee Board for the year 1986-87.
 - (7) A statement (Hindi and English versions, showing reasons for delay in laying the papers mentioned at
 (6) above.

5. Assent to Bills

(1) The Appropriation (Vote on Account) Bill 1989.

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- (2) The Appropriation Bill, 1989.
- (3) The Appropriation (Railways) Bill, 1989.
- (4) The Appropriation (Railways) No. 2 Bill, 1989.
- (5) The Punjab Appropriation Bill, 1989.
- (6) The Punjab Appropriation (Vote on Account) Bill, 1989.
- (7) The Delhi Municipal Laws (Amendment) Bill, 1989.

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(8) The Income-tax (Amendment) Bill, 1989.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing Monday, the 10th April, 1989.

7. The Budget (General) 1989-90-Demands for Grants

Discussion on the Demands for Grants Nos. 20 to 22 under the control of the Ministry of Energy and cut motion thereto moved on the 5th April, 1989, continued.

The following members took part in the debate:-

- (1) Shri Virdhi Chander Jain
- (2) Shri V. S. Krishna Iyer
- (3) Smt. Manorama Singh

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-11 P.M.)

- (4) Shri Kali Prasad Pandey
- (5) Km. Kamla Kumari
- (6) Shri Basudeb Acharia
- (7) Shri Salahuddin

Shri Vasant Sathe commenced his speech.

His speech was not concluded.

The discussion was not concluded.

8. Resignation from membership of Lok Sabha

The Deputy Speaker informed the House that the Speaker had received a letter that day from Shri P. Penchalaiah, an elected member of the House from Nellore-SC-constituency of Andhra Pradesh resigning his seat in Lok Sabha. The Speaker had accepted his resignation with effect from 7th April, 1989.

9. Motion regarding Sixty-third Report of the Committee on Private Members Bills and Resolutions

Shrimati Sunderwati Nawal Prabhakar moved the following motion:---

"That this House do agree with the Sixty-third Report of the Committee on Private Members Bills and Resolutions presented to the House on the 5th April, 1989."

The motion was adopted.

10. Private Members' Bills-Introduced

(1) The Constitution (Amendment) Bill, 1989 (Amendment of article 316) [Bill No. 4 of 1989], by Shri V. S. Krishna Iyer.

(2) The Constitution (Amendment Bill, 1989 (Amendment of article 316) [Bill No. 1 of 1989], by Shri V.S. Krishna Iyer.

(3) The Constitution (Amendment) Bill, 1989 (Amendment of article 198), by Shri V.S. Krishna Iyer.

(4) The Constitution (Amendment) Bill, 1989 (Amendment of articles 123 and 213), by Shri V.S. Krishna Iyer.

(5) The All India Services (Amendment) Bill, 1989 (Insertion of new sections 2B to 21), by Prof. Madhu Danda-vate.

(6) The Indian Medicine Central Council (Amendment) Bill, 1989 (Amendment of section 2, etc.), by Prof. Madhu Dandavate.

(7) The Code of Criminal Procedure (Amendment) Bill, 1989 (Omission of sections 107 and 109), by Prof. Madhu Dandavate.

(8) The Criminal Law Amendment (Repeal) Bill, 1989 by Prof. Madhu Dandavate.

(9) The Constitution (Amendment) Bill, 1989 (Insertion of new article 31), by Shri Sharad Dighe.

*(10) The Constitution (Amendment) Bill, 1989 (Insertion of new article 29A, etc.), by Shri Ramashray Prasad Singh.

11. Private Member's Bill-Under Consideration

The Unorganised Labour Welfare Fund Bill, 1985, by Shri Balasaheb Vikhe Patil.

Further discussion on the motion for consideration of Bill moved on the 25th November, 1988, continued.

The following members took part in the debate:---

- (1) Shri Somnath Rath
- (2) Shri Ram Bahadur Singh
- (3) Shri Aziz Qureshi
- (4) Shri Harish Reawat
- (5) Shri Ramashray Prasad Singh
- (6) Shri Lakshman Mallick
- (7) Shri Narain Choubey
- (8) Shri Motilal Singh
- (9) Shri Thampan Thomas
- (10) Shri Mankuram Sodi
- (11) Shri Mahabir Prasad Yadav (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th April, 1989)

> SUBHASH C. KASHYAP, Secretary-General.

*At 6 P.M.

MGIPMRND LS I-64 LS-7-4-1989-800.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, April 10, 1989/Chaitra 20, 1911 (Saka)

No. 440

11.02 A.M.

1. Starred Questions

Starred Question Nos. 556, 558, 560, 562, 564, 565, 567, 568, 571 and 573 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5405-5502, 5504-5572, and 5574-5590 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for 1989-90.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1989-90.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Research Development Corporation, New Delhi, for the year 1987-88.

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- (ii) Annual Report of the National Research Development Corporation. New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Arms (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 52 (E) in Gazette of India dated the 24th January, 1989, under sub-section (3) of section 44 of the Arms Act, 1959.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of All India Services Act, 1951:---
 - (i) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 399(E) in Gazette of India dated the 30th March, 1989.
 - (ii) The Indian Administrative Service (Appointment by Selection) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 400 (E) in Gazette of India dated the 30th March, 1989.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for 1989-90.

4. Beport of the Public Accounts Committee

Maj. Gen. R. S. Sparrow presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and Forty-sixth Report on Trunk Automatic Exchanges at Calcutta.
- (2) Hundred and Forty-seventh Report on Excesses over Voted Grants and Charged Appropriations (1986-87) and action taken by Government on the recommendations contained in their Hundred and Sixth Report (Eighth Lok Sabha) relating to Excesses over Voted Grants and Charged Appropriations (1985-86).

5. Matters Under Rule 377

(1) Chowdhry Akhtar Hasan raised a matter regarding need to improve power supply in rural and backward areas. (2) Shri Anoopchand Shah raised a matter regarding need to stop the alleged harassment of diamond traders in Bombay by Income-tax officials.

(3) Shri Kammodilal Jatav raised a matter regarding need to open atleast one Post Office in each Panchayat in Chambal region of Morena district of Madhya Pradesh.

(4) Smt. Kishori Sinha raised a matter regarding need to lay a railway line from Hajipur to Narkariagunj for over-all development of North Bihar.

(5) Shri Sri Hari Rao raised a matter regarding need to sanction more Central Projects for effective implementation of adult education programme in Andhra Pradesh.

(6) Shri S. M. Guraddi raised a matter regarding need for rapid conversion of M. G. trunk routes into broad gauge in Karnataka.

(7) Dr. G. S. Rajhans raised a matter regarding need to increase the age limit to 28 years for candidates appearing in Civil Service examinations conducted by U.P.S.C.

(8) Shri T. Basheer raised a matter regarding need to declare Trivandrum airport as an international airport.

6. The Budget (General) 1989-90-Demands for Grants

Discussion on the Demands for Grants Nos. 20 to 22 under the control of the Ministry of Energy and Cut Motion thereto moved on the 5th April, continued.

Shri Vasant Sathe concluded his reply.

The discussion was concluded.

The Cut Motion was negatived.

The above Demands for Grants (both Revenue Account and Capital Account) for the amount shown under column 4 of the printed list of Demands for Grants-Budget (General) for 1989-90, were voted in full.

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7. Intimation regarding Arrest of Member

The Deputy Speaker informed the House that the Speaker had received the following telegram dated 7th April, 1989, from the Commissioner of Police, Madras o_n 8th April, 1989:—

"I have the honour to inform you that Shri A. Jayamohan, M.P., was arrested at about 0800 hours today (7-4-89) near the residence of the Hon'ble Speaker of Tamil Nadu Legislative Assembly at Greenways Road, Madras-28, in X Station Crime No. 308 of 89 under section 151 Cr. P.C. when he along with 6 others assembled there to lay seige of the residence of the Hon'ble Speaker. They were removed to City Police Office. Madras-8".

(Lok Sabha adjourned at 1.14 P.M. and re-assembled at 2.17 P.M.)

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8. Motion

Shri Buta Singh moved the following motion:-

"That this House do consider the Interim and Final Reports of the Thakkar Commission on the assassination of Smt. Indira Gandhi, the late Prime Minister and the Memorandum of Action Taken thereon, laid on the Table of the House on the 27th March, 1989."

The following members took part in the debate:---

- (1) Shri V. N. Gadgil
- (2) Shri Bipin Pal Das
- (3) Shri Sripati Mishra
- (4) Shri Rajiv Gandhi
- (5) Shri Asutosh Law
- (6) Shri Shantaram Naik
- (7) Shri Vijay N. Patil
- (8) Shri Rameshwar Nikhra (Speech unfinished)

The discussion was not concluded.

9. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Sixty-ninth Report of Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th April, 1989)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-85 LS-10-4-89-800.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 11, 1989|Chaitra 21, 1911 (Saka)

No. 441

11.04 A.M.

1. Starred Questions

Starred Question Ncs. 574, 581—583, 585, 587, 588, 590 and 593 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 5591-5772 were laid on the Table.

3. Announcement by Speaker Re. formation of "Janata Dal Legislature Party in Lok Sabha"

The Speaker informed the House that on 10 March, 1989, he had received a letter from Prof. Madhu Dandavate, M.P., stating *inter alia*, that "Janata Party in Parliament" and "Lok Dal Parliamentary Party" had decided to merge and form "Janata Dal in Parliament". Prof. Dandavate had requested that the party be accorded recognition as a legislature party in Lok Sabha.

The Speaker observed that after obtaining necessary infor mation/confirmation from Shri Mohd. Mahfooz Ali Khan and Prof. Madhu Dandavate leaders of Lok Dal and Janata Groups respectively in Lok Sabha in terms of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985, he was satisfied that the conditions of merger stipulated in the Tenth Schedule to the Constitution had been fully met.

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He had, therefore, accorded recognition to the Janata Dal as a legislature party in Lok Sabha for the purpose of the Tenth Schedule to the Constitution and the Rules framed thereunder.

The Members and office bearers of the party are:---

- (1) Prof. Madhu Dandavate-Leader
- (2) Shri S. Jaipal Reddy-Deputy Leader
- (3) Shri Mohd. Mahfooz Ali Khan-Deputy Leader
- (4) Shri Het Ram-General Secretary
- (5) Shri Ram Bahadur Singh-Treasurer
- (6) Shri V. S. Krishna Iyer-Chief Whip
- (7) Shri Thampan Thomas-Dy. Chief Whip
- (8) Shri H. M. Patel
- (9) Dr. V. Venkatesh
- (10) Shri S. M. Guraddi
- (11) Shri Vijay Kumar Mishra
- (12) Shri Sambhajirao Kakade
- (13) Shri K. V. Shankara Gowda
- (14) Shri Shantilal Patel
- (15) Shri Ram Narain Singh
- (16) Ch. Khurshid Ahmed

4. Papers laid on the Table

The following papers were laid on the Table:-

- (i) The Detailed Demands for Grants of the Ministry of Parliamentary Affairs for 1989-90.
- (ii) The Detailed Demands for Grants of the Ministry of Information and Broadcasting for 1989-90.
- (2) A copy of the Oil Industry Development Employees' (Death-cum-Retirement) Gratuity (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 30th March, 1989, under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for 1989-90.
- (4) A statement (Hindi and English versions) (i) correcting the reply given on the 7th March, 1989 to Unstarred Question No. 1655 by Sarvashri Ramashray Prasad Singh and Kammodilal Jatav regarding opening cf LPG agencies in U.P., Bihar, Madhya Pradesh and Delhi and (ii) giving reasons for delay in correcting the reply.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) S.O. 229(E) published in Gazette of India dated the 27th March, 1989 together with an explanatory memorandum laying down the rates of exchange for conversion or certain foreign currencies into Indian currency or vice-versa for purpose of assessment of imports and exports under Section 14 of the Customs Act, 1962 and calculation of stamp duty under the Indian Stamp Act, 1899.
 - (ii) G.S.R. 371(E) published in Gazette of India dated the 23rd March, 1989 together with an explanatory memorandum rescinding Notification No. 70-Cus. dated the 25th March, 1978 and 132-Cus. dated the 2nd July, 1980.
 - (iii) G.S.R. 372(E) published in Gazette of India dated the 23rd March, 1989 together with an explanatory memorandum making certain amendments to Notification No. 106-Cus. dated the 1st March, 1989 so as to withdraw auxiliary duty concessions on specified primary products and Industrial products imported from Nepal.
 - (6) A copy of the Income-tax (Removal of Difficulties) Order, 1989 (Hindi and English versions) published in Notification No. G.S.R. 376(E) in Gazette of India dated the 23rd March, 1989, under sub-section (4) of section 298 of the Income-tax Act, 1961.

- (7) A copy of the Gift-tax (Removal of Difficulties) Order 1989 (Hindi and English versions) published in Notification No. G.S.R. 377(E) in Gazette of India dated the 23rd March, 1989, under sub-section (2) of section 47 of the Gift Tax Act, 1958.
- (8) A copy of the Wealth-tax (Removal of Difficulties) Order, 1989 (Hindi and English versions) published in Notification No. G.S.R. 378(E) in Gazette of India dated the 23rd March, 1989, under sub-section (2) of section 47 of the Wealth Tax Act, 1957.
- (9) A copy of Notification No. G.S.R. 366(E) (Hindi and English versions) published in Gazette of India dated the 17th March. 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Domba Jean Marc Palm, Minister of Foreign Affairs of Burkina Faso and other members of delegation who visited India from 20th to 21st March, 1989 from the payment of foreign travel tax, under section 41 of the Finance Act, 1979.
- (10) A copy of the Notification No. G.S.R. 374(E) (Hindi and English versions) published in Gazette of India dated the 23rd March, 1989 together with an explanatory memorandum rescinding with effect from 24th March, 1989 the Notification No. 13/71-CE, dated the 25th February, 1971, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (11) A copy of Government Resolution No. 15|1|2|87-Cab dated the 10th April, 1983 (Hindi and English versions) constituting a Telecommunication Commission
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1987-88.

- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Sixty-fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Report of the Committee on Subordinate Legislation

Shri K. J. Abbasi presented the Twenty-second Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Presentation of Petition

Shri Basudeb Acharia presented a petition signed by Shri Rampada Chakraborty, General Secretary, All India Confederation of Mercantile and Commercial Employees, Calcutta and others regarding enactment of legislation banning lockout, closure, indiscriminate use of computers, contract system of employment etc.

8. Calling Attention

Shri V. Kishore Chandra S. Deo called the attention of the Minister of Health and Family Welfare to the reported deaths due to meningitis particularly among tribals in Srikakulam and Vizianagaram districts of Andhra Pradesh and some parts of Madhya Pradesh and Bihar and the steps taken by the Government to check the disease.

The Minister of State for Health and Family Welfare made a statement in regard thereto.

9. Motion regarding Sixty-ninth Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:---

"That this House do agree with the Sixty ninth Report of the Business Advisory Committee presented to the House on the 10th April, 1989."

The motion was adopted.

10. Matters Under Rule 377

(1) Shri Nityananda Mishra raised a matter regarding need to ensure drinking water supply to Bolangir district of Orissa.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.).

(2) Shri Virdhi Chander Jain raised a matter regarding need to provide funds for supply of water in villages falling in Barmer, Jaisalmer and Jodhpur districts of Rajasthan, under Accelerated Rural Water Supply Programme.

(3) Shri Shankarlal raised a matter regarding need to provide financial assistance to the Government of Rajasthan for tube-wells in drought affected areas of the State.

(4) Shri Sarfaraz Ahmad raised a mattter regarding need to start work on Koel-Karo Hydro-electric Project immediately.

(5) Shri Mohd. Mahfooz Ali Khan raised a matter regarding need to construct a permanent dam along banks of river Ganga in Ganj Doondwara, Tehsil Patiali, District Etah (Uttar Pradesh).

(6) Shri Abdul Hamid raised a matter regarding need to check the erosion by river Brahamputra from Chapar to Chanderdinga in district Dhubri (Assam).

(7) Prof. P. J. Kurien raised a matter regarding need for steps to avoid delay in issuing passports in Kerala.

(8) Shri Yogeshwar Prasad Yogesh raised a matter regarding need to develop Kolaishwari hills in Hazaribagh district of Bihar as a tourist resort.

11. Motion

Further discussion on the following motion moved by Shri Buta Singh on the 10th April, 1989, was resumed:---

"That this House do consider the Interim and Final Reports of the Thakkar Commission on the assassination of Smt. Indira Gandhi, the late Prime Minister and the Memorandum of Action Taken thereon, laid on the Table of the House on the 27th March, 1989."

The following members took part in the debate:-

- (1) Shri Rameshwar Nikhra
- (2) Prof. Saif-ud-Din Soz
- (3) Shri P. Chidambaram
- (4) Shri Naresh Chandra Chaturvedi
- (5) Shri T. Basheer
- (6) Shri Priya Ranjan Das Munsi
- (7) Shri Shivraj V. Patil
- (8) Shri Sharad Dighe
- (9) Shri Haroobhai Mehta
- (10) Shri Girdhari Lal Vyas
- (11) Shri Somnath Rath

Shri Buta Singh replied to the debate.

The discussion was concluded.

6-44 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th April, 1989)

SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND-LS I-102 LS-11-4-1989-850.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 12, 1989/Chaitra 22, 1911 (Saka)

No. 442

11.02 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Dharam Bir Sinha, a Member of Fifth and Seventh Lok Sabha and Shri Ghayoor Ali Khan. a Member of Fourth and Seventh Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 595, 596, 598 and 599 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 5773-5786, 5788-5792, 5794-5908 and 5910-5943 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1989-90.
- (2) A copy of the Defence Services Estimates, 1989-90 (Hindi and English versions).

- (3) A copy of the Punjab Municipal (Amendment) Act, 1988 (President's Act No. 9 of 1988) (Hindi and English versions) published in Gazette of India dated the 15th November, 1988. under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.
- (4) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Urban Development for 1989-90.
- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1989-90.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1989-90.
- (7) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency. New Delhi, for the year 1987-88 along with Audited Accounts.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Industry for 1989-90.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology (Regional Centre for Cancer Research and Treatment) Bangalore for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kidwai Memorial Institute of Oncology (Regional Centre for Cancer Research and Treatment) Bangalore, for the year 1987-88.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1987-88.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1987-88 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gujarat Cancer and Research Institute, Ahmedabad, for the year 1987-88.
- (13) A statement (Hind_i and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy. New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, New Delhi, for the year 1987-88.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

5. Report and Minutes of Estimates Committee

Shri Asutosh Law presented the Seventieth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Home Affairs (Rehabilitation Division)—Rehabilitation of Migrants from East Bengal, and Minutes of the Sittings of the Committee relating thereto.

6. Reports of the Public Accounts Committee

Shri Amal Datta presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

> (1) Hundred and Forty-eighth Report on avoidable expenditure on procurement of Cartridge Tapered Roller Bearings.

(2) Hundred and Fiftieth Report on Outstanding Audit Objections.

7. Report and Minutes of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Fiftyfifth Report (Hindi and English versions) of the Committee on Public Undertakings on Indian Oil Corporation Ltd.—Installation of two LPG Bottling Plants at Bangalore and Minutes of the sittings of the Committee relating thereto.

8. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Arvind Netam presented the Forty-fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Thirty-sixth Report (Eighth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs—Banking Division)— Reservations for and employment of Scheduled Castes and Scheduled Tribes in Bank of Baroda and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

9. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing Wednesday, the 19th April, 1989.

10. The Budget (General)-1989-90-Demands for Grants

Discussion on the Demands for Grants No. 1 to 5 under the control of the Ministry of Agriculture, commenced.

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The following members took part in the debate:---

- (1) Shri Madan Pandeyi
- (2) Shri Ram Narain Singh
- (3) Shri Shantaram Naiki

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.15 P.M.)

(4) Shri Jagdish Awasthi

- (5) Shri V. S. Vijayaraghavan
- (6) Shri Ram Singh Yadavi
- (7) Shri Shankarlal
- (8) Shri Shyam Lal Yadav
- (9) Shri Jujhar Singh (Speech unfinished)

The discussion was not concluded.

11. Motion regarding Sixty-Fourth Report of the Committee on Private Members' Bills and Resolutions

Shrimati Sunderwati Nawal Prabhakar moved the following motion:---

"That this House do agree with the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th April, 1989."

The motion was adopted.

12. Private Member's Resolution-Under Consideration

Further discussion on the following Resolution moved by Dr. Krupasindhu Bho_i and amendments thereto moved on the 31st March, 1989, continued:—

- "This House notes with grave concern the population explosion in the country which has thwarted all development efforts and urges upon the Government to take inter alia the following measures for improving the quality of life of the people:
 - (i) recognise the family welfare programme as a national imperative;
 - (ii) evolve a national consensus for acceptance of one child per couple norm by the people;
 - (iii) raise the level of education of women;
 - (iv) provide adequate health care to women and children;
 - (v) lay down a uniform civil code for all citizens especially with regard to marriage and family welfare; and

. . .

(vi) set up a National Population Commission to suggest measures to achieve the target of zero per cent, population growth rate by the turn of the century."

The following members took part in the debate:--

- (1) Shri Kammodilal Jatav
- (2) Shri Ajay Mushran
- (3) Shri Het Ram
- (4) Shri Chintamani Jena
- (5) Shri E. Ayyapu Reddy
- (6) Shri Piyus Tiraky
- (7) Shri Sriballav Panigrahi
- (8) Shri V. Kishore Chandra S. Deo
- (9) Shri Raj Kumar Rai
- (10) Shri Harish Rawat 1
- (11) Smt. Geeta Mukherjee
- (12) Dr. Manoj Pandey (Speech unfinished)

The discussion was not concluded.

13. Half-an-hour Discussion

Shri Virdhi Chander Jain raised a discussion on the points arising out of the reply given by the Minister of State in the Departments of Education and Culture in the Ministry of Human Resource Development on 9th March, 1989 to Unstarred Question No. 1916 regarding Development of Education in the Border Areas.

Shri L. P. Shahi replied to the discussion.

6.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th April, 1989)

> SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LSI-120 12-4-89-800.

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 19, 1989/Chaitra 29, 1911 (Saka)

No. 443

11-02 A.M.

1. Starred Questions

Starred Question Nos. 637, 638, 642, 646 and 652 were orally answered. Replies to the remaining questions were laid on the Table.

Replies to Starred Question Nos. 616-635 listed for the 17 April, 1989 were also laid on the Table, as the sitting fixed for that day was cancelled.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6053-6179 were laid on the Table.

Replies to Unstarred Question Nos. 5944, 5946-5986 and 5988-6052 listed for the 17 April, 1989 were also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for 1989-90.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Programme Implementation for 1989-90.

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- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1986-87 along with Audited Accounts.
- (ii) A copy of the **Review** (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1986-87.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at
 (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B. Borooah Cancer Institute, Guwahati, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dr. B. Borooah Cancer Institute, Guwahati, for the year 1987-88.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Reports of the Public Accounts Committee

Maj. Gen. R. S. Sparrow presented the following Reports:---

- (1) Hundred and Forty-ninth Report (Hindi and English versions) of the Public Accounts Committee on Pune Telephones.
- (2) Hundred and Fifty-first Report (Hindi and English versions) of the Public Accounts Committee on Customs Receipts Adoption of irregular procedure in recovery of duty on vacation of stay order—Loss of revenue by way of interest on payment of duty in instalments.

5. Statements by Ministers

(1) The Minister of State for Surface Transport made a statement regarding strike by Port and Dock Workers in major ports.

(2) The Minister of State in the Ministry of Fersonnel, Public Grievances and Pensions made a statement regarding liberalisation of orders with a view to improving the representation of Scheduled Castes and Scheduled Tribes communities in Central Government Posts/Services.

*(3) The Deputy Minister in the Ministry of Railways made a statement regarding the accident involving No. 927 Down Bangalore—New Delhi Karnataka Express on 18-4-1989.

Thereafter, Members stood in silence for a short while in memory of the deceased.

6. Calling Attention

Dr. G. S. Rajhans called the attention of the Minister of Health and Family Welfare to the situation arising out of the growing incidence of Kala-azar in Bihar and other parts of the country and the remedial measures taken by the Government in that regard.

The Minister of State for Health and Family Welfare made a statement in regard thereto.

7. Matters Under Rule 377

(1) Shri Bhisma Deo Dube raised a matter regarding need to develop Chitrakoot as a tourist resort.

(2) Shri Janak Raj Gupta raised a matter regarding need to set up an electronic telephone exchange at Jammu.

(3) Shri Madan Pandey raised a matter regarding need to ensure that prices of flats are not enchanced by DDA arbitrarily.

(4) Shri Jujhar Singh raised a matter regarding need to provide funds for construction of bridges and roads to connect the, adjoining areas of Jhalawar Parliamentary Constituency of Rajasthan and Malwa region of Madhya Pradesh.

(5) Shri Vijoy Kumar Yadav raised a matter regarding need to provide S.T.D. facilities from and to Bihar Sharif in Nalanda district.

*Made at 3-31 P.M.

(6) Shri Sanat Kumar Mandal raised a matter regarding need to hold inquiry into the supply of sub-standard medicines to Government hospitals.

(7) Shri Virdhi Chander Jain raised a matter regarding need for the Union Government to take up the entire work of Indira Gandhi Canal on the lines of Yamuna—Sutlej link canal.

(8) Dr. Chandra Shekhar Tripathi raised a matter regarding need to ensure that Navodaya Vidyalayas meet the needs for which they were established.

8. The Budget (General)-1989-90- Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 5 under the control of the Minⁱstry of Agricultur_e commenced on the 12th April, 1989, continued.

The following members took part in the debate:--

- (1) Shri Jujhar Singh
- (2) Shri M. Raghuma Reddy
- (3) Shri K. N. Pradhan
- (4) Shri Nityananda Mishra
- (5) Shri Zainal Abedin
- (6) Shri Uttam Rathod
- (7) Prof. P. J. Kurien
- (8) Shri Vijoy Kumar Yadav
- (9) Prof. N. G. Ranga
- (10) Shri Murlidhar Mane
- (11) Shri Muhiram Saikia

The discussion was not concluded.

9. Discussion Under Rule 193

Shri Chintamani Jena raised a discussion on the situation arising out of the agitation for a separate State launched by the All Bodo Students' Union and the action taken by the Government in that regard.

The following members took part in the debate:---

(1) Shri Shantaram Naik

(2) Shri Dinesh Goswami

- (3) Shri Bipin Pal Das
- (4) Shri Baju Ban Riyan
- (5) Shri N. Tombi Singh
- (6) Shri Samar Brahma Choudhury

The discussion was not concluded.

6.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th April, 1989)

SUBHASH C. KASHYAP,

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Secretary-General.

MGIPMRND-161 LS-LSI-194-89-800.



LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 20, 1989/Chaitra 30, 1911 (Saka)

No. 444

11.03 A.M.

1. Starred Questions

Starred Question Nos. 637-659, 662 and 664-666 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 6180-6295 and 6297-6400 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for 1989-90.
- (2) A statement (Hindi and English versions) (i) correcting the reply given on 16th March, 1989 to Unstarred Question No. 2961 by Dr. G. S. Rajhans, M.P. regarding Oilseeds Corporation and (ii) giving reasons for delay in correcting the reply.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:—
 - (i) G.S.R. 962 published in Gazette of India dated

the 17th December, 1988 adding Statute 10A to the 2nd Schedule of the Indira Gandhi National Open University Act, 1985.

- (ii) G.S.R. 82 published in Gazette of India dated the 18th February, 1989 adding Statute 22 to the 2nd Schedule of the Indira Gandhi National Open University Act, 1985.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Philosophical Research, New Delhi, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lalit Kala Akademi, New Delhi. for the year 1987-88.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the years 1985-86 and 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Hamirpur. for the years 1985-86 and 1986-87.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College. Silchar, for the year 1987-88.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1987-88.
- (10) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for 1989-90.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Supplementary Agreement (Hindi and English versions) entered into between the President of India and the Governor of Bihar to partially amend the Principal Agreement dated the 1st April, 1972 regarding maintenance and the development of Urban Links of National Highways, under section 10 of the National Highways Act, 1956.
- (14) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Pepsu Road Transport Corporation, Patiala for the year 1986-87, under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1986-87.

(15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned a. (14) above.

4. Reports of Estimates Committee

SHRI K. S. RAO presented the following Reports:

- (1) 76th Report (Hindi and English versions) of Estimates Committee on the Ministry of Home Affairs-Lakshadweep and Minutes of the Sittings of the Committee relating thereto.
- (2) 71st Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the 64th Report of the Committee (8th Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)---Customer Services and Security System in Nationalised Banks.

5. Matters Under Rule 377

(1) Shri Sriballav Panigrahi raised a matter regarding need to set up Institutes of Information Technology in cities immediately as recommended by the Task Force set up by Department of Electronics.

(2) Shri Harish Rawat raised a matter regarding need to constitute a separate Himalayan Tourism Development Corporation for proper development of hilly areas adjacent to Himalayse and to attract more tourists.

(3) Shri Mankuram Sodi raised a matter regarding need to direct State Governments to create more posts at lower levels.

(4) Shri Chintamani Jena raised a matter regarding need for effective steps to control the diseases caused by Iodine deficiency.

(5) Shri Mullappally Ramachandran raised a matter regarding need to exempt essential drugs from taxes.

(6) Prof. Madhu Dandavate raised a matter regarding need to consider the damands of Jana Swasthya Rakshaks.

(7) Shri Narayan Choubey raised a matter regarding need to resolve the crisis developing in I.I.T. Kharagpur.

(8) Shri E. Ayyapu Reddy raised a matter regarding need to chalk out time-bound programme for the implementation of population control measures

(9) Dr. G. S. Rajhans raised a matter regarding need to recognise Lalit Narain Mithila University as a Central University.

6. Discussion Under Rule 193

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Discussion on the situation arising out of the agitation for a separate State launched by the All Bodo Students' Union and the action taken by the Government in that regard, raised by Shri Chintamani Jena on the 19th April, 1989, continued.

The following members took part in the debate:-

- (1) Dr. G. S. Rajhans
- (2) Prof. Parag Chaliha
- (3) Shri Haren Bhumij
- (4) Shri V. Kishore Chandra S. Deo
- (5) Kum. Mamata Banerjee
- (6) Shri V. S. Krishna Iyer
- (7) Shri Harish Rawat
- (8) Shri Narayan Choubey
- (9) Shri Vijay N. Patil
- (10) Shri Piyus Tiraky
- (11) Shri Girdhari Lal Vyas
- (12) Shri Amar Roypradhan
- (13) Shri Syed Shahabuddin

Shri Sontosh Mohan Dev replied to the discussion.

The discussion was concluded,

7. The Budget (General)-1989-90-Demands for Grants

Discussion on the Demands for Grants Nos. 1 to 5 under the control of the Ministry of Agriculture commenced on the 12th April, 1989, continued. The following members took part in the debate:---

- (1) Smt. Basavarajeswari
- (2) Shri Janardhana Poojary
- (3) Bhai Shaminder Singh
- (4) Shri Krishan Pratap Singh
- (5) Shri Balasaheb Vikhe Patil
- (6) Shri Piyus Tiraky
- (7) Dr. (Smt.) Phulrenu Guha
- (8) Shri R. Prabhu
- (9) Shri Amar Roypradhan
- (10) Shri D. P. Yadav
- (11) Shri Mohd. Ayub Khan (Udhampur-J&K)
- (12) Shri R. Jeevarathinam
- (13) Shri Balwant Singh Ramoowalia
- (14) Chowdhry Akhtar Hasan
- (15) Shri Tapeshwar Singh
- (16) Shri D. B. Patil
- (17) Shri Janak Raj Gupta
- (18) Shri K. D. Sultanpuri
- (19) Shri P. Appalanarasimham
- (20) Shri Virdhi Chander Jain
- (21) Shri Mohd. Ayub Khan (Jhunjhunu-Rajasthan)

- (22) Dr. G. S. Rajhans
- (23) Shri Ram Bahadur Singh
- (24) Shri Girdhari Lal Vyas
- (25) Shri Ram Pyare Panika
- (26) Shri N. Tombi Singh
- (27) Shri Ramashray Prasad Singh
 - (28) Shri Harish Rawat
- (29) Shri Bhishma Deo Dube
 - (30) Shri R. S. Khirhar
- (31) Shri M. Subba Reddy
- (32) Shri I. Rama Rai

(33) Ch. Lachchhi Ram(34) Shri K. S. Raol(35) Shri G. S. Basavaraju

(36) Shri V. Krishna Rao

The discussion was not concluded.

9.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st April, 1989)

SUBHASH C. KASHYAP,

Secretary-General.

MGIPMRND_LS I-176 LS-20-4-89-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, April 21, 1989|Vaisakha 1, 1911 (Saka)

No. 445

11.01 A.M.

1. Starred Questions

Starred Question Nos. 678, 679, 681, 683, 686, 691, 692 and 695 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6401-6404, 6406-6463, 6465-6530, 6532-6563 and 6565-6632 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of Review (Hindi and English versions) by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1987-88.
- (2) A copy of the Amendment (Hindi and English versions) to the formats of Balance Sheet and Revenue Account prescribed by Regulation No. 18 of Deposit Insurance and Credit Guarantee Corporation General Regulations, 1961.

- (3) A copy each of the following Notifications (Hindiand English versions) issued under section 3 of th. Imports and Exports (Control) Act, 1947:—
- (i) The Imports (Control) Second Amendment Order, 1989 published in Notification No. S.O. 217(E) in Gazette of India dated the 21st March, 1989.
- (ii) S.O. 218(E) published in Gazette of India dated the 21st March, 1989 making certain amendments in the Open General Licence No. 16/88 dated the 30th March, 1988.
- (iii) S.O. 219(E) published in Gazette of India dated the 21st March, 1989 making certain amendments in the Open General Licence No. 1/88 dated the 30th March, 1988.
- (iv) S.O. 252(E) published in Gazette of India dated the 31st March. 1989 making certain amendments in the Open General Licence No. 2/88 dated the 30th March, 1988.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at
 (4) above.
- (6) A statement (Hindi and English versions) (i) correcting the reply given on the 3rd March, 1989 to Unstarred Question No. 1357 by Shri Madan Pandey, regarding Chhitauni Bagha Bridge, and (ii) giving reasons for delay in correcting the reply.
- (7) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for 1989-90.

4. Statement of Estimates Committee

Shri Asutosh Law laid on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I of Fifty-third Report of the Estimates Committee (Eighth Lok Sabha) on action taken by Government on the recommendations contained in the Thirty-ninth Report (Eighth Lok Sabha) on the Ministry of Defence—Defence Canteen Stores.

5. Report and Minutes of Estimates Committee

Shri Asutosh Law presented the following Reports:-

(1) Seventy-fifth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Revenue)—Customs—Accounting, Storage, Pricing and Disposal of Confiscated Goods, and Minutes of the sittings of the Committee relating thereto.

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(2) Seventy-second Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in the Sixtyfifth Report of the Committee (Eighth Lok Sabha) on the Ministry of Human Resource Development (Department of Youth Affairs and Sports)—Sports Authority of India.

6. Report of Public Accounts Committee

Shri Amal Datta presented the Hundred and Fifty-seventh Report (Hindi and English versions) of Public Accounts Committee on Calcutta Port Trust.

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing Monday, the 24th April, 1989.

8. Calling Attention

Prof. Parag Chaliha called the attention of the Minister of Home Affairs to the situation arising out of killings of large number of innocent persons and injuries to several others in the Rajapokhri village of Assam bordering Nagaland by armed miscreants coming across Nagaland and the steps taken by the Government in the matter. The Minister of State in the Ministry of Home Affairs made. a statement in regard thereto.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.06 P.M.)

9. The Budget (General)-1989-90-Demands for Grants

(i) Discussion on the Demands for Grants No. 1 to 5 under the control of the Ministry of Agriculture commenced on the 12th April, 1989, continued.

Shri Bhajan Lal replied to the debate.

The discussion was concluded.

The above Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants—Budget (General) for 1989-90, were voted in full.

(ii) Discussion on the Demand for Grant No. 24 under the control of the Ministry of External Affairs, commenced.

Fifteen cut motions (Nos. 1 to 15) were moved.

Shri B. R. Bhagat took part in the debate. His speech was not concluded.

[The Discussion was interrupted by Private Members' business at 3.30 P.M. and resumed at 6.08 P.M. vide para 14 below]

10. Private Members' Bills Introduced

(1) The Indian Penal Code (Amendment) Bill, 1989 (Amendment of section 376, etc.) by Shri Haroobhai Mehta.

(2) The Abolition of Capital Punishment Bill, 1989 by Shri Thampan Thomas.

(3) The Constitution (Amendment) Bill, 1989 (Amendment of article 101, etc.) by Shri Shantaram Naik.

(4) The Constitution (Amendment) Bill, 1989 (Insertion of new article 350A) by Shri Shantaram Naik.

11. Private Members' Bill-Withdrawn

The Unorganised Labour Welfare Fund Bill, 1985 by Shri Balasaheb Vikhe Patil.

Further discussion on the motion for consideration of Bill moved on the 25th November, 1988, continued.

The following members took part in the debate:-

- (1) Shri Mahabir Prasad Yaday
- (2) Shri Bindeshwari Dubey

Shri Balasaheb Vikhe Patil replied to the debate.

The Bill was withdrawn by leave of the House.

12. Private Members' Bill-Under Consideration

The Fair Price Shops (Regulation) Bill, 1989 by Shri G. S. Basavaraju.

The motion for consideration of the Bill was moved by Shri G. S. Basavaraju.

- (1) Dr. (Smt.) Phulrenu Guha
- (2) Shri N. Tombi Singh
- (3) Shri Girdhari Lal Vyas
- (4) Prof. P. J. Kurien

The discussion was not concluded.

*13. Contempt of the House

The Deputy Speaker informed the House that at about 14.40 hrs. that day a visitor calling himself Dev Singh Rawat son of Shri Vijay Singh Rawat, shouted slogan from the Visitors' Gallery. The Director, Security, took him into custody immediately and interrogated him. The visitor had made a statement but had not expressed regret for his action.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Shri P. Namgyal was adopted.

^{*}At 5.47 P.M.

- "This House resolves that the person calling himself Dev Singh Rawat S/o Shri Vijay Singh Rawat, who shouted slogan from the Visitors' Gallery at about 14.40 hrs. today and whom the Director, Security, took into custody immediately has committed a grave offence and is guilty of the contempt of this House.
- This House further resolves that he be kept in the custody of the Director, Security, till the rising of the House today and thereafter released with a stern warning."

14. The Budget (General)-1989-90-Demand for Grant

Further discussion on the Demand for Grant No. 24 under the control of Ministry of External Affairs and cut motions thereto was resumed.

The following members took part in the debate:---

- (1) Shri Braja Mohan Mohanty
- (2) Shri Vijay N. Patil
- (3) Prof. Narain Chand Parashar
- (4) Shri N. Tombi Singh
- (5) Shri Ram Singh Yadav
- (6) Shri Harish Rawat

The discussion was not concluded.

15. Motions

**(i) Shri H. K. L. Bhagat moved the following motion:---

"That the sitting of the House be extended for Half-an-Hour."

On the motion, the House divided, Ayes***64; Noes ***4.

Accordingly, the motion was adopted.

***Subject to corrections.

^{**}At 7 P.M.

@(ii) Shri H. K. L. Bhagat moved the following motion:----

"That the sitting of the House be further extended upto 8.30 P.M."

On the motion, the House divided, Ayes ***61; Noes ***3.

Accordingly, the motion was adopted.

16. Statement by Minister

The Minister of Home Affairs made a statement regarding dissolution of Karnataka Legislative Assembly.

He also laid on the Table under article 356(3) of the Constitution a copy of the Proclamation (Hindi and English versions) dated the 21st April 1989 issued by the President under article 356 of the Constitution in relation to the State of Karnataka, and Order dated the 21st April, 1989 made by the President in pursuance of sub-clause (i) of clause (c) of the Proclamation.

8.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th April, 1989)

SUBHASH C. KASHYAP, Secretary-General.

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@At 7.30 P.M.

***Subject to corrections.

MGIPMRND-LS I-189 LS-21-4-89-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

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Monday, April 24, 1989 Vaisakha 4, 1911 (Saka)

No. 446

11.01 A.M.

1. Motion Under Rule 388

Shri C. Madhav Reddy moved the following motion:---

"That this House do suspend Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the first hour of the sitting being made available for asking and answering of questions to enable the House to discuss the developments in Karnataka."

On the motion the House divided: Ayes*31; Noes *74

Accordingly the motion was negatived.

2. Starred Questions

Starred Question Nos. 697, 701, 703 and 704 were orally answered. Replies to Starred Question Nos. 696, 698-700 and 705-715 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 6633-6787 were laid on the Table.

*Subject to correction.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Punjab Disturbed Areas (Amendment) Act, 1989 (President Act No. 2 of 1989) (Hindi and English versions) published in Gazette of India dated the 3rd April, 1989, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.
- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Steel and Mines for 1989-90.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—
 - (i) The Aircraft (Third Amendment) Rules, 1988 published in Notification No. G.S.R. 886 in Gazette of India dated the 12th November, 1988 together with an explanatory note.
 - (ii) The Aircraft (Fourth Amendment) Rules, 1988 published in Notification No. G.S.R. 63 in Gazette of India dated the 28th January, 1989 together with an explanatory note.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) A statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Civil Aviation for 1989-90.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Tourism for 1989-90.
- (7) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1988—Union Government (Revenue Receipts—Direct Taxes).
- (ii) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1988—Union Government (Revenue Receipts—Indirect Taxes)— Modified Form of Value Added Tax (Modvat) Scheme.
- (iii) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1988—Union Government (Scientific Departments).
- (8) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for 1989-90.

- (10) A copy of the Detailed Demands for Grants (Hinds and English versions) of the Department of Electronics for 1989-90.
 - (11) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for 1989-90.
 - (12) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Health and Family Welfare for 1989-90.
 - (13) (i) Notification No. G.S.R. 460 (E) published in Gazette of India dated the 21st April, 1989, regarding the proclamation issued by the President under article 356 of the Constitution in relation to the State of Karnataka (Hindi and English versions).
 - (ii) Notification No. G.S.R. 461 (E) published in Gazette of India dated the 21st April, 1989 regarding the Order made by the President in pursuance of subclause (i) of clause (c) of the above proclamation (Hindi and English versions).
 - (14) A copy of the Report dated the 19th April, 1989 and subsequent message of the Governor of Karnataka to the President.

5. Reports of the Public Accounts Committee

MAJ. GEN. R.S. SPARROW presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- Hundred and Fifty-second Report on Action Taken on 95th Report (8th Lok Sabha) on Disposal of immovable properties attached towards Tax recovery.
- (2) Hundred and Fifty-third Report on Action Taken on 89th Report (8th Lok Sabha) on Tourist special train—the Palace on Wheels.
- (3) Hundred and Fifty-fourth Report on Action Taken on 75th Report (8th Lok Sabha) on Cash assistance for export of iron castings.



(4) Hundred and Sixtieth Report on Action Taken on 99th Report (8th Lok Sabha) on National Book Trust.

6. Demands for Excess Grants (Railways)-1986-87

Shri Mahavir Prasad presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (Railways) for 1986-87.

7. Government Bill—Introduced

The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1989.

**8. Statutory Resolution-Under Consideration

Shri Sontosh Mohan Dev moved the following Resolution:---

"That this House approves the Proclamation issued by the President on the 21st April, 1989, under Article 356 of the Constitution in reation to the State of Karnataka."

**9. Motion-Under Consideration

Shri Dinesh Goswami moved the following motion:---

"That this House condemns the blatantly partisan attitude of the Governor of Karnataka in initiating action against the State Government without giving opportunity to the Chief Minister of the State to demonstrate majority support to his Ministry in the Assembly and demands removal of Governor of Karnataka from his office forthwith."

(Lok Sabha adjourned at 12.57 P.M. and re-assembled at 2.04 P.M.)

The following members took part in the combined debate on the Resolution (vide para 8 above) and the Motion:—

(1) Shri Veerendra Patil

**Discussed together.

(2) Shri E. Ayyapu Reddy(3) Shri B. R. Bhagat (Speech unfinished)

The discussion was not concluded.

10. Discussion Under Rule 193

Shri Balwant Singh Ramoowalia raised a discussion on the communal situation in various parts of the country.

The following members took part in the debate:---

- (1) Shri R. L. Bhatia
- (2) Shri Tarun Kanti Ghosh
- (3) Shri Hannan Mollah
- (4) Shri Aziz Qureshi
- (5) Shri Thampan Thomas
- (6) Prof. P. J. Kurien

The discussion was not concluded.

11. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Seventieth Report of Business Advisory Committee.

6 P.M.

(Lok Stabha adjourned till 11 A.M. on Tuesday, the 25th April, 1989)

SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND-LS 1-210 LS-24-4-89-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, April 25, 1989/Vaisakha 5, 1911 (Saka)

No. 447

11.01 A.M.

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1. Starred Questions

Starred Question Nos. 717—719, 722, 723, 725, 726 and 731 were orally answered. Replies to Starred Question Nos. 716, 721, 724, 727—730 and 732—736 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 6788—7002 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following Notifications (Hindi and English versions), under sub-section (6) of section 3 of the Essential Commodities Act, 1955:--
 - (i) The Drugs (Prices Control) Amendment Order, 1988 published in Notification No. S.O. 1069 (E) in Gazette of India dated the 18th November, 1988.
 - (ii) The Drugs (Prices Control) Amendment Order, 1989 published in Notification No. S.O. 82(E) in Gazette of India dated the 18th January, 1989.
- (2) A copy of the Brentford Electric (India) Limited (Acquisition and Transfer of Undertakings) (Intimation regarding Mortgage, Charge, Lien or other Interest in any Property) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 236(E) in Gazette of India dated the 29th March, 1989, under sub-section (3) of section 30 of the Brentford Electric (India) Limited (Acquisition and Transfer of Undertakings) Act, 1987.

- (3) A copy each of the following papers (Hindi ar 1 English versions) under sub-section (1) of section 619A of the Companies Act, 1956:--
 - (a) (i) A statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Cement Corporation of India Limited New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Cycle Corporation of India Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

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- (5) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Posts for 1989-90.
- (6) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Telecommunications for 1989-90.
- (7) A copy of the Oil and Natural Gas Commission (Death, Retirement and Terminal Gratuity) (Amendment) Regulations. 1988 (Hindi and English versions) published in Notification No. Sec. |RR|3.7/88 in Gazette of India dated the 5th November, 1988 together with corrigendum thereto, under sub-section (4) of section 32 of the Oil and Natural Gas Commission Act, 1959.
- (8) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food and Civil Supplies for 1989-90.

- (9) (i) A copy of the Annual Report (Hindi and English versions) on the working of the Coal Mines Provident Fund Organisations for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coal Mines Provident Fund Organisations for the year 1987-88.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Petroleum (Amendment) Rules, 1989
 (Hindi and English versions) published in Notification No. G.S.R. 79(E) in Gazette of India dated the 31st January, 1989, under sub-section (4) of section 29 of the Petroleum Act, 1934.

4. Reports of Estimates Committee

Shri Asutosh Law presented the following Reports:

(1) 78th Report (Hindi and English versions) of Estimates Committee on the Ministry of Labour— Employees' Provident Fund Organisation and Minutes of the Sittings of the Committee relating thereto. (2) 77th Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the 60th Republic of the Committee (8th Lok Sabha) on the Ministry of Railways—Passenger Amenities.

5. Reports of the Public Accounts Committee

Maj. Gen. R. S. Sparrow presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and Fifty-fifth Report on Union Excise Duties—Taking irregular credit of duty of Rs. 1.17 crores on base yarn and its utilisation for payment of duty on textured yarn.
- (2) Hundred and Fifty-sixth Report on Impact of the Central Excise duty concessions in respect of manmade fibres and yarn in the Budget 1988 on prices.
- (3) Hundred and Sixty-first Report on Sales Tax.

6. Report and Minutes of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Fifty sixth Report (Hindi and English versions) of the Committee on Public Undertakings on Oil & Natural Gas Commission—Undue benefit of Rs. 5.10 crores to a contractor and Minutes of the sittings of the Committee relating thereto.

7. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Arvind Netam laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- Report of the Study Tour of Study Group I of the Committee on its visit to Trivandrum, Madras. Madurai, Mysore and Bangalore during January, 1989.
- (2) Report of the Study Tour of Study Group II of the Committee on its visit to Pune, Goa, Bombay, Ahmedabad and Jaipur during January, 1989.

8. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Arvind Netam presented the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Forty-sixth Report (Hindi and English versions) of the Committee on the Ministry of Tourism—Reservations for and employment of Scheduled Castes and Scheduled Tribes in India Tourism Development Corporation.
- (2) Forty-seventh Report (Hindi and English versions) of the Committee on the Ministry of Railways (Railway Board)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Eastern Railway.

9. Report of Joint Committee on Offices of Profit

Kumari Kamla Kumari presented the Eighth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

10. Report of Committee on Papers Laid on the Table

Prof. (Mrs.) Nirmala Kumari Shaktawat presented the Twenty-third Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

11. Minutes of Committee on Papers Laid on the Table

Prof. (Mrs.) Nirmala Kumari Shaktawat laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Twenty-third Report.

12. Presentation of Petition

Shri Basudeb Acharia presented a petition signed by Shri P. K. Ganguly, Secretary, Centre of Indian Trade Unions, New Delhi and others regarding Report of the Third Central Wage Board for Sugar Industry.

13. Calling Attention

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Shrì Gopala Krishna Thota called the attention of the Minister of Commerce to the situation arising out of reported violation of agreement between tobacco exporters/manufacturers and tobacco growers regarding procurement price of tobacco resulting in heavy losses to the latter and the steps taken by the Government in that regard.

The Minister of State for Commerce made a statement in regard thereto.

14. Motion regarding Seventieth Report of Business Advisory Committee

Shri H. K. L. Bhagat moved the following motion:-

"That this House do agree with the Seventieth Report of the Business Advisory Committee presented to the House on the 24th April, 1989."

The motion was adopted.

15. Matters Under Rule 377

(1) Shri Virdhi Chander Jain raised a matter regarding need to provide S.T.D. and other facilities at block level in Barmer district of Rajasthan.

(2) Shri Keshorao Pardhi raised a matter regarding need to sanction the same amount for construction of wells in Vidarbha and Marathwada as is given to other districts of Maharashtra under Jeewan Dhara Scheme.

(3) Shri Bhishma Deo Dube raised a matter regarding need to instal a high power T.V. transmitter at Banda (Uttar Pradesh).

(4) Shri Nandlal Choudhary raised a matter regarding need to establish an Agricultural University and an Agricultural Research Centre at Khurai and Sagar in Madhya Pradesh.

(5) Shri S. B. Sidnal raised a matter regarding need for special programmes for the development of children.

(6) Shri Ananda Pathak raised a matter regarding need to improve functioning of tele-communication system in Siliguri, Malda, Cooch Behar and other places in West Bengal.

(7) Shri Parag Chaliha raised a matter regarding need to declare 'The Dhobar Ali' and 'Nagaon-Daboka-Diphu' roads as National Highways. (8) Shri Kadambur M. R. Janarthanan raised a matter regarding need to lift lock-out in M/s. Chemicals and Plastics India Limited, Raman Nagar (Tamil Nadu).

(9) Shri Mankuram Sodi raised a matter regarding need to open Sainik Schools in harijan-adivasi dominated areas of the country.

*16. Statutory Resolution-Under Consideration

Discussion on the following Resolution moved by Shri Sontosh Mohan Dev on the 24th April, 1989, continued:—

"That this House approves the Proclamation issued by the President on the 21st April, 1969 under article 356 of the Constitution in relation to the State of Karnataka."

*17. Motion—Under Consideration

Discussion on the following motion moved by Shri Dinesh Goswami on the 24th April, 1989, continued:---

"That this House condemns the blatantly partisan attitude of the Governor of Karnataka in initiating action against the State Government without giving opportunity to the Chief Minister of State to demonstrate majority support to his Ministry in the Assembly and demands removal of Governor of Karnataka from his office forthwith."

The following members took part in the combined debate on the Resolution (vide para 16 above) and the Motion:---

- (1) Shri B. R. Bhagat
- (2) Shri Somnath Chatterjee
- (3) Shri C. K. Jaffar Sharief
- (4) Prof. Madhu Dandavate
- (5) Shri Janardhana Poojary
- (6) Shri Indrajit Gupta
- (7) Shri H. K. L. Bhagat
- (8) Shri C. Janga Reddy

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^{*}Discussed together.

- (9) Shri Oscar Fernandes
- (10) Shri Sontosh Mohan Devi
- (11) Shri Piyus Tiraky,
- (12) Shri Syed Shahabuddin
- (13) Shri D. K. Naikar
- (14) Shri G. S. Basavaraju
- (15) Shri V. Kishore Chandra S. Deo
- (16) Shri S. B. Sidnal
- (17) Shri V. S. Krishna Iyer
- (18) Prof. P. J. Kurien
- (19) Dr. Datta Samant
- (20) Shri Vijay N. Patil

The discussion was not concluded.

7-31 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th April, 1989)

> SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND-LS I-229 LS-25-4-89-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, April 26, 1989/Vaisakha 6, 1911 (Saka)

No. 448

11 A.M.

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1. Starred Questions

Starred Question Nos. 737, 738, 741, 743, 744 and 747 were orally answered. Starred Question No. 753 was postponed to 3 May, 1989. Replies to Starred Questions Nos. 739, 740, 742, 746, 748-752 and 754-757 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7003-7016, 7018-7028, 7030-7116 and 7118-7164 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy of the Notification No. S.O. 237(E) (Hindi and English versions) published in Gazette of India dated the 29th March, 1989 making certain amendments to Notification No. S.O. 394(E) dated the 16th April, 1987, issued under section 19 of the Environment (Protection) Act, 1986.
- (2) A copy of the Notification No. S.O. 190(E) (Hindi and English versions) published in Gazette of India dated the 15th March, 1989 containing corrigendum to Notification No. S.O. 8 (E) published in Gazette of India dated the 3rd January, 1989.

- (3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for 1989-90.
- (4) A copy each of the following paper's (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Textiles Corporation Limited, for the year 1987-88.
 - (ii) Annual Report of the National Textiles Corporation Limited for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Drugs and Cosmetics (Fifth Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 681(E) in Gazette of India dated the 6th June, 1988, under section 38 of the Drugs and Cosmetics Act, 1940 together with corrigendum to Hindi version published in Notification No. G.S.R. 44(E) in Gazette of India dated the 20th January, 1989.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1987-88 together with Audit Report thereon.

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- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1987-88.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Board of Examinations, New Delhi, for the year 1987-88.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:---
 - (i) The Employees' Family Pension (Amendment) Scheme, 1989 published in Notification No. G.S.R. 227 in Gazette of India dated the 25th March, 1989.
- (ii) The Employees' Deposit Linked Insurance (Amendment) Scheme, 1989 published in Notification No. G.S.R. 228 in Gazette of India dated the 25th March, 1989.

4. Report of the Committee on Private Members' Bills and Resolutions

SHRI M. THAMBI DURAI presented the Sixtyfifth Report (Hindi and English versions) of the Committee on Private Members' Bill_s and Resolutions.

5. Reports of Estimates Committee

SHRI K. S. RAO presented the following Reports:-

- (1) 79th Report (Hindi and English versions) of Estimates Committee on the Ministry of Health & Family Welfare (Department of Health)—All India Institute of Medical Sciences and Minutes of the Sittings of the Committee relating thereto.
- (2) 80th Report (Hindi and English versions) of Estimates Committee on the Ministry of Surface Transport— Dredging Operations in Major Ports and Minutes of the Sittings of the Committee relating thereto.

6. Reports of the Public Accounts Committee

MAJ. GEN. R. S. SPARROW presented the following Reports (Hindi and English versions) of the Public Accounts Committee:

- (1) Hundred and Sixty-fourth Report on Alleged unauthorised importation's of plant and machinery, misdeclaration and under-invoicing of goods by a textiles manufacturer.
- (2) Hundred and Sixty-fifth Report on Procurement and Utilisation of Track Materials.
- (3) Hundred and Fifty-ninth Report on Action Taken on 73rd Report (8th Lok Sabha) on Hiring of private buildings a: Naraina Industrial Area, Phase-II, New Delhi.

7. Beport and Minutes of Committee on Public Undertakings

SHRI VIRDHI CHANDER JAIN presented the Fifty-seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Food Corporation of India—Despatches of Sub-standard Wheat and Minutes of the sittings of the Committee relating thereto.

8. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI ARVIND NETAM presented the Forty-eighth

Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Commerce—Reservations for and employment of Scheduled Castes and Scheduled Tribes in State Trading Corporation of India Limited.

9. Reports of Committee on Papers Laid on the Table

Prof. (Mrs.) Nirmala Kumari Shaktawat presented the Twenty-fourth and Twenty-fifth Reports (Hindi and English versions) of the Committee on Papers Laid on the Table.

10. Minutes of Committee on Papers Laid on the Table

Prof. (Mrs.) Nirmala Kumari Shaktawat laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers Laid on the Table relating to their Twenty-fourth and Twenty-fifth Reports.

11. Presentation of Petition

Shri V. S. Krishna Iyer presented a petition signed by Shri D. Jayaram and other telephone subscribers of Bangalore City regarding enhancement of rental charges for telephones in Bangalore City.

12. Calling Attention

Shri Harish Rawat called the attention of the Minister of Defence to the tardy implementation of the recommendations made by the High Level Committee set up by the Government of India in 1983 to go into the problems of exservicemen resulting in discontentment among them and the steps taken by the Government in the matter.

The Minister of State for Defence made statement in regard thereto.

13. Matters Under Rule 377

(1) Shri Ram Bhagat Paswan raised a matter regarding need to construct bridges on Kamla-Balan, Bagmati and other rivers to save villages from being flooded.

(2) Shri Sharad Dighe raised a matter regarding need for strict implementation of policy of recruitment of local people in all Government and Semi-Government departments.

(3) Shri Jagdish Awasthi raised a matter regarding need to clear the Barrage Project over Ganga at Kanpur to meet the drinking water problem of the city.

(4) Shri Uttam Rathod raised a matter regarding need to instal a T.V. Transmitter at Hingoli (Maharashtra).

(5) Shri Balasaheb Vikhe Patil raised a matter regarding need to set up research centres for onions, grapes and mangoes at Nasik, Pune and Sindhudurg.

(6) Shri Basudev Acharia raised a matter regarding need for nationalisation of the Bengal Potteries Ltd.

(7) Shri G. M. Banatwalla raised a matter regarding need to postpone the Railway Recruitment Examination scheduled for 7th May, 1989 on account of Id-ul-Fitr on that day.

(8) Shri Kunwar Ram raised a matter regarding need to provide an express train on Gaya-Deol line connecting Delhi and Howrah.

(9) Shri R. Jeevarathinam raised a matter regarding need for finding foreign markets for handloom products.

(10) Smt. Usha Choudhary raised a matter regarding need to provide financial assistance to the orange and cotton growers of Marathwada and Vidarbha regions of Maharashtra whose crops were damaged due to hail storms.

*14. Statutory Resolution-Adopted

Discussion on the following Resolution moved by Shri Sontosh Mohan Dev on the 24th April, 1989, continued.

"That this House approves the Proclamation issued by the President on the 21st April. 1989 under article 356 of the Constitution in relation to the State of Karnataka."

*15. Motion-Negatived

Discussion on the following motion moved by Shri Dinesh Goswami on 24th April 1989, continued.

"That this House condemns the blatantly partison attitude of the Governor of Karnataka in initiating

*Discussed together.

action against the State Government without giving opportunity to the Chief Minister of the State to demonstrate majority support to his Ministry in the Assembly and demands removal of Governor of Karnataka from his office forthwith."

The following members took part in the combined debate on the Statutory Resolution (vide para 14 above) and the Motion:—

- (1) Smt. Basavarajeswari
- (2) Shri H. N. Nanje Gowda
- (3) Shri Dinesh Goswami (by way of reply to the Motion)

Shri Buta Singh replied to the debate.

The motion moved by Shri Dinesh Goswami was negatived.

The Resolution was adopted.

16. The Budget (General)-1989-90 Demands for Grants

(i) Discussion on the Demand for Grant No. 24 under the control of the Ministry of External Affairs and cut motions thereto moved on the 21st April, 1989, continued.

The following members took part in the debate:-

- (1) Shri B. R. Bhagat
- (2) Shri U. Ayyapu Reddy
- (3) Shri Suresh Kurup
- (4) Shri Bipin Pal Das
- (5) Shri H. M. Patel
- (6) Shri Indrajit Gupta
- (7) Shri K. Natwar Singh
- (8) Shri Kadambur M. R. Janarthanan

Shri P. V. Narasimha Rao replied to the debate.

All the cut motions were negatived.

The discussion was concluded.

The above Demand for Grant (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants—Budget (General) for 1989-90 were voted in full. (ii) At 6 P.M. the following Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed list of Demands for Grants— Budget (General) for 1989-90 were submitted to the vote of the House and voted in full:—

- (1) Demands Nos. 6 and 7 relating to the Ministry of Civil Aviation and Tourism;
- (2) Demands Nos. 8 and 9 relating to the Ministry of Commerce;
- (3) Demands Nos. 10 to 12 relating to the Ministry of Communications;
- (4) Demands Nos. 13 to 19 relating to the Ministry of Defence;
- (5) Demand No. 23 relating to the Ministry of Environment and Forests;
- (6) Demands Nos. 25 to 28, 30, 31 and 33 to 37 relating to the Ministry of Finance;
- (7) Demands Nos. 38 and 39 relating to the Ministry of Food and Civil Supplies;
- (8) Demand No. 40 relating to the Ministry of Food Processing Industries;
- (9) Demands Nos. 41 and 42 relating to the Ministry of Health and Family Welfare;
- (10) Demands Nos. 43 to 47 and 90 to 95 relating to the Ministry of Home Affairs;
- (11) Demands Nos. 48 to 51 relating to the Ministry of Human Resource Development;
- (12) Demands Nos. 52 to 55 relating to the Ministry of Industry;
- (13) Demands Nos. 56 and 57 relating to the Ministry of Information and Broadcasting;
- (14) Demand No. 58 relating to the Ministry of Labour;
- (15) Demand No. 59 relating to the Ministry of Law and Justice;

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- (16) Demand No. 60 relating to the Ministry of Parliamentary Affairs;
- (17) Demand No. 61 relating to the Ministry of Personnel, Public Grievances and Pensions;
- (18) Demand No. 62 relating to the Ministry of Petroleum and Natural Gas;
- (19) Demands Nos. 63 and 64 relating to the Ministry of Planning;
- (20) Demand No. 65 relating to the Ministry of Programme Implementation;
- (21) Demands Nos. 66 to 68 relating to the Ministry of Science and Technology;
- (22) Demands Nos. 69 and 70 relating to the Ministry of Steel and Mines;
- (23) Demands Nos. 71 to 73 relating to the Ministry of Surface Transport;
- (24) Demand No. 74 relating to the Ministry of Textiles;
- (25) Demands Nos. 75 to 77 relating to the Ministry of Urban Development;
- (26) Demand No. 78 relating to the Ministry of Water Resources;
- (27) Demand No. 79 relating to the Ministry of Welfare;
- (28) Demands Nos. 80 and 81 relating to the Department of Atomic Energy;
- (29) Demand No. 82 relating to the Department of Electronics;
- (30) Demand No. 83 relating to the Department of Ocean Development;
- (31) Demand No. 84 relating to the Department of Space;
- (32) Demand No. 85 relating to Lok Sabha;
- (33) Demand No. 86 relating to Rajya Sabha;
- (34) Demand No. 88 relating to the Secretariat of the Vice-President.

17. Government Bill-Introduced

The Appropriation (No. 2) Bill, 1989.

18. Government, Bill. Passed.

The Appropriation (No. 2) Bill 1989

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

6-05 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th April, 1989)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS-I-251 LS-26-4-89-800.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, April 27, 1989/Vaisakha 7, 1911 (Saka)

No. 449

11-01 A.M.

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1. Starred Questions

Starred Question Nos. 758-760, 763 and 764 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7165-7188, 7190-7193, 7195-7211, 7213-7357 and 7359-7362 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and Englisth versions) of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Centre for Management of Agricultural Extension. Hyderabad, for the year 1987-88 together with Audit Report thereon.
- (12) A copy of the Review (Hindi and English versions) by the Government on the working of the National Centre for Management of Agricultural Extension, Hyderabad, for the year 1987-88.

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- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A statement (Hindi and English versions) indicating the result of market loans floated in March, 1989.
- (6) A copy of the Report (Hindi and English versions) of the Hindon Gramin Bank for the year ended the 31st December, 1987 together with the Accounts and the Auditor's Report thereon.
- (7) A copy of the Cold Storage (Amendment) Order, 1988 (Hindi and English versions) published in Notification No. S.O. 3506 in Gazette of India dated the 26th November, 1988, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:—
 - (i) G.S.R. 877 published in Gazette of India dated the 12th November, 1988 adding Statute 21 to the 2nd Schedule to the Indira Gandhi National Open University Act, 1985.
 - (ii) G.S.R. 878 published in Gazette of India dated the 12th November, 1988 adding Statute 23 to the 2nd Schedule to the Indira Gandhi National Open University Act, 1985.

- (9) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1987-88 together with Audit Report thereon under sub-section (4) of section 35 of the Aligarh Muslim University Act, 1981.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1987-88, together with Accounts.
- (ii) A copy of the Audit Report (Hindi and English versions) on the accounts of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1987-88.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1987-88.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1987-88.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1987-88.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Hooghly Dock and Port Engineers Limited, Calcutta, for the years 1986-87 and 1987-88 within the stipulated period of nine months after the close of the Accounting year.

4. Statements of Estimates Committee

Shri Asutosh Law laid on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fifty-fifth Report of Estimates Committee (Eighth Lok Sabha) regarding action taken by Government in their Fertieth Report (Eighth Lok Sabha) on the Ministry of Health and Family Welfare-Medical Stores Organisation.

5. Report and Minutes of Estimates Committee

Shri Asutosh Law presented the Eighty-first Report (Hindi and English versions) of the Estimates Committee on the Ministry of Home Affairs—Andaman & Nicobar Islands and minutes of the sittings of the Committee relating thereto.

6. Report of Public Accounts Committee

Maj. Genl. R. S. Sparrow presented the Hundred and Sixty-second Report (Hindi and English versions) of Public Accounts Committee on Madras Atomic Power Project.

7. Report and Minutes of Committee on Public Undertakings

Shri Virdhi Chander Jain presented the Fifty eighth Report (Hindi and English versions) of the Committee on Public Undertakings on Air India—Undue benefit to private operators and minutes of the sittings of the Committee relating thereto.

8 Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Arvind Netam presented the Forty-ninth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Economic Affairs—Banking Division)— Reservations for and employment of Scheduled Castes and Scheduled Tribes in Dena Bank and credit facilities provided by the Bank to Scheduled Castes and Scheduled Tribes.

9. Matters under Rule 377

(1) Shri Birbal raised a matter regarding need to provide financial assistance to the farmers whose crops were damaged by hail-storms. (2) Shri Ranjit Singh Gaekwad raised a matter regarding need to create awareness of the benefits of immunization among the masses.

(3) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to ensure minimum wages to workers as per directions given by Supreme Court.

(4) Shri Kamodi Lal Jatav raised a matter regarding need to direct forest officers to allow fixing of electricity poles in forest areas to enable harijans and adivasis living in such areas to get electricity connections.

(5) Shri Raj Kumar Rai raised a matter regarding need to issue commemorative stamps in memory of 'Swamy Shahjananda' and 'Ramdhari Singh Dinkar'.

(6) Shri Gopal Krishna Thota raised a matter regarding need to review the decision to shift telecommunication depot from Kakinada.

(7) Shri Sitaram J. Gavali raised a matter regarding need to extend the period of central subsidy to backward areas upto 1990.

(8) Kumari Kamla Kumari raised a matter regarding need to declare areas falling under Palamau Parliamentary Constituency of Bihar as famine affected and provide relief measures.

10. Government Bill-Under Consideration

The Finance Bill, 1989

The motion for consideration of the Bill was moved by Shri S. B. Chavan.

The following members took part in the debate:--

(1) Shri Ananda Gajapathi Raju

(2) Shri Haroobhai Mehta

- (3) Dr. (Smt.) Phulrenu Guha
- (4) Shri H. M. Patel
- (5) Shri Zainul Basher
- (6) Kum. Mamata Banerjee

- (7) Prof. Saif-ud-Din Soz
- (8) Shri Banwari Lal Bairwa
- (9) Dr. G. S. Rajhans
- (10) Smt. D. K. Bhandari
- (11) Shri Girdhari Lal Vyas
- (12) Smt. Basavarajeshwari,
- (13) Shri Abdul Rashed Kabuli
- (14) Shri Dal Chand Jain
- (15) Shri Balasaheb Vikhe Patil
- (16) Shri Ramashray Prasad Singh
- (17) Shri Ajay Mushran
- (18) Shri Shantaram Naik.
- (19) Shri K. Ramachandra Reddy
- (20) Shri Ram Singh Yadav
- (21) Dr. Datta Samant
- (22) Dr. G. Vijaya Rama Rao

The discussion was not concluded.

*11. Statement by Minister

The Minister of Home Affairs made a statement regarding operation of the National Security (Amendment) Act, 1987.

6-06 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th April, 1989)

SUBHASH C. KASHYAP, Secretary-General.

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*At 4-42 P.M.

MGIPMRND-LS I-268 LS-27-4-1989-800.

BULLETIN-PART I [Brief Record of Proceedings]

Friday, April 28, 1989 Vaisakha 8, 1911 (Saka)

No. 450

11-01 A.M.

1. Starred Questions

Starred Question Nos. 779, 780, 782-784 and 786 were orally answered. Replies to Starred Question Nos. 781 and 787-799 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7363-7419, 7421-7448 and 7450-7594 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:---

- A copy of the Appellate Authority for Industrial and Financial Reconstruction (Secretary's Powers and Duties) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 463(E) in Gazette of India dated the 18th April, 1988, under sub-section (3) of section 36 of the Sick Industrial Companies (Special Provisions) Act, 1985.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Overseas Construction Council of India, Bombay, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Overseas Construction Council of India, Bombay, for the year 1987-88.

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(3) A statement (Hindi and English versios) showing reasons for delay in laying the papers mentioned at (2) above.

4. Reports of Estimates Committee

Shri Asutosh Law presented the following Reports (Hindi and English versions) of Estimates Committee:----

- (1) Eighty-second Report (Hindi and English versions) of the Estimates Committee on the Ministry of Information and Broadcasting—AIR and Doordarshan, and Minutes of the Sittings of the Committee relating thereto.
- (2) Eighty-third Report (Hindi and English versions) of the Estimates Committee on the Ministry of Information and Broadcasting—Films Division and Minutes of the Sittings of the Committee relating thereto.
- (3) Seventy-third Report (Hindi and English versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the 61st Report of the Committee (8th Lok Sabha) on the Ministry of Environment and Forests—Air and Water Pollution—Prevention and Control.
- (4) Seventy-fourth Report of Estimates Committee on Action Taken by Government on the recommendations contained in the 62nd Report of Estimates Committee (8th Lok Sabha) on the Ministry of Environment and Forests-Ganga Project Directorate-Ganga Action Plan.

5. Reports of Public Accounts Committee

Maj. Gen. R. S. Sparrow presented the following Reports (Hindi and English versions) of Public Accounts Committee:

- (1) Hundred and Fifty-eighth Report on National Silicon Facility.
- (2) Hundred and Sixty-third Report on Research Reactor Dhruva.

- (3) Hundred and Sixty-seventh Report on Import and Distribution of Fertilisers.
- (4) Hundred and Sixty-eighth Report on Development of Weapon System X.
- (5) Hundred and Sixty-ninth Report on Heavy Water Plant, Tuticorin.

6. Minutes of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Lakshman Mallick laid on the Table the Minutes (Hindi and English versions) of the First t_0 Twenty-fourth sittings of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

7. Presentation of Petition

Shri Saifuddin Chowdhary presented a petition signed by Shri Sibu Mukherjee, Secretary, Howrah-Katwa Suburban Passengers' Association, Kaliagarh (West Bengal) and others regarding improvement of Howrah-Katwa Section of Eastern Railway.

*8. Statement by Prime Minister

The Prime Minister made a statement regarding Jawahar Rozgar Yojana.

9. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing Tuesday, the 2nd May, 1989.

10. Government Bill-Under Consideration

THE FINANCE BILL, 1989

Discussion on the motion for consideration of the Bill moved by Shri S. B. Chavan on the 27th April, 1989 continued.

The following members took part in the debate:---

- (1) Shri Virdhi Chander Jain
- (2) Shri Sriballav Panigrahi

*At 12.30 P.M.

- (3) Shri G. M. Banatwalla
- (4) Shri Amal Datta
- (5) Shri Anoopchand Shah
- (6) Shri P. Kolandaivelu
- (7) Shri Tarun Kanti Ghosh
- (8) Shri D. B. Patil
- (9) Ch. Lachhi Ram
- (10) Shri Het Ram
- (11) Shri Shankarlal
- (12) Shri Harihar Soren
- (13) Shri Balwant Singh Ramoowalia
- (14) Shri Radhakanta Digal
- (15) Shri G. Bhoopathy
- (16) Shri C. Janga Reddy

The discussion was not concluded.

11. Motion regarding Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions

Shrimati Patel Ramaben Ramjibhai Mavani moved the following motion:---

"That this House do agree with the Sixty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th April, 1989."

The motion was adopted.

12. Private Member's Resolution-Under Consideration

Further discussion on the following Resolution moved by Dr. Krupasindhu Bhoi and amendments thereto moved on the 31st March. 1989, continued:---

- "This House notes with grave concern the population explosion in the country which has thwarted all development efforts and urges upon the Government to take *inter alia* the following measures for improving the quality of life of the people:—
 - (i) recognise the family welfare programme as a national imperative;

- (ii) evolve a national consensus for acceptance of one child per couple norm by the people;
- (iii) raise the level of education of women;
- (iv) provide adequate health care to women and children;
- (v) lay down a uniform civil code for all citizens especially with regard to marriage and family welfare; and
- (vi) set up a National Population Commission to suggest measures to achieve the target of zero per cent. population growth rate by the turn of the century."

The following members took part in the debate:---

- (1) Shri Somnath Rath
- (2) Dr. G. S. Rajhans
- (3) Shri C. Janga Reddy
- (4) Prof. P. J. Kurien
- (5) Shri Nityananda Mishra
- (6) Prof. Saif-ud-Din Soz
- (7) Shri Sri Hari Rao
- (8) Shri K. D. Sultanpuri
- (9) Shri K. P. Singh Deo
- (10) Shri Uttam Rathod
- (11) Shri Mankuram Sodi

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd May, 1989)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-286 LS-28-4-89-800.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, May 2, 1989/Vaisakha 12, 1911 (Saka)

No. 451

11-03 A.M.

1 Starred Questions

Starred Question Nos. 800, 802, 805, 808, 810, 816 and 818, were orally answered. Starred Question Nos. 804 and 814 were postponed to 9 May, 1989. Replies to Starred Question Nos. 801, 803, 806, 807, 809, 811, 813, 815, 817 and 819 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7595-7794 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Fin ance Act, 1979:---
 - (i) G.S.R. 392(E) published in Gazette of India dated the 29th March, 1989 together with an explanatory memorandum regarding exemption to His Excellency General Chatichai Choonhavan, Prime Minister of Thailand and other members of delegation who visited India from 28th March to 1st April, 1989, from the payment of foreign travel tax.

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- (ii) G.S.R. 393(E) published in Gazette of India date of the 29th March 1989 together with an explanatory memorandum regarding exemption to The Rt. Hon. Sir Geoffrey Howe, Qc. MP, Secretary of State for Foreign Affairs and Commonwealth Affairs of the United Kingdom of Great Britain and Northern Ireland and Lady Howe who visited India from 28th March to 1st April, 1989, from the payment of foreign travel tax.
- (11) G.S.R. 434 (E) published in Gazette of India dated the 10th April, 1989 together with an explanatory memorandum regarding exemption to His Excellency Dr. George Vassiliou, President of the Republic of Cyprus and other members of delegation who visited India from 11th to 18th April, 1989, from the payment of foreign travel tax.
- (iv) G.S.R. 435 (E) published in Gazette of India dated the 10th April, 1989 together with an explanatory memorandum regarding exemption to His Excellency Dr. Tadeusz Szelachowski, Deputy Chairman of the Council of State of the Polish People's Republic (Vice-President) and other members of delegation who visited India from 11th to 18th April, 1989, from the payment of foreign travel tax.
- (2) A copy of the Income-Tax (First Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 239(E) in Gazette of India dated the 29th March, 1989, under section 296 of the Income-tax Act, 1961.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 110 (E) published in Gazette of India dated 20th February, 1989 together with an explanatory memorandum seeking to exempt wood in the rough imported during the period from 1st March, 1986 to 14th April, 1986 from the whole of the auxiliary duty of customs.
 - (ii) G.S.R. 349(E) published in Gazette of India dated the 9th March, 1989 together with an explanatory

memorandum making certain amendments to Notification No. 31/89-Customs dated the 1st March, 1989 seeking to restore the basic customs duty on certain types of fatty acids acids oils and fatty alcohols to the pre-budget levels.

- (iii) G.S.R. 367 (E) published in Gazette of India dated the 17th March, 1989 together with an explanatory memorandum making certain amendments to the Notification No. 107/89 Customs dated the 1st March, 1989 seeking to provide a concessional rate of auxiliarv duty of Customs at the rate of 5 per cent ad-valorem on almond in hard shell.
- (iv) G.S.R. 385 (E) published in Gazette of India dated the 28th March, 1989 together with an explanatory memorandum making certain amendments to Notification Nos. 70/81-Cus., dated the 26th March, 1981, 255/86-Cus., dated the 17th April, 1986, 480/86-Cus., 481/86-Cus. and 482/86-Cus., dated the 4th December, 1986 so as to remove the time limit specified therein.
- (v) G.S.R. 386(E) published in Gazette of India dated the 28th March. 1989 together with an explanatory memorandum prescribing additional (countervailing) duty of customs on certain categories of iron or steel melting scrap.
- (vi) G.S.R. 422(E) and G.S.R. 423(E) published in Gazette of India dated the 4th April, 1989 together with an explanatory memorandum exempting fogging machines when imported by a Municipal Authority for use in combating Malaria and other mosquito borne diseases from payment of basic customs duty in excess of 25 per cent ad-valorem and from the whole of additional and Auxiliary duties of customs.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:---
 - (i) G.S.R. 106 (E) published in Gazette of India dated the 16th February, 1989 together with an explanatory memorandum making certain amendments to Notification No. 60/88-CE, dated

the 1st March, 1988 so as to provide one month³ limit for production of RNI certificate before the jurisdictional Assistant Collector for availing the exemption under the said notification.

- (ii) G.S.R. 431 (E) published in Gazette of India dated the 6th April, 1989, together with an explanatory memorandum exempting excise duty on finishing agents, dye-carriers to accelerate the dyeing of fixing of dye-stuffs and other products and preparations of a kind used in the textile industry, falling under heading No. 38.01 or 38.09 of the schedule to the Central Excise Tariff Act, 1985 and used in the factory of production for the manufacture of textiles and textile articles, during the period commencing 28th February, 1986 and ending 2nd September, 1987.
- (iii) G.S.R. 339 (E) published in Gazette of India dated the 3rd March, 1989 together with an explanatory memorandum making certain amendments to the Notification No. 24/89-CE, dated the 1st March, 1989 so as to substitute marble slabs falling under sub-heading No. 2504.21 in place of marble tiles falling under sub-heading 2504.31.
- (iv) G.S.R. 368(E) published in Gazette of India dated the 17th March, 1989 together with an explanatory memorandum making certain amendments to Notification No. 28/89-CE, dated the 1st March, 1989 so as to exempt from the excise duty when goods are utilised in the factory in which they are produced for the manufacture of any goods falling under the Central Excise Tariff.
- (v) G.S.R. 384(E) published in Gazette of India dated the 28th March, 1989 together with an explanatory memorandum making certain amendments to Notification Nos. 61/86-CE and 69/86-CE, dated the 10th February. 1986 so as to modify

the heading Nos. of the Central Excise Tariff eligible for duty concessions and to remove certain difficulties relating to availment of exemption on copper winding wire.

(vi) G.S.R. 412(E) published in Gazette of India dated the 31st March, 1989 together with an explanatory memorandum making certain amendments to Notification No. 175|86-CE, dated the 1st March, 1986 so as to enlarge the coverage of items covered therein and extending the validity of the Notification upto 31st March, 1990.

4. Report of the Rules Committee

Prof. N. G. Ranga laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Second Report (Hindi and English versions) of the Rules Committee.

5. Presentation of report of the Committee on Petitions

Shri Balasaheb Vikhe Patil presented the Eighth Report (Hindi and English versions) of the Committee on Petitions.

6. Demands for Excess Grants (General)-1986-87

Shri B. K. Gadhvi presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1986-87.

7. Government Bills-Introduced

(i) The Union Duties of Excise (Distribution) Amendment Bill, 1989.

(ii) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1989.

(iii) The General Insurance Business (Nationalisation) Amendment Bill, 1989.

(iv) The Constitution (Sixty-third Amendment) Bill, 1989.

8. Matters Under Rule 377

(1) Shri Ram Singh Yadav raised a matter regarding need to set up an ICAR Unit and a laboratory at Government Agriculture Farm at Tinpirudi in Alwar district of Rajasthan. (2) Shri Nirmal Khatri raised a matter regarding need to instal electronic telephone exchange at Faizabad and Rudoli in Barabanki, Uttar Pradesh.

(3) Shri Harish Rawat raised a matter regarding need to implement the recommendations of the High Powered Pay Committee for the staff/officers of Public Undertakings without further delay.

(4) Shri Bharat Singh raised a matter regarding need to ensure that Delhi farmers whose lands are acquired by Government get full and timely compensation.

(5) Shri K. Ramachandra Reddy raised a matter regarding need to allow villagers to have transactions with banks of their choice.

(6) Shri Uttam Rathod raised a matter regarding need to increase the export quota of cotton for Maharashtra.

9. Government Bill-Passed

The Finance Bill, 1989

Discussion on the motion for consideration of the Bill moved by Shri S. B. Chavan on the 27th April, 1989, continued.

The following members took part in the debate:--

- (1) Shri Chintamani Jena
- (2) Shri Ram Pyare Panika
- (3) Shri Murli Deora
- (4) Shri V. S. Krishna Iyer
- (5) Shri K. P. Singh Deo
- (6) Shri V. S. Vijayaraghavan
- (7) Shri Harish Rawat
- (8) Shri Syed Shahabuddin
- (9) Prof. Narain Chand Parashar
- (10) Shri K. Pradhani

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(11) Shri Nityanand Mishra

(12) Shri Kammodilal Jatav

(13) Dr. Chandra Shekhar Tripathi

(14) Shri Bhadreshwar Tanti

(15) Prof. N. G. Ranga

(16) Smt. Prabhawati Gupta

Shri S. B. Chavan replied to the discussion.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

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Clauses 2 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 18 were adopted.

Clauses 19 and 20 were adopted, as amended.

Clauses 21 to 51 were adopted.

The First Scheduled, Second Scheduled and Third Schedule were adopted.

The Fourth Schedule and Fifth Schedule were adopted, as amended.

The Sixth Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill, as amended, be passed was moved by Shri S. B. Chavan.

The Motion was adopted and the Bill, as amended, was passed.

10. Discussion under Rule 193

Discussion on the communal situation in various parts of the country raised by Shri Balwant Singh Ramoowalia on 24th April, 1989, continued. The following members took part in the debate:-

- (1) Shri G. Vijaya Rama Rao
- (2) Shri Banwari Lal Purohit
- (3) Shri G. M. Banatwalla (Speech unfinished)

The discussion was not concluded.

6-01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd May, 1989).

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-318 LS-2-5-1989-800.

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BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, May 3, 1989/Vaisakha 13, 1911 (Saka)

No. 452

11-03 A.M.

1 Starred Questions

Starred Question Nos. 820, 823, 824, 826, 830, 832 and 833 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7795-7819 and 7821-7963 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1986-87 along with Audited Accounts.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Drugs and Cosmetics (Third Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 677 (E) in Gazette of India dated the 2nd June 1988, under section 38 of the Drugs and Cosmetic Act, 1940 together with a

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corrigendum to the English version published in Notification No. G.S.R. 854(E) in Gazette of India dated the 12th August, 1988.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Pharmacy Council of India (Amendment) Regulations, 1988 (Hindi and English versions) published in Notification No. S.O. 80 in Gazette of India dated the 14th January, 1989, under subsection (4) of section 18 of the Pharmacy Act, 1948.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 1987-86.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Academy of Medical Sciences (India), New Delhi, for the year 1987-88.
 - (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
 - (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1987-88.
 - (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1987-88.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
 - (12) A copy of the Emigration (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R 375(E) in Gazette of India dated the 23rd March, 1989, under section 44 of the Emigration Act, 1983.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Board for Workers Education for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Board for Workers Education, for the year 1987-88.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the pepars mentioned at (13) above.

4. Messages from Rajya Sabha

(i) That at its sitting held on the 2nd May, 1989, Rajya Sabha adopted a motion extending the time for the presentation of the Report of the Joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987 upto the first day of the last week of the 151st Session of the Rajya Sabha.

- (ii) That at its sitting held on the 25th April, 1989, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term beginning on the 1st May, 1989 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—
 - (1) Shri Parvathaneni Upendra
 - (2) Shri Rameshwar Thakur
 - (3) Shri Jagesh Desai
 - (4) Shri Surender Singh
 - (5) Shri P. N. Sukul
 - (6) Shri Virendra Verma
 - (7) Shri Jaswant Singh
- (iii) That at its sitting held on the 25th April, 1989, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term beginning on the 1st May, 1989 and also communicated the names of the following members of Rajya, Sabha who had been elected to the said Committee:--
 - (1) Thakur Jagatpal Singh
 - (2) Shri Raoof Valiullah
 - (3) Shri A. G. Kulkarni
 - (4) Shri V. Narayanasamy
 - (5) Shri Kamal Morarka
 - (6) Shri Dipen Ghosh
 - (7) Shri T. R. Balu
- (iv) That at its sitting held on the 25th April, 1989, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term beginning on the

1st May, 1989 and had elected the following members of Rajya Sabha to serve the said Committee:---

- (1) Dr. Faguni Ram
- (2) Shri G. Swamy Naik
- (3) Shri Dhuleshwar Meena
- (4) Shri Jerlie E. Tariang
- (5) Shrimati Kailashpati
- (6) Shri P. K. Kunjachen
- (7) Shri N. Rajangam
- (8) Shri Chaturanan Mishra
- (9) Shri V. Ramanathan
- (10) Shri Anand Prakash Gautam.

5. Recort of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Sixty-sixth Report (Hindi and English versions)) of the Committee on Private Members' Bills and Resolutions.

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6. Report of Rules Committee

Prof. N. G. Ranga laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report (Hindi and English versions) of the Rules Committee.

7. Report of the Committee on Petitions

Shri Balasaheb Vikhe Patil presented the Ninth Report (Hindi and English versions) of the Committee on Petitions.

8. Matters under Rule 377

(1) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to open a Post Office in each village.

(2) Shri Sharad Dighe raised a matter regarding need to reconsider the decision to construct Sanchar Bhawan building on the Sea shore at Prabhadevi, Dadar (Bombay).

(3) Shri Balasaheb Vikhe Patil raised a matter regarding need for early clearance to the pending irrigation projects of Maharashtra.

(4) Shri Ananda Pathak raised a matter regarding need to provide central assistance for Teesta Barrage Project.

(5) Shri U. H. Patel raised a matter regarding need to set up sugar mills in backward areas of Gujarat.

(6) Shri Balwant Singh Ramoowalia raised a matter regarding need to restore cash subsidy on the export of sports goods.

(7) Shri Nityananda Mⁱshra raised a matter regarding need to provide STD facility in Bolangir district, Orissa.

*9. Government Bill-Passed

The Railways Bill, 1986—as reported by the Joint Committee The motion for consideration of the Bill was moved by Shri Madhavrao Scindia.

After discussion as indicated in para 10 below, the Bill was passed.

*10. Demands for Excess Grants (Railways)-1986-87

Discussion on Demands for Grants Nos. 5, 13, 14 and 16 for Excess Grants (Railways) for 1986-87, commenced.

The following members took part in the combined debate on (i) the Bill (vide para 9 above) and (ii) Demands for Excess Grants (Railways):---

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(1) Shri B. B. Ramaiah

(2) Shri T. Basheer

- (3) Shri V. S. Krishna Iyer
- (4) Shri N. Tombi Singh
- (5) Shri Narayan Choubey
- (6) Shri V. Krishna Rao
- (7) Shri George Josheph Mundackal

(8) Shri Hafiz Mohd. Siddiq

- (9) Shri C. Janga Reddy
- (10) Shri Ram Singh Yadav
- (11) Shri Satyagopal Misra

*Discussed together.

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- (12) Shri Harish Rawat
- (13) Shri P. Appalanarasimham
- (14) Shri Damodar Pandey
- (15) Smt. Usha Choudhary
- (16) Shri Bhadreswar Tanti

Shri Madhavrao Scindia replied to the debate.

(i) The motion for consideration on the Railways Bill, 1986 as reported by the Joint Committee was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 200 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Madhavrao Scindia.

The motion was adopted and the Bill was passed.

(ii) All the Demands for Excess Grants (Nos. 5, 13, 14 and 16) for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1986-87 were voted in full.

11. Government Bill-Introduced

The Appropriation (Railways) No. 3 Bill, 1989.

12. Government Bill-Passed

The Appropriation (Railways) No. 3 Bill, 1989.

The motion for consideration moved by Shri Madhavrao Scindia was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ma- ¹ dhavrao Scindia.

The motion was adopted and the Bill was passed.

13. Discussion Under Rule 193

Discussion on the communal situation in various parts of the country raised by Shri Balwant Singh Ramoowalia on 24th April, 1989, continued.

The following members took part in the debate:---

- (1) Shri G. M. Banatwalla
- (2) Shri Braja Mohan Mohanty
- (3) Shri Zainul Basher
- (4) Shri Sultan Salahuddin Owaisi
- (5) Shri Ram Pyare Panika
- (6) Shri Indrajit Gupta
- (7) Shri Girdhari Lal Vyas
- (8) Shri Ataur Rahman
- (9) Ch. Sunder Singh
- (10) Shri Syed Shahabuddin
- (11) Shri Rajiv Gandhi

The discussion was not concluded.

14. Report of Business Advisory Committee

Shri H.K.L. Bhagat presented the Seventy-first Report of the Business Advisory Committee.

6.16 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th May, 1989)

SUBHASH C. KASHYAP. Secretary-General.

MGIPMRND-LSI-337 LS-3-5-89-800.

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, May 4, 1989 Vaisakha 14, 1911 (Saka)

No. 453

11-03 A.M.

1 Starred Questions

Starred Question Nos. 841—843 and 845—847 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 7964-7994 and 7996-8141 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Gold Mines Limited, Oorgaum, for the year 1987-88.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Oorgaum, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

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- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1987-88 together with Audit Report thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1988—Union Government (Posts and Telecommunications), under article 151(1) of the Constitution.
- (6) A copy of the Union Government Appropriation Accounts (Postal Services) for the year 1987-88 (Hindi and English versions).
- (7) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1987-88 (Hindi and English versions).
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Krishak Bharati Cooperative Limited, New Delhi for the year 1987-88.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1987-88.

- (ii) Annual Report of the National Seeds Corporation Limited. New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

4. Message from Rajya Sabha

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Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1989.

5. Motion regarding Seventy-first Report of Business Advisory Committee

Shrimati Sheila Dikshit moved the following motion:-

"That this House do agree with the Seventy-first Report of the Business Advisory Committee presented to the House on the 3rd May, 1989."

The motion was adopted.

6. Matters Under Rule 377

(1) Shri G. Devaraya Naik raised a matter regarding need to take urgent measures to control the spread of 'Monkey Disease' in several parts of North and South Canara districts of Karnataka.

(2) Smt. Jayanti Patnaik raised a matter regarding need to fill up the posts in Khurda Road Division and other Railway stations in Orissa.

(3) Shri Birbal raised a matter regarding need to fix remunerative price for mustard.

(4) Shri Somnath Rath raised a matter regarding need to open a TV centre at Bhanjanagar (Orissa).

(5) Dr. G. S. Rajhans raised a matter regarding need to start 'Light and Sound' programme on the life of Sita in Mithila region of Bihar. (6) Prof. Nirmala Kumari Shaktawat raised a matter regarding need for immediate steps for providing drinking water in the districts of South-East Rajasthan which have been badly affected by drought.

(7). Shri K. R. Natarajan raised a matter regarding need to provide STD facility in Mettur, Salem district of Tamil Nadu.

(8) Smt. Geeta Mukherjee raised a matter regarding need to raise the monthly allocation of rice and wheat to West Bengal.

(9) Shri Amar Roypradhan raised a matter regarding need to extend the copyright of Tagore's works from 50 years to 100 years.

(10) Shri Shankarlal raised a matter regarding need to compensate the farmers of Pali, Balotra and Jodhpur districts whose crops have been damaged as a result of polluted water discharged from factories.

7. Discussions under Rule 193

(i) Discussion on the communal situation in various parts of the country raised by Shri Balwant Singh Ramoowalia on 24th April 1989, continued.

The following members took part in the debate:--

- (1) Shri Charanjit Singh Walia
- (2) Shri Harish Rawat

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.06 P.M.)

- (3) Shri Amar Roypradhan
- (4) Shri K. D. Sultanpuri
- (5) Shri Haroobhai Mehta
- (6) Shri C. Janga Reddy
- (7) Kum. Mamata Banerjee
- (8) Shri Umakant Mishra
- (9) Prof. Saif-ud-Din Soz
- (10) Shri Sriballav Panigrahi
- (11) Shri Arif Mohd. Khan (Speech unfinished)

The discussion was not concluded.

(ii) Shri E. Ayyapu Reddy raised a discussion on the statement made by the Minister of State in the Ministry of Personnel, Public Grievances and Pensions in the House on the 19th April, 1989 regarding liberalisation of orders with a view to improving the representation of Scheduled Castes and Scheduled Tribes communities in Central Government Posts Services.

The following members took part in the debate:-

- (1) Shri Ram Pyare Panika
- (2) Shri Aziz Qureshi
- (3) Shri Purana Chandra Malik
- (4) Dr. G. S. Rajhans
- (3) Shri Het Ram
- (6) Kum, Mamata Banerjee
- (7) Shri Narayan Choubey
- (8) Prof. P. J. Kurien
- (9) Shri Ram Bhagat Paswan
- (10) Dr. (Smt.) Phulrenu Guha

The discussion was not concluded.

6.01 P. M.

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(Lok Sabha adjourned till 11 A.M. on Friday, the 5th May, 1989)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS-I-350 LS-4-5-89-800.

BULLETIN—PART I [Brief Record of Proceedings]

Friday, May 5, 1989 Vaisakha 15, 1911 (Saka)

No. 454

11-02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Awadheshwar Prasad Sinha who was a member of the first Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 861-864, 866, 868 and 869 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 8142-8151, 8153-8245, 8247-8282, 8284-8350 and 8352-8372 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:---

A copy of the Inter-State Water Disputes (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 547 in Gazette of India dated the 18th March, 1989, under subsection (3) of section 13 of the Inter-State Water Disputes Act, 1956.

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- (2) A copy of the National Savings Certificates (VIII Issue) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 496(E) in Gazette of India dated the 1st May, 1989, under subsection (3) of section 12 of the Government Savings Certificates Act, 1959.
- (3) A copy of Notification No. G.S.R. 497 (E) (Hindi and English versions) published in Gazette of India dated the 1st May, 1989 specifying that provisions of Government Savings Certificates Act, 1959 shall apply to the National Saving Certificates (VIII Issue), issued under the said Act.
- (4) A copy of the Post Office Savings Account (Second Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 430(E) in Gazette of India dated the 6th April, 1989, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873.
- (5) A copy of Notification No. S.O. 279(E) (Hindi and English versions) published in Gazette of India dated the 12th April, 1989 notifying the rate of interest for subscriptions made in the Public Provident Fund and balances to the credit of the subscribers during the year 1989-90, issued under section 5 of the Public Provident Fund Act, 1968.
- (6) A copy of the Notification No. S.O. 299(E) (Hindi and English versions) published in Gazette of India dated the 21st April, 1989 making certain amendments in the Open General Licence No. 4|88 dated the 30th March, 1988 issued under section 3 of the Imports and Exports (Control) Act, 1947.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the period from 13th February, 1966 to 31st March, 1987.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food

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Products Export Development Authority, New Delhi, for the period from 13th February, 1986 to 31st March, 1987 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the period from 13th February, 1986 to 31st March, 1987.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1987-88.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1987-88.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1987-88 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcuta for the year 1987-88.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on 4th May, 1989, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Indian Medical Council (Amendment) Bill, 1987 upto the first day of the third week of the 151st session of the Rajya Sabha.

6. Minutes of Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai laid on the Table Minutes (Hindi and English versions) of the Fifty-ninth to Sixtysixth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Report of the Committee on Subordinate Legislation

Shri Zainul Basher presented the Twenty-third Report (Hindi and English versions) of the Committee on Subordinate Legislation.

8. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the remaining part of the Session.

9. Calling Attention

Shri Harish Rawat called the attention of the Minister of Industry to the reported shortage and escalating cost of newsprint and printing paper resulting in hardship to the Press and book publishing industry respectively and the measures taken by the Government in that regard.

The Minister of State in the Department of Industrial Development in the Ministry of Industry made a statement in regard thereto.

(Lok Sabha adjourned at 1.29 P.M. and re-assembled at 2.35 P.M.)

10. Discussion Under Rule 193

Discussion on the communal situation in various parts of the country raised by Shri Balwant Singh Ramoowalia on 24th April 1989, continued. The following members took part in the debate:-

(1) Shri Arif Mohd. Khan

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- (2) Shri Pratap Bhanu Sharma
- (3) Yogeshwar Prasad Yogesh (Speech unfinished)

The discussion was not concluded,

11. Motion regarding Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions

Shri Ram Awadh Prasad moved the following motion:-

"That this House do agree with the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd May, 1989."

The motion was adopted.

12. Private Members' Bills-introduced

- (1) The Old Age Pension Bill, 1989, by Shri S. M. Guraddi.
- (2) The Constitution (Amendment) Bill, 1989 (Amendment of article 340), by Shri Syed Shahabuddin.
- (3) The Constitution (Amendment) Bill, 1989 (Amendment of article 51A), by Shri Shantaram Naik.
- (4) The Constitution (Amendment) Bill, 1989 (Insertion of new article 347A), by Prof. Narain Chand Parashar.
- (5) The Indian Penal Code (Amendment) Bill, 1989 (Amendment of section 323), by Shri Shantaram Naik.

13. Private Members' Bill-Under Consideration

The Fair Price Shops (Regulation) Bill, 1989 by Shri G. S. Basavaraju.

Further discussion on the motion for consideration of Bill moved on the 21st April, 1989, continued.

The following members took part in the debate:--

(1) Shri Syed Shahabuddin

- (2) Shri Somnath Rath
- (3) Shri Virdhi Chander Jain
- (4) Shri Ananda Pathak
- (5) Shri Vijay N. Patil
- (6) Dr. G. S. Rajhans
- (7) Shri Ramashray Prasad Singh
- (8) Shri K. D. Sultanpuri
- (9) Kum. Mamata Banerjee
- (10) Shri Aziz Qureshi
- (11) Shri Ram Pyare Panika
- (12) Shri Harish Rawat
- (13) Shri K. Pradhani
- (14) Prof. Narain Chand Parashar (Speech unfinished)

The discussion was not concluded.

6 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday, the 8th May, 1989)

> SUBHASH C. KASHYAP, Secretary-General.

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MGIPMRND-LS I-368 LS-5.5.89-800.

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BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 8, 1989/Vaisakha 18, 1911 (Saka)

No. 455

11.02 A.M.

1. Starred Questions

Starred Question Nos. 886, 887, 889, 893, 895, 898, 900 and 902 were orally answered. Replies to the remaining questions were liad on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 8373-8422, 8424-8438, 8440-8458, 8460-8547, 8549-8592 and 8592A were laid on the Table.

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3. Observations by the Speaker

Referring to certain allegations of a personal character made against him in a section of the press, the Speaker observed that he had already placed all the facts before the leaders of the opposition soon after these were brought to his notice by two Hon'ble Members. He thought that they were fully satisfied in so far as his (Speaker's) position was concerned. A point was, however, made that the position be clarified on the floor of the House.

Speaker added that he had looked up the past records and found that in a similar situation when personal allegations were made against one of his distinguished predecessors, a_n announcement was made by the Speaker in the House that

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besides the two Members who had given the notices other leaders of the opposition might see him and that he would place all the facts before them.

The matter had, however, been again raised by an Hon'ble Member on 5th May. 1989, in response to which he did observed that they were welcome to call any explanation from him and that he would place all the facts before them. Subsequently on the same day, he got another letter signed by some Hon'ble Members. Speaker reiterated his offer and requested the Members who had written to him as also any others interested. to see him in his chamber and that he shall be glad to once again place all the facts connected with his position before them and shall answer any and all the questions that they might pose to him. Speaker suggested that they could come to his chamber at 1215 Noon that day. If they were not satisfied after the meeting and still wished to bring the matter on the floor of the House, they could do so under the rules by bringing forward a motion for his removal from the office of Speaker. Speaker further stated that he had no objection to the House suspending the requirement of 14 days' notice to enable a discussion on the motion during the session itself. Speaker concluded by saying that he was first and last a servant of the House and placed himself fully in the hands of the House.

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Audit Report (Hindi and English versions) on the Accounts* of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1986-87.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Air India. Bombay, for the year 1987-88, under sub-section (2) of section 37 of the Air Corporation Act, 1953.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Air India, Bombay, for the year 1987-88 together with Audit Report thereon, under
- *Annual Report and Accounts were laid on the Table on 24-2-1988.

sub-section (4) of section 15 of the Air Corporation Act, 1953.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India, Bombay, for the year 1987-88.
 - (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at
 (2) above.
 - (4) A copy of Notification No. S.R.O. 12-E (Hindi and English version's) published in Gazette of India dated the 12th April, 1989 declaring every service in ports specified in the table given in Notification to be a service of vital importance to the community, issued under section 2 of the Armed Forces (Emergency Duties) Act, 1947.
 - (5) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1989 (Hindi and English versions) published in Notification No S.O. 180 (E) in Gazette of India dated the 10th March, 1989, under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972.
 - (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act. 1949:---
 - (i) The Indo-Tibetan Border Police (Animal Transport) Cadre Recruitment Rules, 1987 published in Notification No. G.S.R. 639 in Gazette of India dated the 22nd August, 1987.
 - (ii) The Indo-Tibetan Border Police (Sub-Inspector Laboratory Technician) Recruitment Rules, 1987 published in Notification No. G.S.R. 900 in Gazette of India dated the 5th December, 1987.

- (iii) The Indo-Tibetan Border Police (Company Commander Engineer) Recruitment (Amendment) Rules, 1988 published in Notification No. G.S.R. 502 in Gazette of India dated the 25th Jun 1988.
- (iv) The Central Reserve Police Force (Medical Officers Cadre) Amendment Rules, 1988 published in Notification No. G.S.R. 917 in Gazette of India dated the 26th November, 1988.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
 - (i) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 1989 published in Notification No. G.S.R. 417 (E) in Gazette of India dated the 31st March, 1989.
 - (ii) The Central Administrative Tribunal Stenographers Service (Group 'B' and 'C' Posts) Recruitment Rules, 1989 published in Notification No. G.S.R. 455 (E) in Gazette of India dated the 20th April, 1989.
- (8) A copy of the All India Services (Leave) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 397 (E), in Gazette of India dated the 29th March, 1989, under subsection (2) of section 3 of the All India Services Act, 1951.
- (9) (i) A copy of the Annual Report (Hindi and English version's) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Cultural and Sports Board, New Delhi, for the year 1987-88.

(10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

5. Matters Under Rule 377

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(1) Shri Shantaram Naik raised a matter regarding need to take early steps for reconstruction of Mandvi bridge and also to look into the technical viability of Zuari bridge on National Highway No. 17.

(2) Shri Ram Pyare Panika raised a matter regarding need to send a central team to study the gravity of drought in Mirzafur and Sonbhadra districts of Uttar Pradesh and need for relief works.

(3) Shri Mullappally Ramachandran raised a matter regarding need to locate the headquarters of proposed Cashew Board in Cannanore district of Kerala.

(4) Shri Chintamani Jena raised a matter regarding need
 to consider the request of Orissa Government for a substantial recurring grant to publish rare palm leaf manuscripts.

(5) Shri Khurshid Ahmed raised a matter regarding need to lay a railway line between Gurgaon and Alwar via Sohna, Nuh and Ferozepur Jhirka in the 8th Five Year Plan.

(6) Shri P. Kolandaivelu raised a matter regarding need to develop 'Kuduthurai' in Bhavani, Tamil Nadu as a national tourist centre.

(7) Dr. G. S. Rajhans raised a matter regarding need for financial assistance to Government of Bihar for roads, breached embankments etc. in Mithila region damaged in floods of 1987 and earthquake in 1988.

(8) Shri Nityananda Mishra raised a matter regarding need for early clearance of the pending irrigation projects submitted by the Government of Orissa.

6. Discussion Under Rule 193

Discussion on the Communal situation in various parts of the country, raised by Shri Balwant Singh Ramoowalia on 24th April, 1989, continued. Shri Yogeshwar Prasad Yogesh concluded his speech.

Shri Buta Singh replied to the discussion.

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The discussion was concluded.

(Lok Sabha adjourned at 1-20 P.M. and re-assembled at 2-28 P.M.)

7. Statutory Resolution-Under Consideration

Shri Buta Singh moved the following Resolution:---

"That this House approves the continuance in force of the Proclamation dated the 11th May, 1987 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further peri. 1 of six months with effect from the 11th May, 1989."

The following members took part in the debate:---

- (1) Shri K. Ramachandra Reddy
- (2) Shri Shantaram Naik
- (3) Shri Saifuddin Chowdhary
- (4) Shri Harish Rawat

The discussion was not concluded.

8. Discussion Under Rule 193

Shri V. Sobhanadreswara Rao raised a discussion on the statement made by the Prime Minister in the House on the 28th April, 1989 regarding Jawahar Rozgar Yojana.

The following members took part in the debate:-

- (1) Kum. Mamata Banerjee
- (2) Shri Basudeb Acharia
- (3) Dr. G. S. Rajhans
- (4) Shri Somnath Rath

The discussion was not concluded.

6-01 P.M.

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(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th May, 1989)

> SUBHASH C. KASHYAP, Secretary-General.

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BULLETIN-PART I [Brief Record of Proceedings]

Tuesday, May 9, 1989 Vaisakha 19, 1911 (Saka)

No. 456

11^3 A.M.

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1. Starred Questions

Starred Question Nos. 904-911 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarted Questions

Replies to Unstarred Question Nos. 8593-8818 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for the year 1987-88 (Hindi and English versions).
- (2) A copy of the Notification No. G.S.R. 962 (E) (Hindi and English versions) published in Gazette of India dated the 28th September, 1988 containing corrigendum to Notification No. G.S.R. 475 (E) published in Gazette of India dated the 21st April, 1988.
- (3) A statement (Hindi and English versions) correcting the English version of the reply given on the 25th

April, 1989 to Unstarred Question No. 6885 by Shrimati N. P. Jhansi Lakshmi regarding fall in crude oil prices.

 (4) A copy of the Twenty Eighth Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1986-87.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1987-88 under sub-section (2) of section 37 of the Air Corporations Act, 1953.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1987-88 together with Audit Report thereon, under subsection (4) of section 15 of the Air Corporations Act, 1953.
- (iii) A copy of the Review (Hind_i and English versions) by the Government on the working of the Indian Airlines for the year 1987-88.
 - (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 363 (E) published in Gazette of India dated the 16th March, 1989 together with an explanatory memorandum making certain amendments to Notification No. 169 88-Cus dated the 13th May, 1988 extending the concessional rate of import duty on polyurethane films and polyurethane foils of specified thickness intended to be used for finishing of leather for a period of six months *i.e.* upto the 30th September, 1988.
 - (ii) G.S.R. 387 (E) published in Gazette of India dated the 28th March. 1989 together with an explanatory memorandum extending the validity of the Notification No. 522/86-Cus. dated the 31st December. 1986 upto 30th June, 1989.

- (III) G.S.R. 388(E) published in Gazette of India dated the 28th March, 1989 together with an explanatory memorandum extending the validity of Notification No. 127/82-Cus., dated the 1st May, 1982 upto 31st March, 1994.
- (iv) G.S.R. 389(E) published in Gazette of India dated the 28th March, 1985 together with an explanatory memorandum exempting specified goods when imported from Egypt from basic duty of customs in excess of 50 per cent of the standard rate of duty applicable on these goods.
- (v) G.S.R. 396 (E) published in Gazette of India dated the 29th March, 1989 together with an explanatory memorandum extending the validity of Notification No. 19|85-Cus. dated the 1st February 1985 upto 31st March, 1990.
- (vi) G.S.R. 454 (E) published in Gazette of India dated the 20th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 66/89-Cus., dated the 1st March, 1989 prescribing concessional duty on capital goods imported for manufacture of fuel injection equipment.
- (8) A copy of the Notification No. G.S.R. 444 (E) (Hindi and English versions) published in Gazette of India dated the 12th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 415 86-CE, dated the 15th September, 1986 exempting whole of the excise duty on ammonia and synthesis gas which is supplied by Krishak Bharati Cooperative Limited, Hazira for use in heavy water plant at Hazira, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (9) A copy of the Notification No. 464 (E) (Hindi and English versions) published in Gazette of India dated the 24th April, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Farouk Al-Shara, Minister of Foreign Affairs of the Syrian Arab Republic and other members of delegation who visited India from 24th to 26th April, 1989, from the payment of foreign travel tax, under section 41 of the Finance Act, 1979.

- (10) A copy of the Income-tax (Second Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 289(E) in Gazette of India dated the 20th April, 1989, under section 296 of the Income-tax Act, 1961.
- (11) A copy of the Indian Telegraph (First Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 179 in Gazette of India dated the 18th March, 1989, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (12) A copy of the Budget Estimates (Hindi and English versions) of the Damodar Valley Corporation for the year 1989-90, under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1987-88.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, for the year 1987-88.
 - (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1987-88.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions), by the Government on the working of the Indira Gandhi National Open University, New Delhi, for the year 1987-88.
 - (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Educational Planning and Administration, New Delhi.
- (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pondicherry University, Pondicherry, for the year 1987-88.
- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

- (25) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University for the year 1987-88 together with Audit Report thereon.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:--
 - (i) Notification No. S.O. 515 (E) |18A|IDRA|88 published in Gazette of India dated the 20th May, 1988 regarding extension of period of take over of management of Messrs India Machinery Company Limited, Howrah, upto 24th November, 1988.
 - (ii) Notification No. S.O. 1078(E)/18A/IDRA/58 published in Gazette of India dated the 24th November, 1988 regarding extension of period of take over of management of Messrs India Machinery Company Limited. Howrah, upto 24th November, 1989.
- (28) A copy of the Tamilnadu Magnesite Products Limited and Tamilnadu Magnesite Limited (Amalgamation) Order, 1989 (Hindi and English versions) published in Notification No. S.O. 205 (E) in Gazette of India dated the 17th March, 1989, under section 396 of the Companies Act. 1956.
 - (29) A copy of the Companies Unpaid Dividend (Transfer to General Revenue Account of the Central Government) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 136(E) in Gazette of India dated the 1st March, 1989, under sub-section (3) of section 642 of the Companies Act. 1956.
 - (30) A copy each of the following Notifications (Hindi and English versions) under section 30B of the Chartered Accountants Act. 1949:---
 - (i) The Chartered Accountants Regulations, 1988 published in Notification No. 1-CA (134)/88 in Gazette of India dated the 1st June, 1988.

- (ii) S.O. No. 1628 published in Gazette of India dated the 28th May, 1988 regarding formation of regional constituencies for holding elections to the Council of Institute of Chartered Accountants.
- (31) A copy of the Notification No. S.O. 308(E) (Hindi and English versions) published in Gazette of India dated the 27th April, 1989 directing that the provisions of section 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to any proposal in respect of any industry specified in the Schedule to this Notification subject to certain conditions, under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practices Act, 1969.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) A statement regarding Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the National Small Industries Corporation Limited New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32)
 (b) above.
- (34) (i) A copy of the Annual Report (Hindi and Eng-

lish versions) of the Automotive Research Association of India, Pune, for the year 1987-88 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regard ()) ing Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1987-88.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 1987-88.
- (36) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh and Eighth Lok Sabha:---
- (i) Statement No. XXIV—Fourteenth Session. 1984. (Seventh Lok Sabha)
- (ii) Statement No. XXIII-Second Session, 1985.
- (iii) Statement No. XXI-Fourth Session, 1985.
- (iv) Statement No. XXII-Fifth Session, 1966.
- (v) Statement No. XIX-Sixth Session, 1986.
- (vi) Statement No. XVI-Seventh Session, 1986.
- (vii) Statement No. XVI-Eighth Session, 1987.
- (viii) Statement No. XII—II Part of Eighth Sessesion 1987.

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- (ix) Statement No. XI-Ninth Session, 1987.
- (x) Statement No. IX—Tenth Session, 1988.
- (xi) Statement No. V-Eleventh Session, 1988.
- (xii) Statement No. II-Twelfth Session, 1988.
- (xiii) Statement No. I-Thirteenth Session, 1989.

- (37) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the erstwhile Indian Dairy Corporation for the period from 1st April, 1987 to 11th October, 1987 within the stipulated period of nine months after the close of the Accounting year.
- (38) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Dairy Development Board, Anand, for the period from 12th October, 1987 to 31st March, 1988 within the stipulated period of nine months after the close of the Accounting year.
 - (39) A copy of Notification No. G.S.R. 404 (E) (Hindi and English versions) published in Gazette of India dated the 30th March, 1989 approving the Visakhapatnam Port Trust (Handling of Freight Containers containing Dangerous|Hazardous Cargo) Re gulations. 1988, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
 - (40) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1987-88 together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1987-88.
 - (41) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

4. Report of the Committee on Petitions

Shri Balasaheb Vikhe Patil presented the Tenth Report (Hindi and English versions) of the Committee on petitions.

5. Report of the Committee on Subordinate Legislation

Shri Zainul Basher presented the Twenty-fourth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

6. Report of the Committee on Government Assurances

Prof. Narain Chand Parashar presented the Sixteenth Report (Hindi and English versions) of the Committee on Government Assurances.

7. Calling Attention

Prof. Narain Chand Parashar called the attention of the Minister of Human Resource Development to the steps taken by the Government to encourage study of Sanskrit.

The Minister of State in the Departments of Education and Culture in the Ministry of Human Resource Development made a statement in regard thereto.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.23 P.M.)

8. Matters under Rule 377

(1) Shri Nihal Singh raised a matter regarding need to replace the existing system of Octroi by levying uniform surcharge.

(2) Shri Asutosh Law raised a matter regarding need to open a Central Employment Exchange in Calcutta.

(3) Dr. Chandra Shekhar Tripathi raised a matter regarding need to allow income-tax exemption to 'deemed exports' under section 80 HHC of Income-tax Act.

(4) Shrimati Usha Rani Tomar raised a matter regarding need to renovate the dilapidated Samadhi of Raja Mahendra Pratap, a great freedom fighter, at Vrindavan.

(5) Shri Krishna Singh raised a matter regarding need to set up industries in backward areas of Bhind and Datia districts of Madhya Praderh.

(6) Shri Shankarlal raised a matter regarding retrenchment of the workers of Maharaja Ummed Mills, Pali, Rajasthan (7) Shri Ananda Pathak raised a matter regarding need for financial assistance for revamping the economy and development works in Darjeeling.

 $\sqrt{}$ (8) Dr. A. Kalanidhi raised a matter regarding need for decentralisation of the University Grants Commission.

(9) Shri C. Janga Reddy raised a matter regarding need to stop the practice of charging income-tax on the payments made to farmers for the land acquired from them.

9. Statutory Resolution-Adopted 50%.

Discustion on the following Resolution moved by Shri Buta Singh on the 8th May, 1989, continued:—

"That this House approves the continuance in force of the Proclamation dated the 11th May, 1987 in respect of Punjab, issued under article 356 of the Constitution by the President, for a further period of six months with effect from the 11th May, 1989."

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Two amendments were moved by Shri E. Ayyapu Reddy.

The following members took part in the debate:---

(1) Shri Ram Narain Singh 🐪	
(2) Shri R. L. Bhatia	
(3) Shri Indrajit Gupta 🗸	t
(4) Shri Charanjit Sing ₁ Walia	
(5) Shri Jagannath Patnaik	i
(6) Kum. Mamata Banerjee-	
(7) Shri C. Janga Reddy 🗸	1
(8) Shri Mewa Singh Gill	ł
(9) Shri Balwant Singh Ramoowalia	
(10) Shri Piyus Tiraky	ι
(11) Shri E. Ayyapu Reddy 🗸	:
(12) Shri Bhadreswar Tanti	;
(13) Shri Abdul Rashid Kabuli	
(14) Shri Amar Roypradhan	
(15) Dr. Datta Samant /	1
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Shri Buta Singh replied to the debate

The amendments moved by Spri E. Avvapu Reddy were negatived.

The Resolution was adopted.

10. Government Bills-Under Consideration

890861 (1) The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1989.

(2) The Chandigarh Disturbed areas (Amendment) Bill, 1989

The motion for consideration of the Bills were moved by Shri Buta Singh.

The following members took part in the combined debate:---

- (1) Shri E. Ayyapu Reddy,
- (2) Shri Aziz Qureshi
- (3) Shri Thampan Thomas
- (4) Shri Virdhi Chander Jain
- (5) Shri Amal Datta
- (6) Shri Vijoy Kumar Yadav
- (7) Shri C. Janga Reddy

The discussion was not concluded.

7-09 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th May 1989)

> SUBHASH C. KASHYAP, Secretary-General.

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LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, May. 10, 1989 Vaisakha 20, 1911 (Saka)

No. 457

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11.02 A.M.

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1. Starred Questions

Starred Question Nos. 926—928, 930, 931 and 933 were orally answered. Replies t_0 the remaining questions were laid on the Table.

52. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Information and Broadcasting regarding effect of watching epic T.V. serials on eyes was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Question Nos. 8819-8969 were laid on the Table.

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4. Motion regarding extension of Sittings of Lok Sabha

Shri H. K. L. Bhagat moved the following motion:---

"That the sitting's of the House be extended upto Monday, the 15th May 1989".

On the motion, the House divided: Ayes *198; Noes *53. Accordingly, the motion was adopted.

*Subject to correction.

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5. Papers Laid on the Table

The following papers were laid on the Table:---

 (1) (i) A copy of the Annual Accounts (Hindi and F³lish versions) of the Himalayan Mountaineering institute, Darjeeling, for the year 1987-88 together with Audit Report thereon.

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- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Himalayan Mountaineering Institute, Darjeeling, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1987-88 together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Accounts of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1987-88.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1987-88.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India for the year 1987-88—Union Government (Other Autonomous Bodies).
 - (ii) Report of the Comptroller and Auditor General of India for the year 1987-88—Union Government (Delhi Administration).
 - (iii) Report of the Comptroller and Auditor General of India for the year 1987-88—Union Government (Revenue Receipts—Indirect Taxes).
 - (iv) Report of the Comptroller and Auditor General of India for the year 1987-88—Union Government (Defence Services—Air Force and Navy).
 - (v) Report of the Comptroller and Auditor General of India for the year 1987-88—Union Government (Railways).
- (8) A copy of the Appropriation Accounts Railways for the year 1987-88, Part-I-Review (Hindi and English versions).
- (9) A copy of the Appropriation Accounts, Railways for the year 1987-88, Part-II-Detailed Appropriation Accounts (Hindi and English versions).
- (10) A copy of the Block Accounts (including capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways for the year 1987-88 (Hindi and English versions).
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Centre for Software Technology, Bombay, for the year 1985-86.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Bombay, for the year 1986-87 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Centre for Software Technology, Bombay, for the year 1986-87.
 - (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
 - (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Bombay. for the year 1987-88 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Centre for Software Technology, Bombay, for the year 1987-88.
 - (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
 - (17) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1987-88.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru University, for the year 1987-88
 - (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
 - (19) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1987-88 together with Audit Report thereon.

- (20) A statement (Hindi and English versions), showing reasons for delay in laying the papers mentioned at (19) above.
- (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1987-88.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1987-88 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta for the year 1987-88.
 - (22) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
 - (23) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1987-88, together with Audit Report thereon.
 - (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
 - (25) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum Society for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Allahabad Museum Society for the year 1987-88.
 - (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentoned at (25) above.
 - (27) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1987-88 together with Audit Report thereon.

- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A statement (Hindi and English versions) Girecting the reply given on the 25th April, 1989 to Unstarred Question No. 6850 by Shri Virdhi Chander Jain regarding sick industries in Rajasthan and Gujarat.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (a) (i) The Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1989 published in Notification No. S.O. 529 in Gazette of India dated the 18th March, 1989.
- (ii) The Export Inspection Council Contributory Provident Fund (Amendment) Rules, 1989 published in Notification No. S.O. 592 in Gazette of India dated the 1st April, 1989.
- (b) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-II) for the year 1987-88.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section
 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1987-88.
 - (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1987-88.

- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at. (31) above.
 - (33) A copy of the Prevention of Food Adulteration (Fourth Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 840(E) in Gazette of India dated the 6th October, 1987, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
 - (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Calcutta, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Homoeopathy, Calcutta, for the year 1987-88.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1987-88.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versit a) by the Government on the working of the National Institute of Ayurveda Jaipur, for the year 1987-88.
- (39) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the National Institute of Ayurveda. Jaipur, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1987-88.
- (42) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---
 - (i) S.O. 211(E) published in Gazette of India dated the 20th March, 1989 declaring Hydraulic Brake Fluid to be an essential commodity under the Essential Commodities Act, 1955.
 - (ii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Second Amendment Ordes, 1989 published in Notification No. S.O. 230(E), in Gazette of India dated the 28th March, 1989.

These.

- (44) A copy of the Notification No. S.O. 251 (E) (Hindi and English versions) published in Gazette of India dated the 31st March, 1989 regarding appointment of Members of the Bureau of the Indian Standards with effect from 1st April, 1989, under section 3 of the Bureau of Indian Standards Act, 1986.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Port Management. Madras, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Port Management, Madras, for the year 1987-88.
- (46) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1987-88, under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1987-88.
- (48) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950 read with clause (c) (iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab:—
 - (a) (i) Annual Accounts of the Pepsu Road Transport Corporation, Patiala, for the year 1985-86 together with Audit Report thereon.

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- (ii) Review by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1985-86.
- (b) (i) Annual Accounts of the Pepsu Road Transport Corporation Patiala, for the year 1986-87 together with Audit Report thereon.
- (ii) Review by the Government on the working of the Pepsu Road Transport Corporation, Patiala, for the year 1986-87.
- (50) Two statements showing reasons for delay in laying the papers mentioned at (49) above.
 - (51) A statement (Hindi and English versions) (i) correcting the reply given on 22nd February, 1989 to Unstarred Question No. 108 by Shri K. P. Unnikishnan and Prof. P.J. Kurien, regarding Pre-paid Ticket Advice for job seekers abroad and (ii) giving reasons for delay in correcting the reply.

6. Message from Rajya Sabha

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Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance Bill, 1989, passed by Lok Sabha on the 2nd May, 1989.

7. Amendments to Directions by the Speaker

Secretary-General laid on the Table a copy of the amendments to Directions (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

8. Reports of the Committee on Government Assurances.

Prof. Narain Chand Parashar presented the Seventeenth and Eighteenth Reports (Hindi and English versions) of the Committee on Government Assurances.

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3. Government Bill-Introduced

The Small Industries Development Bank of India Bill. 1989.

10. Matters Under Rule 377

(1) Shri Birbal raised a matter regarding need to direct the Government of Rajasthan to give regular supply of water for irrigation to all those farmers who are getting it from Indira Canal since 1975.

5 7 7 Shri Harish Rawat raised a matter regarding need to fulfil the demands of Central Government employees relating to timely payment of D.A., setting up of Wage Review Board and bonus. 14

(3) Shri Nandlal Choudhary raised a matter regarding need to take an early decision to set up the Propellant Factory and Engine Workshop of Bharat Earth Movers Limited at Sagar.

(4) Shri Mohan Lal Jhikram raised a matter regarding need to extend the existing National Highway No. 12 up to Ranchi (Bihar) via Mandla and Mungeli.

(5) Shri Shantaram Potdukhe raised a matter regarding need to provide financial assistance to the Government of Maharashtra for implementation of special Plan for tribal areas.

(6) Kum. Mamata Baneriee raised a matter regarding need to celebrate the 150th birth anniversary of Bankim Chandra Chattopadhyaya on a National level.

 \mathfrak{S} (7) Shri G. Bhoopathy raised a matter regarding need to direct the management of Singareni Collieries to settle the demands of workers.

(8) Shri Bhadreswar Tanti raised a matter regarding need to bring a comprehensive Bill to amend SC|ST Order of 1950.

11. Government Bills-Passed

SOUL (1) THE TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) AMENDMENT BILL, 1989.

(1) THE CHANDIGARH DISTURBED AREAS (AMEND-MENT) BILL, 1989.

Discussion on the motions for consideration of the above Bills moved by Shri Buta Singh on the 9th May, 1989, continued.

Shri P. Chidambaram replied to the debate.

(i) The motion for consideration of the Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1989 was adopted and clause-by-clause consideration of the Bill was taken up.

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Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Chandigarh Disturbed areas (Amendment) Bill 1989 was adopted and clauseby-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2-38 P.M.)

12. Demands for Excess Grants (General)-1986-87

Discussion on the Demands for Excess Grants Nos. 11, 18, 19, 20, 21, 22, 54, 56, 56A, 74, 83, 93 and 97 in respect of the Budget (General) for 1986-87, commenced.

The following members took part in the debate:--

- (1) Shri K. Ramachandra Reddy
- (2) Shri Girdhari Lal Vyas
- (3) Shri Amal Datta
- (4) Dr. (Smt.) Phulrenu Guha
- (5) Shri Thampan Thomas
- (6) Dr. G. S. Rajhana
- (7) Shri Ram Bhagat Paswan
- (8) Shri Ramasray Prasad Singh

- (9) Shri Harish Rawat
- (10) Shri N. Tombi Singh
- (11) Shri G. M. Banatwalla
- (12) Kum. Mamata Banerjee
- (13) Shri Aziz Qureshi

- (14) Shri R. Jeevarathinam
- (15) Dr. Datta Samant

Shri B. K. Gadhvi repled to the debate.

All the Demands for Excess Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Demands for Excess Grants (General) for 1986-87 were voted in full.

890879 13. Government Bill-Introduced

The Appropriation (No. 3) Bill, 1989. 870829

14. Government Bill-Passed

The Appropriation (No. 3) Bill, 1989.

The motion for consideration moved by Shri B. K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

15: Government Bills- Passed

8408 65 (1) The Union Duties of Excise (Distribution) Amendment Bill, 1989

89086 (2) The Additional Duties of Excise (Goods of Special importance) Amendment Bill 1989.

The motions for consideration of the above two Bills were moved by Shri B. K. Gadhvi.

The following members took part in the combined debate:----

- (1) Shri C. Madhav Reddy
- (2) Shri Yogeshwar Prasad Yogesh
- (3) Shri Amal Datta
- (4) Shri Sriballav Panigrahi
- (5) Shri Thampan Thomas

Shri B. K. Gadhvi replied to the debate.

(i) The motion for consideration of the Union Duties of Excise (Distribution) Amendment Bill, 1989 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1989 was adopted and clause by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. K. Gadhvi.

The motion was adopted and the Bill was passed.

6-16 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th May, 1989)

> SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-417 LS-10-5-1989-800.

LOK SABHA

BULLETIN-PART I [Brief Record of Proceedings]

Thursday, May 11, 1989/Vaisakha 21, 1911 (Saka)

No. 458

11.01 A.M.

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1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management, Bhopal, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) Review by the Government on the working of the Vayadoot Limited, New Delhi, for the years 1981-82, 1982-83, 1983-84, 1984-85 and 1985-86.
 - (b) (i) Annual Report of the Vayudoot Limited, New Delhi, for the year 1981-82 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1982-83 along with Audited Accounts and comments of the Comptroller .d Auditor General thereon.
- (iii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1983-84 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) Annual Report of the Vayudoot Limited, New Delhi, for the year 1984-85 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) Annual Report of the Vayudoot Limited, New Delhi, for the year 1985-86 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

(1) That at its sitting held on the 10th May, 1989, Rajya Sabha agreed without any amendment to the

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- Railways Bill, 1989, passed by Lok Sabha on the 3rd May, 1989.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1989, passed by Lok Sabha on 3rd May, 1989.

3. Matters Under Rule 377

(1) Shri Kamodilal Jatav raised a matter regarding need to lay a railway line between Morena and Phooph in Madhya Pradesh. (2) Shri K. Pradhani raised a matter regarding need to instal a wireless machine at Jeypore airstrip. Orissa for safe and smooth operation of Vayudoot flights.

(3) Shri Banwari Lal Bairwa raised a matter regarding need to provide a railway link from Madhopur to Tonk (Rajas-than).

(4) Shri Jagannath Patnaik raised a matter regarding need to provide sophisticated rigs and other equipments for drilling deep tubewells in Kalahandi and Bolangir districts of Orissa to meet the drinking water shortage.

(5) Shri Virdhi Chander Jain raised a matter regarding need to set_up a radio station at Barmer, Rajasthan.

(6) Shri Somnath Chatterjee raised a matter regarding need to disclose the facts to Parliament before signing the treaty on export of toxic wastes from industrialised countries to Third World Countries.

(7) Shri Ram Narain Singh raised a matter regarding need to ensure uninterrupted supply of raw material to the Electric Arc Furnace Industry.

(8) Shri Yogeshwar Prasad Yogesh raised a matter regarding need for urgent steps for providing water for drinking and irrigation purposes in Palamu district of Bihar.

(9) Shri Basudeb Acharia raised a matter regarding need
 for financial assistance to Vidyasagar University of West Bengal.

847 8494. Government Bills—Passed

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(i) The Representation of the People (Amendment) Bill, 1989

The motion for consideration of the Bill was moved by Shri B. Shankaranand.

The following members took part in the debate:---

- (1) Shri C. Madhav Reddy
- (2) Shri Vijay N. Patil
- (3) Shri Satyagopal Misra

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- (4) Shri Virdhi Chander Jain
- (5) Shri V. S. Krishna Iyer
- (6) Shri Somnath Rath
- (7) Shri Vijoy Kumar Yadav
- (8) Shri Shankarlal
- (9) Dr. Datta Samant
- (10) Shri Ram Singh Yadav
- (11) Shri Balwant Singh Ramoowalia
- (12) Shri Dal Chand Jain
- (13) Shri Shantaram Naik
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (14) Shri Syal Shahabuddin
- (15) Shri Jagannath Patnaik
- (16) Shri V. S. Vijayaraghavan
- (17) Dr. Chander Shekhar Tripathi
- (18) Shri Dharam Pal Singh Malik
- (19) Shri Piyus Tiraky
- (20) Shri Aziz Qureshi
- (21) Dr. G. S. Rajhans
- (22) Shri Ram Bhagat Paswan
- (23) Dr. (Smt.) Phulrenu Guha
- (24) Shri Sharad Dighe
- (25) Kum. Mamata Banerjee
- (26) Dr. C. P. Thakur
- (27) Shri Abdul Rashid Kabuli
- (28) Prof. N. G. Ranga

Shri B. Shankaranand replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

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Chauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B. Shankaranand.

The following members took part in the debate:---

- (1) Shri Sriballav Panigrahi
- (2) Shri B. Shankaranand

The motion was adopted and the Bill was passed. (1) The Fundato Pre-emption (Chandigarh and Delhi Repeal) Diff 1989, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Sontosh Mohan Dev.

The following members took part in the debate:---

- (1) Shri B. B. Ramaiah
- (2) Shri Gadadhar Saha
- (3) Dr. G. S. Rajhans
- (4) Shri Ram Narain Singh
- (5) Shri G. M. Banatwalla
- (6) Shri Balwant Singh Ramoowalia
- (7) Shri Syed Shahabuddin

Shri Sontosh Mohan Dev replied to the debate.

The motion for consideration was adopted and the clauseby-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sontosh Mohan Dev.

The motion was adopted and the Bill, as amended, was passed.

*5. Statement by Minister

The Minister of State in the Department of Expenditure in the Ministry of Finance made a statement regarding Goverr ment's decision to release an instalment of Additional Dearness Allowance to the Central Government Employees due with effect from 1-1-1989.

6. Government Bill-Passed

The Central Industrial Security Force (Amendment) Bill, 1989, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Sontosh Mohan Dev.

The following members took part in the debate:---

- (1) Shri K. Ramachandra Reddy
- (2) Shri R. P. Das
- (3) Shri Mohd, Ayub Khan (Udhampur-J&K)
- (4) Shri Thampan Thomas
- (5) Shri Ramashray Prasad Singh
- (6) Kum. Mamata Banerjee
- (7) Dr. Datta Samant

Shri Sontosh Mohan Dev replied to the debate.

The motion for consideration was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sontosh Mohan Dev.

The following members took part in the debate:---

(1) Shri K. Ramachandra Reddy

*Made at 4-05 P.M.

- (2) Dr. Datta Samant
- (3) Shri Sontosh Mohan Dev

The motion was adopted and the Bill was passed.

7. Discussion Under Rule 193

Discussion on the statement made by the Minister of State in the Ministry of Personnel, Public Grievances and Pensions in the House on the 19th April, 1989 regarding liberalisation of orders with a view to improving the representation of Scheduled Castes and Scheduled Tribes communities in Central Government Posts/Services, raised by Shri E. Ayyapu Reddy on 4th May, 1989, continued.

The following members took part in the debate:--

- (1) Shri Yogeshwar Prasad Yogesh
- (2) Shri Dal Chand Jain
- (3) Shri Sriballav Panigrahi
- (4) Shri Thampan Thomas
- (5) Shri Mohd. Ayub Khan (Jhunjhunu-Rajasthan)
- (6) Shri Keyur Bhushan
- (7) Shri Harish Rawat
- (8) Shri K. D. Sultanpuri
- (9) Shri Anadi Charan Das
- (10) Shri K. Pradhani

The discussion was not concluded.

6-35 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th May, 1989)

SUBHASH C. KASHYAP, Secretary-General.

MGIPMRND-LS I-437 LS-11-5-1989-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, May 12, 1989/Vaisakha 22, 1911 (Saka)

No. 459

11-01 P.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1987-88 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi for the year 1987-88.
- (3) A statement (Hindi and English versions) correcting the reply given on the 2nd May, 1989 to Unstarred Question No. 7721 by Shri Mohanbhai Patel regarding mini cement plants.

2. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 11th May, 1989, Rajya Sabha passed the Assam University Bill, 1989.

3. Bill Passed by Rajya Sabha-Laid on the Table

The Assam University Bill, 1989.

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4. Assent to Bill

Secretary-General laid on the table the Appropriation (No. 2) Bill 1989 passed by the Houses of Parliament during t current session and assented to.

5. Government Bill-Introduced

The Wealth (Inheritance) Duty Bill, 1989.

6. Matters Under Rule 377

 \sim (1) Dr. Digvijay_a Sinh raised a matter regarding need to cover cotton growers under Crop Insurance Scheme.

(2) Shri V. Sreenivasa Prashad raised a matter regarding need for a detailed survey for irrigation projects in Gundlupet Taluk of Mysore district to save it from continuing drought.

(3) Prof. Narain Chand Parashar raised a matter regarding need to include scholars of Pali also for annual awards.

7 (4) Shri Keshorao Pardhi raised a matter regarding need to direct the DDA not to increase the announced cost of flats under Self-Financing Scheme and also to allot flats to the registrants of HUDCO Scheme of 1979.

(5) Shri N. Dennis raised a matter regarding need to provide inland water transport facility between Ernakulam and Kanyakumari.

(6) Shri C. Madhav Reddy raised a matter regarding need to rehabilitate the Sir Silk Ltd., Kagaznagar in Andhra Pradesh by handing it over to the workers cooperative.

(7) Shri Sanat Kumar Mandal raised a matter regarding need to improve the telecommunication system in Sunderbans. (West Bengal).

(8) Smt. Patel Ramaben Bamjibhai Mavani raised a matter regarding need to direct NAFED to purchase Onions in Gujarat to save the farmers.

(9) Shri Bharat Singh raised a matter regarding need to ensure regular water supply to villages of outer Delhi.

7. Discussions Under Rule 193

(i) Discussion on the statement made by the Minister of State in the Ministry of Personnel, Public Grievances and Pen-

sions in the House on the 19th April, 1969 regarding liberalisation of orders with a view to improving the representation of Scheduled Castes and Scheduled Tribes communities in Central Government Posts Services, raised by Shri E. Ayyapu Reddy on 4th May, 1989, continued.

The following members took part in the debate:-

- (1) Shri Balkavi Bairagi
- (2) Shri Syed Sahabuddin
- (3) Shri Ram Rattan Ram
- (4) Shri D. B. Patil
- (5) Shri P. K. Thungon
- (6) Shri Ramashray Prasad Singh
- (7) Shri Harihar Soren
- (8) Shri Bapulal Malviya
- (9) Shri V. Tulsiram
- (10) Shri Tarun Kanti Ghosh
- (11) Ch. Sunder Singh
- (12) Shri R. P. Suman
- (13) Shri Arvind Netam
- (14) Shri Pratap Bhanu Sharma
- (15) Shri Banwari Lal Bairwa

Shri P. Chidambaram replied to the discussion.

The discussion was concluded. $\nabla S \sum_{i=1}^{n}$ (ii) Shri Balwant Singh Ramoowalia raised a discussion on the atrocities on women.

The following members took part in the Debate:---

- (1) Kum. Mamata Banerjee
- (2) Smt. Bibha Ghosh Goswami
- (3) Shri Braja Mohan Mohanty
- (4) Shri K. Ramachandra Reddy
- (5) Dr. G. S. Rajhans
- (6) Smt. Margaret Alva
- (7) Shri P. Kolandaivelu (Speech unfinished)

The discussion was not concluded.

(iii) Shri Harish Rawat raised a discussion on the situation arising out of acute shortage of drinking water in various parts of the country and the steps taken by the Government in that regard.

The following members took part in the debate:----

- (1) Shri Ram Singh Yadav
- (2) Shri Srikantha Datta Narasimharaja Wadiyar 🗸
- (3) Shri Gopala Krishna Thota
- (4) Shri Mohd. Ayub Khan (Jhunjhunu—Rajasthan) 🗸
- (5) Shri Saifuddin Chowdhary 🗸
- (6) Shri Chandulal Chandrakar 🗸
- (7) Shri Bharat Singh
- (8) Shri V. S. Krishna Iyer
- (9) Shri Ram Bhagat Paswan
- (10) Shri Somnath Rath /
- (11) Shri Piyus Tiraky
- (12) Dr. (Smt.) Phulrenu Guha
- (13) Shri Banwari Lal Purohit
- (14) Shri Aziz Qureshi
- (15) Prof. Saif-ud-Din Soz./
 - (16) Shri Harihar Soren
 - (17) Shri Keyur Bhushan

The discussion was not concluded.

7 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th May, 1989)

SUBHASH C. KASHYAP, Secretary-General

MGIPMRND LS I-453 LS-12-5-1989-800.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, May 15, 1989 Vaisakha 25, 1911 (Saka)

No. 460

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Meneklal Maganlal Gandhi who was a member of the First and Second Lok Sabha.

Thereafter Members stood in silence for a short while as a mark of respect to the deceased.

2. Papers Laid on the Table

The following papers were laid on the Table:--

- A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 357(E) published in Gazette of India dated the 14th March, 1989 together with an explanatory memorandum extending the validity of the Notification Nos. 210/82-Cus., dated the 10th September, 1982 and 513/86-Cus., dated the 30th December, 1986 upto the 30th September, 1989.
 - (ii) G.S.R. 410 (E) published in Gazette of India dated the 31st March, 1989 together with an explanatory memorandum extending the validity of the Notification No. 111/84 Cus., dated the 21st April, 1984 upto 31st March, 1990.

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- (iii) G.S.R. 411 (E) published in Gazette of India dated the 31st March, 1989 together with an explanatory memorandum extending the validity of the Notification No. 234/86-Cus., dated the 3rd April, 1986 upto 31st March 1990.
- (iv) G.S.R. 446(E) and G.S.R. 447(E) published in Gazette of India dated the 13th April, 1989 together with an explanatory memorandum seeking to exempt certain specified goods subject to certain conditions from the whole of the duty of customs and additional and auxiliary duties leviable thereon when imported into India for the purpose of search, rescue, investigation, repairs or salvage of a damaged aircraft.
- (2) A copy of the Income-tax (Third Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 315 (E) in Gazette of India dated the 1st May, 1989, under section 296 of the Income-tax Act, 1961.
- (3) A copy of the Notification No. G.S.R. 354 (E) (Hindi and English versions) published in Gazette of India dated the 13th March, 1989 together with an explanatory memorandum seeking to amend Notification No. 71|89-CE. dated the 1st March, 1989 so as to prescribe the effective rate of excise duty of 10 per cent ad valorem on circular looms, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.
- (4) A copy of the Notification No. S.O. 335(E) (Hindi and English versions) published in Gazette of India dated the 5th May 1989 containing Order regarding appointment of Shri S. Venkitaramanan, Adviser to the Prime Minister as a Member of Finance Commission in place of Shri Lal Thanhawla, resigned.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1987-88 together with Audit Report thereon.
 - (6) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1985-86.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1985-86 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Asiatic Society, Calcutta, for the year 1985-86.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1987-88, under section 18 of the University Grants Commission Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University Grants Commission, New Delhi, for the year 1987-88.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University for the year 1987-88 together with Audit Report thereon.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, for the year 1987-88.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, India, for the year 1987-88 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, for the year 1987-88.
- (13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers :nentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Calcutta, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Victoria Memorial Hall, Calcutta, for the year 1987-88.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Board, Hyderabad, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum, Hyderabad, for the year 1967-88.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1987-88.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1987-88 together with Audit Report thereon.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1987-88.
 - (ii) A copy of the Audit Report (Hindi and English versions) on the Accounts of the University Grants Commission, New Delhi, for the year 1987-88.

- (21) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of Notification No. S.O. 313(E) (Hindi and English versions) published in Gazette of India dated the 28th April, 1989 making certain amendments in the Open General Licence No. 1/88 dated the 30th March, 1988, issued under section 3 of the Imports and Exports (Control) Act, 1947.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1987-88.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jute Manufactures Development Council, Calcutta, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1987-88 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Medical Council of India, New Delhi, for the year 1987-88.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1987-88.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Trivandrum, for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Cancer Centre, Trivandrum, for the year 1987-88.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A statement (Hindi and English versions) showing reasons for not accompanying an explanatory note regarding causes and remedial steps taken on audit comments on the accounts of the National Institute of Homoeopathy, Calcutta, for the years 1985-86 and 1986-87.
- (32) A copy of the Major Ports (Regulation of Entry, Stay, Movement and Exit of vessels) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 360(E) in Gazette of India dated the 15th March, 1989, under sub-section (1) of section 6 of the Indian Ports Act, 1908.
- (33) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 390(E) published in Gazette of India dated the 28th March, 1989 approving the amendments to the Bombay Port Trust General Bye-Laws, 1987.

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- (ii) G.S.R. 391 (E) published in Gazette of India dated the 28th March, 1989 approving the amendments to the Bombav Port Trust Docks Bye-Laws, 1987.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India for the year 1987-88 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Inland Waterways Authority of India for the year 1987-88.
- (35) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on 11th May, 1989, Rajya Sabha agreed without any amendment to the Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1989, passed by Lok Sabha on the 10th May, 1989.
- (ii) That at its sitting held on 11th May, 1989, Rajya Sabha agreed without any amendment to the Chandigarh Disturbed Areas (Amendment) Bill, 1989, passed by the Lok Sabha on the 10th May, 1989.
- (iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1989, passed by Lok Sabha on the 10th May, 1989.
- (iv) That at its sitting held on 12th May, 1989, Rajya Sabha agreed to the amendments made by Lok Sabha at its sitting held on 11th May, 1989, in the Punjab Pre-emption (Chandigarh and Delhi Repeal) Bill, 1988.
- (v) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Union Duties of Excise (Distribution) Amendment Bill, 1989, passed by Lok Sabha on the 10th May, 1989.

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- (vi) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1989, passed by Lok Sabha on the 10th May, 1989.
- (vii) That at its sitting held on 12th May, 1989, Rajya Sabha agreed without any amendment to the Representation of the People (Amendment) Bill, 1989, passed by Lok Sabha on the 11th May, 1989.

4. Question of Privilege

The Speaker informed the House that on 10th May, 1989. he had received notice of a question of privilege from Shri V. Kishore Chandra S. Deo, M.P. against Shri Buta Singh Minister of Home Affairs for allegedly misleading the House on 8th May, replying to 1989 while the discussion regardcommunal various ing situation in parts of the Shri had stated alia that country. Deo inter the Minister of Home Affairs misled the House wilfully and deliberately by stating that a three-Judge Division Bench of Allahabad High Court was to decide the Babri Masjid-Ram Janambhoomi dispute case by taking up the matter on 10th Julv. 1989. The fact however, was, as reported in the Indian Express of 10th May, 1989, that a two-Judge Division Bench of the High Court was seized of an application by the State Government for transferring the cases relating to the Avodhya Shrine pending in Faizabad courts to the High Court for their disposal and the case was to come up for hearing on the 10th July, 1989.

Withholding his consent to raising the question of privilege, the Speaker observed that on going through the proceedings of Lok Sabha dated the 8th May. 1989, he did not come across any reference made by the Minister of Home Affairs regarding the constitution of a Division Bench for hearing the Babri Masjid-Ram Janambhoomi dispute. The Minister had in fact stated that the Central Government had discussions with the Government of Uttar Pradesh regarding the said dispute and it was suggested that a Division Bench of the Allahabad High Court comprising of three judges might hear the case.

The Speaker added that instead of Minister of Home Affairs having misled the House, it appeared to be a case of misreporting the proceedings of the House by the said newspaper and Shri Deo placing total reliance on the press reports without verifying the same from the records of the House. The Speaker emphasized that members should before making allegations, verify the correctness or otherwise thereof instead of placing implicit faith on press reports.

5. Government Bills—Introduced

(i) The Constitution (Sixty-fourth Amendment) Bill, 1989.

Shri Rajiv Gandhi asked for leave to introduce the Bill and spoke at some length on the principles of the Bill. As the motion was opposed on ground of legislative competence of the House, Speaker permitted a full discussion thereon.

On the motion the House divided, *Ayes 206; *Noes 5.

The motion was accordingly adopted and the Bill was introduced.

(Lok Sabha adjourned for lunch at 14.52 P.M. and re-assembled at 15.50 P.M.)

(ii) The Delhi Motor Vehicles Taxation (Amendment) Bill, 1989.

6. Matters Under Rule 377

 $\sqrt{1}$) Shri Madan Pandey raised a matter regarding need to lay a new railway line from Sahajanva to Dohrighat in Gorakhpur (Uttar Pradesh).

 $\sqrt{2}$) Shri Raj Kumar Rai raised a matter regarding need for immediate action for the recovery of amount overcharged by drug companies from public.

 $\sqrt{3}$) Shri S. G. Gholap raised a matter regarding need to exempt fishermen from Income-tax.

 $\sqrt{4}$ Prof. Narain Chand Parashar raised a matter regarding need to set up an independent postal circle and R.M.S. Division for Himachal Pradesh.

 $\sqrt{(5)}$ Kumari Mamata Banerjee raised a matter regarding need to extend metro railway from Tollygunge to Garia.

*Subject to correction.

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 $\sqrt{6}$ Shri K. R. Natarajan raised a matter regarding need to // instal a statue of Smt. Indira Gandhi at the Junction of Talkatora road and Parliament Street.

 $\sqrt{(7)}$ Shri Nandlal Choudhary raised a matter regarding need to lay a railway line from Narsinghpur to Khujraho via Chhatarpur.

 \checkmark (8) Shri Chintamani Jena raised a matter regarding need for financial assistance to Government of Orissa for Lift Irrigation Projects of the State.

 $\mathcal{N}(9)$ Shri Ram Bhagat Paswan raised a matter regarding need to set up a TV relay centre at Rosra, Bihar.

 \checkmark (10) Shri K M. R. Janarthanan raised a matter regarding need for immediate steps to check the spread of cholera in Dharmapuri district of Tamil Nadu.

 $\sqrt{(11)}$ Shri Dal Chander Jain raised a matter regarding need to set up industries in Bundelkhand region of Madhya Pradesh to remove its backwardness.

(12) Shri Harish Rawat raised a matter regarding need to commemorate the memory of Kalu Mehar, a freedom fighter of Kali Kumaan (UP) by issuing a postal stamp

 $\sqrt{13}$) Shri Kunwar Ram raised a matter regarding need for early completion of upper Sakri Reservoir Scheme.

(14) Shri Anoop Chand Shah raised a matter regarding need to rehabilitate families removed from railway land in Bombay.

(15) Shri Ram Singh Yadav raised a matter regarding need to set up a unit of National Technology Mission on Dairy Development in Alwar district of Rajasthan to boost milk production.

 $\sqrt{(16)}$ Shri Balwant Singh Ramoowalia raised a matter regarding need to provide more trains to various towns of Punjab.

 $\sqrt{(17)}$; Shri C. Sambu raised a matter regarding need to provide funds for development of Vadaradu in Prakasam Distt., Andhra Pradesh as a beach resort.

(18), Shri Syed Sahabuddin raised a matter regarding need to protect the rights of linguistic minorities.

7. Government Bill-Passed

The Assam University Bill, 1989, as passed by Rajya Sabha.

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The motion for consideration of the Bill was moved by Shri L. P. Shahi.

The following members took part in the debate:----

- (1) Shri N. Tombi Singh
- (2) Shri Haren Bhumij
- (3) Shri Ajoy Biswas
- (4) Shri Somnath Rath
- (5) Kum. Mamata Banerjee
- (6) Shri Samar Brahma Choudhry
- (7) Shri Sudarshan Das

Shri L. P. Shahi replied to the debate.

The motion for consideration was adopted and clause-byslause consideration of the Bill was taken up.

Clauses 2 to 45 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L. P. Shahi.

The motion was adopted and the Bill was passed,

8 Observations by Speaker

Referring to the question of appointment of the Chairman, Public Accounts Committee, raised by some Hon'ble Members in the House on 9th May, 1989, followed by a letter written by Prof. Madhu Dandavate the same day drawing his attention to the convention of appointing a member of the opposition a_s the Chairman of the Committee on the basis of the strength of opposition parties or groups in the House, Speaker observed that during the period 1950 to 1967, the Chairman of the Public Accounts Committee was always appointed from among the members of the ruling party. In the elections held in 1967, the ruling Congress Party lost majority in several States and was returned to Lok Sabha with a very much reduced majority. It was expected that a responsible legislature party with requisite strength for being recognised as official opposition would soon emerge and that whosoever was appointed by the Speaker to be the Chairman would not use the committee's platform for party It was in this background and with such hopes that it ends. was decided to appoint the Chairman of the Public Accounts Committee from among the members belonging to the opposition. However, there had been no consistent practice to appoint а member of the first, second or third largest groups in the opposition in a strict rotational order and there had been instances when smaller parties like the D.M.K. and B.J.P. were given preference and the parties which had larger strength in the House were given opportunity in the third or fourth year of the term of the Lok Sabha. Speaker's right to nominate anyone from among the members of the Committee was never questioned or interfered with until last year when a controversy was created and pressure built up for appointing a particular person and none else as Chairman. He had then also made the position very clear to the opposition members that it was the undisputed discretion of the Speaker to appoint any member of the Committee who, in his judgement, was the most suitable for presiding over the committee and conducting its deliberations in a smooth and non-This position had been accepted both orally partisan manner. and in writing by the leaders of the opposition.

Speaker further observed that it was his first and foremost duty to ensure that the Committee functioned in a harmonious and non-partisan manner and that its high traditions and prestige were maintained. The committees of the House could not be competing centres of power with the Government nor it was their function to become committees of inquisition against the Goverament. While the Government was 'responsible' to the House, it was the officials of the Ministries who were 'accountable' to the committees for all acts of omission and commission. The Ministers as such were not 'responsible' to any parliamentary committee. Indeed, no Minister was a member of any Financial Committee and could not be called to tender evidence before them. Speaker further pointed out that there was no recognised opposition or opposition party in Lok Sabha, since none of the parties groups in the opposition had the requisite strength of one-tenth of total membership of the House.

The Speaker further observed that the reports of Financial Committees had always been unanimous and no Minutes of Dissent were permitted. The committees cannot and must not function as the mouthpiece of the ruling party but it was equally important that no effort was ever made to turn them into an instrument of the opposition. Unfortunately, in the recent past things had come to such a pass that the prestigious Public Accounts Committee almost threatened to become dysfunctional. The situation deteriorated to such an extent that charges and counter charges were levelled on the floor of the House-members accusing the Chairman of misusing his office and the Chairman charging the ruling party of issuing the whip. Nothing like that had ever happened in the House before. In this context, it was his foremost duty to ensure that the new Committee functioned and remained effective.

Considering all aspects of the matter, including past practices and conventions, he had chosen Shri P. Kolandaivelu to be the Chairman of the Committee. He found no reason to change his decision in the matter and rejected the demand to appoint a particular member as the Chairman of the Public Accounts Committee for 1989-90.

(Lok Sabha adjourned sine die at 6.03 P.M.)

SUBHASH C. KASHYAP, Secretary-General.

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Corrigendum

In Bulletin Part I, dated 12th May, 1989-

Time of commencement of sitting at Page 1,

for 11.01 P.M. read 11.01 A.M.

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MGIPMRND-LS I-471 LS-15-5-1989-850.